

Reserved on : 17.01.2025 Pronounced on : 07.02.2025

IN THE HIGH COURT OF KARNATAKA AT BENGALURU DATED THIS THE 07^{TH} DAY OF FEBRUARY, 2025 BEFORE

THE HON'BLE MR. JUSTICE M. NAGAPRASANNA

WRIT PETITION No.15522 OF 2024 (GM - RES)

C/W

WRIT PETITION No.18538 OF 2024 (GM - RES)

IN WRIT PETITION No.15522 OF 2024

BETWEEN:

SRI B.S.YEDDYURAPPA S/O LATE SIDDALINGAPPA AGED ABOUT 81 YEARS R/AT NO.381, 6TH CROSS 80 FEET ROAD, RMV II STAGE DOLLARS COLONY BENGALRUU – 560 094.

... PETITIONER

(BY SRI C.V.NAGESH, SR. ADVOCATE FOR SRI SANDEEP PATIL, ADVOCATE AND SMT. SWAMINI GANESH MOHANAMBAL, ADVOCATE)

AND:

- 1. THE CRIMINAL INVESTIGATING DEPARTMENT (CID)
 THE SADASHIV NAGAR POLICE
 SHESHADRIPURAM SUB-DIVISION
 BENGALURU CITY
 REPRESENTED BY ITS
 PUBLIC PROSECUTOR
 HIGH COURT OF KARNATAKA.
- 2. SRI SHAHSHANK SINGH
 S/O HARERAM SINGH
 AGED ABOUT 25 YEARS
 R/AT NO.D1181, DLF WESTEND HEIGHTS
 AKSHAYA NAGAR
 BENGALURU 560 114.
 AMENDED VIDE COURT ORDER DATED 14.06.2024

... RESPONDENTS

(BY PROF. RAVIVARMA KUMAR A/W., SRI ASHOK N.NAIK. SPL. PP FOR R1; SRI S.BALAKRISHAN, ADVOVATE FOR R2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA READ WITH SECTION 482 OF CR.P.C., PRAYING TO QUASH THE COMPLAINT DTD. 14.03.2024 FILED BEFORE THE SADHASHIVNAGAR POLICE, NOW INVESTIGATED BY THE RESPONDENT CID PENDING ON THE FILE OF THE FAST TRACK SPECIAL COURT-I, BENGALURU (VIDE ANNX-A) AND ETC.,

IN WRIT PETITION No.18538 OF 2024

BETWEEN:

- 1 . ARUNA Y. M.,
 AGED ABOUT 42 YEARS
 NO.507, 4TH CROSS
 SANTHOSH NAGAR
 PIPELINE ROAD
 T.DASARAHALLI
 BENGALURU 560 057.
- 2 . RUDRESHA MARULASIDDIAH S/O MARULASIDDIAH AGED ABOUT 52 YEARS NO.14, SOMAPURA, KENGERI HOBLI VIDYAPEETA POST, BSK 6TH STAGE KENGERI, BENGALURU – 560 060.
- 3 . MARISWAMY G., S/O GANGADHARAYYA M., AGED ABOUT 59 YEARS KAREGUDDADAHALLI CHIKKABANAVARA BENGALURU – 560 090.

... PETITIONERS

(BY SRI C.V.NAGESH, SR. ADVOCATE FOR SRI SANDEEP PATIL, ADVOCATE AND SMT. SWAMINI GANESH MOHANAMBAL, ADVOCATE)

AND:

THE CRIMINAL INVESTIGATING DEPARTMENT (CID)
CARTLON HOUSE, PALACE ROAD
BENGALURU - 560 001
REPRESENTED BY ITS
PUBLIC PROSECUJTOR

HIGH COURT OF KARNATAKA

... RESPONDENT

(BY PROF. RAVIVARMA KUMAR A/W., SRI ASHOK N.NAIK. SPL. PP FOR R1)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA READ WITH SECTION 482 OF CR.P.C., PRAYING TO QUASH THE FIR DATED 14.03.2024 IN CR. NO.84/2024 REGISTERED BY THE SADHASHIVNAGAR POLICE NOW INVESTIGATED BY RESPONDENT - CID IN CR. NO.9/2024 FOR OFFENCES UNDER SECTION 8 OF THE PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 AND UNDER SECTION 354(A) OF IPC AND CONSEQUENT ALL FURTHER PROCEEDINGS THERETO PENDING ON THE FILE OF THE FAST TRACK SPECIAL COURT - I (VIDE ANNEXURE B) AND ETC.,

THESE PETITIONS HAVING BEEN HEARD AND RESERVED FOR ORDERS ON 17.01.2025, COMING ON FOR PRONOUNCEMENT THIS DAY, THE COURT MADE THE FOLLOWING:-

CORAM: THE HON'BLE MR JUSTICE M.NAGAPRASANNA

CAV ORDER

WRIT PETITION NO. 15522 OF 2024

The petitioner is before this Court calling in question proceedings in Special C.C.No.1283 of 2024 pending before the Fast Track Special Court-I, Bengaluru arising out of Crime No.84 of

2024, re-registered as Crime No.9 of 2024 for offences punishable under Sections 354A, 204, 214 r/w 37 of the IPC and Section 8 of the Protection of Children from Sexual Offences Act, 2012 ('POCSO Act' for short) and the consequent action of issuance of summons.

2. The facts, adumbrated, are as follows:-

The petitioner, an octogenarian, and former Chief Minister of the State of Karnataka, avers to be the most decorated politician, having been in politics for the last 54 years. It is the case of the prosecution that a complaint comes to be registered on 14-03-2024 alleging that the complainant along with her daughter who was a minor, visits the petitioner to seek help in respect of a cheating case relating to the trading business and her investments. It is alleged that the complainant spoke for about 9 minutes with regard to the manner in which she was cheated during the said period. At that point in time, both the mother and the daughter drink tea and leave the house after the said conversation. In the interregnum, it is said that the complainant insisted the petitioner to get the complainant's case investigated by constituting Special

Investigating Team on the ground that she was cheated of several crores. It is then, the complainant alleges that the daughter complained to her that she was sexually assaulted by the petitioner taking her inside the room. This is the complaint so registered on 14-03-2024. The complaint then becomes a crime in Crime No.84 of 2024 initially for offences punishable under Section 8 of the POCSO Act and Section 354A of the IPC. Thereafter, the investigation is transferred to the Crime Investigation Department which registers a separate crime renumbering the earlier crime to be Crime No.9 of 2024.

3. A notice under Section 41A of the Cr.P.C. is issued upon the petitioner on 28-3-2024, asking his presence before the Investigating Officer, for questioning, in connection with the aforesaid crime. The petitioner is said to have given voice sample later. The petitioner on 10-06-2024 was again called and his statement was recorded. Another notice comes to be issued on 12-06-2024. The petitioner was to be away, from Bangalore and travel to New Delhi on account of his political commitments previously fixed. The Investigating Officer does not heed to the

request for postponement of recording of statement of the petitioner, the Investigating Officer would secure a warrant of arrest at the hands of the concerned Court, which then drives the petitioner to this Court in the subject petition. This Court protects the petitioner by directing that no arrest of the petitioner should take place. During the pendency of the subject petition, the CID conducts investigation and files its final report before the concerned Court. The concerned Court registers Special C.C.No.1283 of 2024 by taking cognizance against the petitioner and others for the afore-quoted offences and issues summons to all. Issuance of summons leads the petitioner to file an application seeking amendment of the petition raising a challenge to the entire charge sheet and proceedings before the concerned Court. It is at that stage the matter is heard.

4. Heard Sri C.V.Nagesh, learned senior counsel appearing for the petitioner, Prof. Ravivarma Kumar, learned senior counsel/Special Public Prosecutor appearing for respondent No.1 and Sri S. Balakrishnan, learned counsel appearing for respondent No.2.

SUBMISSIONS:

Petitioner's:

5. The learned senior counsel Sri C.V. Nagesh takes this Court through the complaint at the outset to contend that the first informant was by then a habitual complainant. She has registered 58 cases, against several people, and few cases are registered against her, by several people. This is to buttress his submission that the mother of the victim was a habitual and disgruntled complainant. He would then take this Court through the evidence recorded by the Investigating Officer of the prosecution witnesses who would all support the case of the petitioner, by taking through each one of the statements recorded by the Investigating Officer. The learned senior counsel submits that no such thing, as alleged, has ever happened in the case at hand. He would contend that allegations against the petitioner are for political reasons, to arm-twist or wreak vengeance, from the hands of habitual complainant.

5.1. The petitioner only spoke to the mother of the child and on several occasions had told that the victim was like his grand

daughter and he has seven grand daughters. He is now 82 years old, not in a position even to switch on lights of his house, as he needs assistance for everything. In this state of affairs, the learned senior counsel submits, how can he put his hand into the shirt of the victim and squeeze her breast, as alleged. He would, therefore, contend that the statements recorded by the Investigating Officer of the prosecution witnesses themselves, should be taken note of and entire proceedings should be obliterated.

5.2. It is his emphatic submission that the order of taking cognizance suffers from blatant non-application of mind, as the concerned Court in few irrelevant lines takes cognizance of the offences against all the accused including the petitioner for offences punishable under Sections 354A, 204, 214 r/w 37 of the IPC and Section 8 of the POCSO Act, which cannot even be attributed to the petitioner. He would contend that the order of taking cognizance suffering from want of application of mind should be quashed, like his submission that the entire proceedings should be quashed. He would therefore contend that the proceedings impugned should be quashed lock, stock, and barrel.

Respondents:

Special Public Prosecutor:

Per contra, the learned Special Public Prosecutor Sri Ravivarma Kumar appearing for the respondent/CID would vehemently contend that the Court exercising jurisdiction under Section 482 of the Cr.P.C. would not quash the proceedings basing its reasons on the statements recorded by the Investigating Officer at the time of investigation, be it in favour of the accused or the complainant. It is not the stage at which this Court would consider all these facts. He would submit that the conversation between the mother of the victim and the petitioner, after the alleged incident, is recorded on the mobile phone. This recording was sent to Forensic Science Laboratory. It is confirmed that it is the voice of the petitioner, and not morphed. He would, therefore, read the transcript of the conversation to contend that the petitioner has admitted his act by defending that he has only checked her. He would thus contend that it is an open and shut case. It is his contention that, it is a matter of trial for the petitioner to come out clean.

- 6.1. Insofar as the order of cognizance is concerned, the learned senior counsel would submit that when the Court is taking cognizance on a final report by the police, it is not necessary for the Court to record elaborate reasons, at the time of taking of cognizance. It would suffice if it is worded appropriately. The learned senior counsel submits that there can be no warrant of even interference to the order of taking cognizance. He would submit that the petition should be dismissed.
- 7. I have given my anxious consideration to the submissions made by the respective learned senior counsel and have perused the material on record.

CONSIDERATION:

8. The afore-narrated facts are not in dispute. The political career of the petitioner is a matter of record and it would not require any reiteration. The complainant and her daughter meet the petitioner at his residence on 02-02-2024. On the said date, it is alleged that the petitioner took the daughter/victim inside the

room and indulged in ingredients that would become offence under Section 8 of the POCSO Act, apart from Section 354A of the IPC. It is the case of the complainant that she comes back, to the house of the petitioner to question him about the manner in which he has behaved with her daughter. After about 40 days of the said incident, the complainant registers the crime. Since the entire issue is triggered from registration of complaint, I deem it appropriate to notice the complaint. The complaint dated 14-03-2024 reads as follows:

14-03-2024

To The Inspector, Sadashivanagara PS, Bengaluru.

From: Ms.Mamatha Singh, D1161, DLF Westend Heights, Akshayanagara, Begur, Bengaluru-560 114, Mob: 9632761281.

Sub: Complaint against B.S. Yediyurappa on sexually assaulting a minor rape victim.

Respected Sir,

On February 2, me (Mamatha Singh) and my daughter, a minor rape victim (Gauri Singh) visited former Chief Minister B.S.Yediyurappa to seek help on my cheating case related to trading business.

Mr. Yediyurappa began to listen to my problem keenly on how I got cheated. Me and Mr. Yediyurappa spoke for around 9 minutes and he told his male maids to provide tea. Me and my daughter drank tea while speaking to him. During the nine minutes conversation I also informed that my daughter is a rape victim and then he said he know about her case. This was not the first time me and my daughter met Yediyurappa for support and I have documentary evidence.

I beseeched him to investigate my cases by constituting a Special Investigation Team (SIT) as I was cheated of several crores. Mr. Yediyurappa said he may not be able to support. And all along the conversation he was holding my daughter's hand. My daughter considers him as grandfather and calls him Thatha and I used to call him Appaji.

After about nine minutes he called my daughter to come inside. My daughter listened to him and went. My daughter and Yediyurappa were inside a room for at least 5 minutes. During that time, Mr. Yediyurappa asked about the rape accused and can she still remember his face. Later while talking to my daughter who is a minor rape victim, he slipped his hand inside her shirt and squeezed her right breast. My daughter immediately pushed him away. Then she asked to open the door which was locked by him when he took her inside.

Mr. Yediyurappa told her to calm down and slowly opened the door. My daughter came out rushing and weeping. Mr. Yediyurappa on meeting me again told that my daughter is mentally disturbed. As my daughter was crying, I asked her what happened. My daughter said he put his hand inside and squeezed her breast. Angered by this, I confronted Yediyurappa and asked him why you did this. He then said I was just checking her whether she was really raped or not. I asked him how can you do this?

Immediately, Mr. Yediyurappa tuned apologetic and offered to help in cheating case. However, when I found my daughter to be emotionally broken I refused the offer. Later, I again confronted Mr. Yediyurappa and demanded an explanation for which he told me not to reveal the incident in an intimidating

manner. I went back feeling threatened and did not had the courage to report the mater. However, I now thought over the issue and felt that this is too serious issue to be ignored. Hence, I am approaching you to register my complaint under relevant sections of POCSO and other legal provisions.

> Regards, Sd/- Mamatha Singh."

> > (Emphasis added)

The complaint is registered before the jurisdictional Police. becomes a crime in Crime No.84 of 2024. The matter is transferred for investigation to the CID where the crime is renumbered as Crime No.9 of 2024. On 28-03-2024 comes the first notice against the petitioner under Section 41A of the CrPC seeking his presence. The notice reads as follows:

ಸಿ.ಐ.ಡಿ. ಪೊಲೀಸ್ ನೋಟೀಸ್

(41 ಕ್ಲಾಸ್ (ಎ) ಸಿ.ಆರ್.ಪಿ.ಸಿ ಅಡಿಯಲ್ಲಿ)

ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ಬೆಂಗಳೂರು ಸಿಐಡಿ ಪೊಲೀಸ್ ಠಾಣೆ ಮೊ.ಸಂ:09/2024 ಕಲಂ: 8 ಪೋಕ್ಸೋ ಕಾಯ್ದೆ ಮತ್ತು 354(ಎ) ಐಪಿಸಿ (ಸದಾಶಿವನಗರ ಪೊಲೀಸ್ ಠಾಣೆ ಮೊ.ಸಂ: 84/2024) ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂದಪಟ್ಟಂತೆ ನಿಮ್ಮ ವಿಚಾರಣೆ ಆಗತ್ಯವಿರುವುದರಿಂದ ನೀವು ದಿನಾಂಕ: 12.04.2024 ರೊಳಗಾಗಿ ರೂಂ. ನಂ 216, 3ನೇ ಮಹಡಿ, ಅನೆಕ್ಸ್-1 ಕಟ್ಟಡ, ಸಿ.ಐ.ಡಿ ಘಟಕ, ಬೆಂಗಳೂರು ಇಲ್ಲಿ ಪ್ರಕರಣದ ತನಿಖಾಧಿಕಾರಿಗಳ ಮುಂದೆ ತನಿಖೆಗೆ ಹಾಜರಾಗಲು ಸೂಚಿಸಲಾಗಿದೆ."

Voice sample of the petitioner is later taken and the petitioner is directed to appear before the Investigating Officer yet again in the month of June 2024. The petitioner appears on 10-06-2024 and was directed to appear again on 12-06-2024 on which day the petitioner had a previously fixed political engagement and had to travel to New Delhi and in fact flew to New Delhi. But, the Investigating Officer would go before the concerned Court and secures a warrant of arrest under Section 73 of the Cr.P.C. alleging that the petitioner is not cooperating with the investigation. Then the petitioner immediately knocks at the doors of this Court in the subject petition. A coordinate Bench of this Court on 14-06-2024 by a detailed order grants an interim order. The order reads as follows:

"Submission of learned counsel is accepted and Office Objections in Crl.P.No.5529/2024 are overruled.

The case in W.P.No.15522/2024 (GM-RES) filed under Articles 226 & 227 of the Constitution read with Section 482 of Cr.P.C., seeks quashment of proceedings arising from Crime No.84/2024 of Sadashivanagar police station, Bangalore. It alleges offences punishable under section 8 of Protection of Children from Sexual Offences Act, 2012 and 354A of Indian Penal Code, 1860. The petitioner is directed to array Mr.Shashank Singh i.e., petitioner in W.P.No.15639/2024 (GM-RES) as 2nd respondent.

Learned Advocate General Mr. Shashikiran Shetty accepts notice for Respondent No.1 and Mr. S. Balakrishnan, learned counsel volunteers to appear for Respondent No.2.

The case in Crl.P.No.5529/2024 is filed u/s 438 of Cr.P.C. for the grant of anticipatory bail in respect of the same Crime Number.

The records reveal that the Police had issued a notice under Section 41A of CR.P.C., on 28.03.2024 for the appearance and accordingly, the Petitioner appeared before the Investigating Officer and thereby, participated in the investigation process. The second notice of the first kind dated 10.06.2024, served on the Petitioner on 11.06.2024, instructed him to appear on 12.06.2024 at 10.30 a.m. for interrogation. Petitioner by his reply dated 11.06.2024 told the police that he would come on 17.06.2024, he having some scheduled meetings at New Delhi. In fact, he flew to New Delhi on the night of 12.06.2024. Therefore, it cannot be said the petitioner is not cooperating in the investigation.

Learned Sr. Advocate Mr.C.V.Nagesh appearing for the petitioner submits that the power to arrest availing u/s 41 having not been exercised and the notice procedure u/s 41A of the Cr.P.C. having been adopted consciously and his client having already participated in the investigation process and further, assuring to participate again on 17.06.2024, the police could not have secured a warrant of arrest u/s 73 on the ground that the custodial investigation is necessary. He draws attention of the court to the material particulars of the case as to the incident of the offence, delay brooked in lodging the FIR, the credentials of the complainant who breathed her last in the recent past on account of cancer and the nature of allegations leveled against the petitioner. He also mentions about a plethora of cases filed by the complainant against others and that they are all frivolous as is the case against his client too. Further, he also mentioned about the political vendetta. So arguing, he seeks stay of all further proceedings.

Learned Advocate General per contra makes submission that the petitioner is not cooperating in the investigation process; the police notice dated 10.06.2024 has been violated with no justification whatsoever; even otherwise, custodial interrogation has become imperative; regard being had to seriousness of the offences involved and the political background from which the petitioner hails, no interim relief can

be granted to him. Mr.S.Balan appearing for the now added 2nd respondent in the quashment petition, also made similar submission, highlighting the recent demise of complainant and lethargy attributable to the police in the matter of investigation. He also notifies to the court his client's W.P.No.15639/2024 wherein, he has sought for arrest and detention of the petitioner and for a direction to accomplish the investigation on a war footing.

Having heard the learned counsel for the parties for some time and having perused the Petition papers, I am of the considered opinion that at this stage, no case is made out for halting the ongoing investigation in Crime No.84/2024 and that the petitioner should participate in the same by appearing before the jurisdictional Police on 17.06.2024 as was assured by him. That being said, the petitioner, who is a former Chief Minister of the State for multiple times and who is now an octogenarian, shall not be arrested when he appears before police and cooperates in the investigation process.

Very many issues canvassed by both the sides merit deeper examination after the filing of Statement of Objections, for which time as sought for, is granted.

Call these matters on 28.06.2024."

Again on 12-07-2024, the coordinate Bench passes the following order:

"Learned Addl. SPP seeks a short accommodation. Learned counsel Sri.Balakrishan appearing for the respondent is agreeable with the request.

Learned Sr. Advocate sri. C V Nagesh appearing for the petitioner vehemently opposes the adjournment contending that the Charge Sheet having been filed, cognizance of the offences has been taken by the court below in Spl.C.C.No.1283/2024 and his client's personal presence too is being insisted upon on the Monday imminent, i.e., the next hearing date.

Having heard the learned counsel for the parties and having noticed the attending circumstances, the request for the adjournment is accorded and the matter is adjourned to 26.7.2024.

The learned judge of the court below is requested to grant exemption from personal appearance of the Petitioner-accused till this matter is taken up by this Court on 26.7.2024."

The interim protection so granted is in subsistence even today. Since the investigation was not stayed, the CID concludes the investigation and files its final report – the charge sheet before the concerned Court. The summary of the charge sheet so filed by the CID reads as follows:

" ದೋಷಾರೋಪಣೆ :

ಆರೋಪಿ-1 ಬಿ.ಎಸ್ ಯಡಿಯಾರಪ್ಪ:

ದಿನಾಂಕ: 02-02-2024 ರಂದು ಬೆಳಗ್ಗೆ ಸುಮಾರು 11-15 ಗಂಟೆಗೆ ಪಿರ್ಯಾದುದಾರರಾದ ಮೃತ ಮಮತ ಸಿಂಗ್ ರವರು, ತಮ್ಮ ಮಗಳು ನೊಂದ ಬಾಲಕಿಯಾದ 17 ವರ್ಷದ ಸಾಕ್ಷಿ-2 ರವರು ಬೆಂಗಳೂರು ನಗರ ಸದಾಶಿವನಗರ ಪೊಲೀಸ್ ಠಾಣಾ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿದ ನಂ.381, ಧವಳಗಿರಿ 6ನೇ ಕ್ರಾಸ್, ಆರ್ಎಂವಿ 2ನೇ ಹಂತ, ಬೆಂಗಳೂರು ರಲ್ಲಿ ಆರೋಪಿ-1 ರವರನ್ನು ಭೇಟಿ ಮಾಡಿ, ಪಿರ್ಯಾದುದಾರರು ತಮ್ಮ ಮಗಳ ಮೇಲೆ ಈ ಹಿಂದೆ ಆದಂತಹ ಅತ್ಯಾಚಾರ ಪ್ರಕರಣ ಮತ್ತು ಇತರೆ ವಿಚಾರಗಳಲ್ಲಿ ನ್ಯಾಯ ಒದಗಿಸಿಕೊಡುವಂತೆ ಕೇಳಿಕೊಂಡಿದ್ದು, ಆ ದಿನ ಆರೋಪಿ-1 ರವರು ಪಿರ್ಯಾದುದಾರರೊಂದಿಗೆ ಮಾತನಾಡುತ್ತಾ ನೊಂದ ಬಾಲಕಿಯ ಬಲಗೈನ ಮಣಿಕಟ್ಟನ್ನು * (Wrist) ತಮ್ಮ ಎಡಗೈ ನಿಂದ ಹಿಡಿದುಕೊಂಡಿದ್ದು, ನಂತರ ಆರೋಪಿ-1 ರವರು ನೊಂದ ಬಾಲಕಿಯನ್ನು "ಒಳಗೆ ಬಾ" ಎಂದು ಹೇಳಿ ಹಾಲ್ನ ಪಕ್ಕದಲ್ಲಿ ಇದ್ದಂತಹ ಸೋಪಾ ಮತ್ತು ಟೇಬಲ್ ಗಳು ಇರುವ ಒಂದು ಮೀಟಿಂಗ್ ರೂಮಿಗೆ ಕರೆದುಕೊಂಡು ಹೋಗಿ ಬಾಗಿಲ ಚಲಕವನ್ನು ಭದ್ರಪಡಿಸಿ ನೊಂದ ಬಾಲಕಿಯ ಬಳಿ ಬಂದು ನಿನಗೆ "ನಿನ್ನ ಮೇಲೆ ರೇಪ್ ಮಾಡಿದಂತಹ ಆರೋಪಿಯ ಮುಖ ನನಪಿದೆಯೇ" ಎಂದು ಕೇಳಿದಾಗ, ನೊಂದ ಬಾಲಕಿಯು "ಹೌದು ನನಪಿದೆ" ಎಂದು 02 ಬಾರಿ ಹೇಳಿದ ನಂತರ ಆರೋಪಿ-1 ರವರು ಆಗೆ ನಿನಗೆ ಎಷ್ಟು ವಯಸ್ಸು ಎಂದು ಕೇಳಿದಾಗ ನೊಂದ ಬಾಲಕಿ ಆರೂವರೆ ವರ್ಷ ಎಂದು ಹೇಳುವಾಗ ಆರೋಪಿ-1 ರವರು ತಮ್ಮ ಎಡಗೈನಿಂದ ನೊಂದ ಬಾಲಕಿಯ ಬ್ರಾ ಒಳಗೆ ಕೈ ಹಾಕಿ ಆಕೆಯ ಬಲ ಎದೆಯನ್ನು ಹಿಸುಕಿದ್ದು ತಕ್ಷಣ ನೊಂದ ಬಾಲಕಿಯು ಗಾಬರಿಗೊಂಡು ತನ್ನ ಎಡಗೈನಿಂದ ಆರೋಪಿ-1 ರವರ ಕೈಯನ್ನು ತಳ್ಳಿ ಸ್ವಲ್ಪ ದೂರ ಹೋಗಿ ನಿಂತು "ಬಾಗಿಲು ತೆಗೆಯಿರಿ" ಎಂದು ಹೇಳಿದ್ದರಿಂದ ನಂತರ ಆರೋಪಿ-1 ರವರ ಕೈಯನ್ನು ತಳ್ಳಿ ಸ್ವಲ್ಪ ದೂರ ಹೋಗಿ ನಿಂತು "ಬಾಗಿಲು ತೆಗೆಯಿರಿ" ಎಂದು ಹೇಳಿದ್ದರಿಂದ ನಂತರ ಆರೋಪಿ-1 ರವರು ತನ್ನ

ಜೇಬಿನಲ್ಲಿದ್ದ ಸ್ವಲ್ಪ ಹಣ ತೆಗೆದು ನೊಂದ ಬಾಲಕಿಯ ಕೈಯಲ್ಲಿ ಇಟ್ಟು ಮುಂದೆ ಹೋಗಿ ಡೋರ್ ಲಾಕ್ ತೆಗೆದು ಹೊರಗೆ ಹೋಗಿರುತ್ತಾರೆ. ನಂತರ ಆರೋಪಿ-1 ರವರು ಹಾಲ್ ನಲ್ಲಿ ಕುಳಿತಿದ್ದ ಪಿರ್ಯಾದುದಾರರಾದ ಸಾಕ್ಷಿ-1 ರವರಿಗೆ ನಿಮ್ಮ ಕೇಸಿನಲ್ಲಿ ನಾನು ಏನೂ ಮಾಡಲೂ ಆಗುವುದಿಲ್ಲವೆಂದು ಹೇಳಿ ಆರೋಪಿಯು ಸಾಕ್ಷಿ-1 ರವರಿಗೂ ಸಹ ತಮ್ಮ ಜೇಬಿನಿಂದ ಸ್ವಲ್ಪ ಹಣ ತೆಗೆದುಕೊಟ್ಟು ಕಳುಹಿಸಿರುತ್ತಾರೆ. ಪಿರ್ಯಾದುದಾರರು ತಮ್ಮ ಫೇನ್ ಬುಕ್ ಅಕೌಂಚ್ ನಲ್ಲಿ ಕೃತ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿಡಿಯೋ ಅಪ್ ಲೋಡ್ ಮಾಡಿದ ನಂತರ ದಿನಾಂಕ: 20-02-2024 ರಂದು ಆರೋಪಿ-1 ರವರು ಅವರ ಸಹಚರರಾದ ಆರೋಪಿ-2, 3 ಮತ್ತು 4 ರವರ ಮುಖಾಂತರ ಸಾಕ್ಷಿ-1 ಮತ್ತು 2 ರವರನ್ನು ತಮ್ಮ ಮನೆಗೆ ಕರೆಯಿಸಿಕೊಂಡು, ಮನವೊಲಿಸಿ, ಆರೋಪಿ-2 ರವರ ಕಡೆಯಿಂದ ಪಿರ್ಯಾದುದಾರರ ಫೇನ್ ಬುಕ್ ಖಾತೆಯಿಂದ ಅವರು ಪೋಸ್ಟ್ ಮಡಿದ್ದ ವಿಡಿಯೋ ಫೊಡೊವನ್ನು ಅಳಿಸಸ(ಡಿಲೀಟ್ ಮಾಡಿಸಿ), ನಂತರ ಅವರ ಐ-ಫೋನ್ ನ ಗ್ಯಾಲರಿಯಿಂದಲೂ ಸಹ ವಿಡಿಯೋ ಘೋಟೋವನ್ನು ಡಿಲೀಟ್ ಮಾಡಿಸಿ ನಂತರ ಆರೋಪಿ-1 ರವರು ಆರೋಪಿ-3 ರವರಿಗೆ ಹೇಳಿ ಸಾಕ್ಷಿ-1 ರವರಿಗೆ ರೂ 2 ಲಕ್ಷ ನಗದು ಹಣವನ್ನು ಕೊಡಿಸಿ ಇತರೆ ಆರೋಪಿತರೊಂದಿಗೆ ಸೇರಿ ಕೃತ್ಯದಲ್ಲಿ ಭಾಗಿಯಾಗಿ ಕಲಂ:8 ಪೋಕ್ಸೋ ಆಕ್ಟ್ & 354(ಎ), 204, 214 ಸಹಿತ 37 ಐಪಿಸಿ ಅಡಿ ಶಿಕ್ಸಾರ್ಹ ಅಪರಾಧವೆಸಗಿರುತ್ತಾರೆ.

ಆರೋಪಿ-2 ಅರುಣ್ ವೈ.ಎಂ:

ಪಿರ್ಯಾದುದಾರರು ತಮ್ಮ ಫೇಸ್ ಬುಕ್ ಅಕೌಂಟ್ನಲ್ಲಿ ಕೃತ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿಡಿಯೋ ಅಪ್ ಲೋಡ್ ಮಾಡಿದ ನಂತರ ದಿನಾಂಕ: 20-02-2024 ರಂದು ಆರೋಪಿ-2 ರವರು ಆರೋಪಿ-1 ರವರ ಸೂಚನೆಯ ಮೇರೆಗೆ ಆರೋಪಿ-3 ಮತ್ತು 4 ರವರೊಂದಿಗೆ ಪಿರ್ಯಾದುದಾರರನ್ನು ಮತ್ತು ನೊಂದ ಬಾಲಕಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ ಅವರನ್ನು ಆರೋಪಿ-1 ರವರ ಮನೆಗೆ ಕರೆತೆಂದು ಪಿರ್ಯಾದುದಾರರ ಮನವೊಲಿಸಿ ಪಿರ್ಯಾದುದಾರರ ಫೇಸ್ ಬುಕ್ ಖಾತೆಯಿಂದ ಅವರು ಫೋಸ್ಟ್ ಮಾಡಿದ ವಿಡಿಯೋ/ಫೋಟೊವನ್ನು ಅಳಿಸಿಸಿ (ಡಿಲೀಟ್ ಮಾಡಿ). ನಂತರ ಅವರ ಐ-ಫೋನ್ಸ್ ಗ್ಯಾಲರಿಯಿಂದಲೂ ಸಹ ವಿಡಿಯೋ / ಫೋಟೊವನ್ನು ಡಿಲೀಟ್ ಮಾಡಿಸಿ ನಂತರ ಆರೋಪಿ-1 ರವರ ಆದೇಶದಂತೆ ಆರೋಪಿ-3 ರವರ ಕಡೆಯಿಂದ ಪಿರ್ಯಾದುದಾರರದ ಶ್ರೀಮತಿ ಮಮತ ಸಿಂಗ್ ರವರಿಗೆ ರೂ. 2 ಲಕ್ಷ ನಗದು ಹಣವನ್ನು ಕೂಡಿಸಿ ಇತರೆ ಆರೋಪಿಗಳೊಂದಿಗೆ ಸೇರಿ ಕೃತ್ಯದಲ್ಲಿ ಭಾಗಿಯಾಗಿ ಕಲಂ: 204, 214 ಸಹಿತ 37 ಐಪಿಸಿ ಅಡಿ ಶಿಕ್ಷಾರ್ಹ ಅಪರಾಧವೆಸಗಿರುತ್ತಾರೆ.

ಆರೋಪಿ-3 ರುದ್ರೇಶ್ ಎಂ. ಲೇಟ್ ಮರುಳಸಿದ್ದಯ್ಯ:

ಪಿರ್ಯಾದುದಾರರು ತಮ್ಮ ಫೇಸ್ಬುಕ್ ಅಕೌಂಟ್ ನಲ್ಲಿ ಕೃತ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿಡಿಯೋ ಅಪ್ ಲೋಡ್ ಮಾಡಿದ ಸಂತರ ದಿನಾಂಕ: 20-02-2024 ರಂದು ಆರೋಪಿ-1 ರವರ ಸೂಚನೆಯ ಮೇರೆಗೆ ಆರೋಪಿ-3 ಮತ್ತು ಆರೋಪಿ-4 ರವರು ಸಾಕ್ಷಿ-25 ಮಹೇಶ್ ರವರೊಂದಿಗೆ ಪಿರ್ಯಾದುದಾರರ ಮನೆಗೆ ಹೋಗಿ, ಆರೋಪಿ-2 ರವರೊಂದಿಗೆ ಸೇರಿ ಪಿರ್ಯಾದುದಾರರನ್ನು ಮತ್ತು ನೊಂದ ಬಾಲಕಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ ಅವರನ್ನು ತಮ್ಮ ಕಾರಿನಲ್ಲಿ ಆರೋಪಿ-1 ರವರ ಮನೆಗೆ ಕರೆತಂದು ಪಿರ್ಯಾದುದಾರರ ಮನವೊಲಿಸಿ

ಪಿರ್ಯಾದುದಾರರ ಫೇಸ್ಬುಕ್ ಖಾತೆಯಿಂದ ಅವರು ಫೋಸ್ಟ್ ಮಾಡಿದ್ದ ವಿಡಿಯೋ/ಫೋಟೊವನ್ನು ಅಳಿಸಿಸಿ (ಡಿಲೀಟ್ ಮಾಡಿಸಿ), ಅವರ ಐ-ಫೋನ್ನ ಗ್ಯಾಲರಿಯಿಂದ ಸಹ ವಿಡಿಯೋ/ಫೋಟೋವನ್ನು ಡಿಲೀಟ್ ಮಾಡಲು ಸಹಕರಿಸಿ ನಂತರ ಆರೋಪಿ-1 ರವರ ಆದೇಶದಂತೆ ಪಿರ್ಯಾದುದಾರರಾದ ಮಮತ ಸಿಂಗ್ ರವರಿಗೆ ರೂ 2 ಲಕ್ಷ ನಗದು ಹಣವನ್ನು ನೀಡಿ ಇತರೆ ಆರೋಪಿಗಳೊಂದಿಗೆ ಸೇರಿ ಕೃತ್ಯದಲ್ಲಿ ಭಾಗಿಯಾಗಿ ಕಲಂ: 204, 214 ನಹಿತ 37 ಐಪಿಸಿ ಅಡಿ ಶಿಕ್ಷಾರ್ಹ ಅಪರಾಧವೆಸಗಿರುತ್ತಾರೆ.

ಆರೋಪಿ-4 ಜಿ. ಮರಿಸ್ವಾಮಿ ಬಿನ್ ಲೇಟ್ ಗಂಗಾಧರಯ್ಯ

ಪಿರ್ಯಾದುದಾರರು ತಮ್ಮ ಫೇಸ್ಬುಕ್ ಅಕೌಂಟ್ ನಲ್ಲಿ ಕೃತ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿಡಿಯೋ ಅಪ್ ಲೋಡ್ ಮಾಡಿದ ಸಂತರ ದಿನಾಂಕ: 20-02-2024 ರಂದು ಆರೋಪಿ-1 ರವರ ಸೂಚನೆಯ ಮೇರೆಗೆ ಆರೋಪಿ-4 ಮತ್ತು ಆರೋಪಿ-3 ರವರು ಸಾಕ್ಷಿ-25 ಮಹೇಶ್ ರವರೊಂದಿಗೆ ಪಿರ್ಯಾದುದಾರರ ಮನೆಗೆ ಹೋಗಿ, ಆರೋಪಿ-2 ರವರೊಂದಿಗೆ ಸೇರಿ ಪಿರ್ಯಾದುದಾರರನ್ನು ಮತ್ತು ನೊಂದ ಬಾಲಕಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ ಅವರನ್ನು ತಮ್ಮ ಕಾರಿನಲ್ಲಿ ಮತ್ತು ನೊಂದ ಬಾಲಕಿಯನ್ನು ಸಂಪರ್ಕಿಸಿ ಅವರನ್ನು ತಮ್ಮ ಕಾರಿನಲ್ಲಿ ಆರೋಪಿ-1 ರವರ ಮನೆಗೆ ಕರೆತಂದು ಪಿರ್ಯಾದುದಾರರ ಮನವೊಲಿಸಿ ಪಿರ್ಯಾದುದಾರರ ಫೇಸ್ಬುಕ್ ಖಾತೆಯಿಂದ ಅವರು ಫೋಸ್ಟ್ ಮಾಡಿದ್ದ ವಿಡಿಯೋ/ಫೋಟೋವನ್ನು ಅಳಿಸಿಸಿ (ಡಿಲೀಟ್ ಮಾಡಿಸಿ), ಅವರ ಐ-ಫೋನ್ ನ ಗ್ಯಾಲರಿಯಿಂದ ಸಹ ವಿಡಿಯೋ/ಫೋಟೋವನ್ನು ಡಿಲೀಟ್ ಮಾಡಲು ಸಹಕರಿಸಿ ನಂತರ ಆರೋಪಿ-1 ರವರ ಆದೇಶದಂತೆ ಆರೋಪಿ-3 ರವರ ಕಡೆಯಿಂದ ಪಿರ್ಯಾದುದಾರರಾದ ಶ್ರೀಮತಿ ಮಮತ ಸಿಂಗ್ ರವರಿಗೆ ರೂ. 2 ಲಕ್ಷ ನಗದು ಹಣವನ್ನು ಕೊಡಿಸಿ ಇತರೆ ಆರೋಪಿಗಳೊಂದಿಗೆ ಸೇರಿ ಕೃತ್ಯದಲ್ಲಿ ಭಾಗಿಯಾಗಿ ಕಲಂ: 204, 214 ಸಹಿತ 37 ಐಪಿಸಿ ಅಡಿ ಶಿಕ್ಷಾರ್ಹ ಅಪರಾಧವೆಸಗಿರುತ್ತಾರೆ."

(Emphasis added)

On filing of the final report, the concerned Court takes cognizance of the offences against the petitioner and others in the companion petition and registers Spl.C.C.No.1283 of 2024. The order of taking cognizance reads as follows:

"04-07-2024

Case called out. Learned Special Public Prosecutor present.

Heard and perused the office note and also perused the police report and the documents submitted along with the police report including complaint, FIR, statements of witnesses and the documents.

On perusal of police report and documents produced along with police, there are prima facie material placed records so as to proceed against the accused and also to issue process against the accused.

Therefore, on being satisfied with prima facie materials placed records, exercising the powers U/s 190(1) (b) r/w Section 193 of CrPC, cognizance is taken for the offences punishable <u>Under Section 8 of POCSO Act, 2012, Section 354(A), 204 and 214 r/w Sec.37 of IPC.</u>

Office is directed to register this case as Special C.c. in criminal register.

Office to attend regarding compliance U/s 35(1) of POCSO Act i.e., securing statement U/s 164 of CrPC, Medical report, FSL Report, Property from the complainant Police.

Issue summons to the accused persons R/by 15-07-2024."

(Emphasis added)

The learned Judge notices that he has perused the records and documents and finds that there are *prima facie* materials against the petitioners in all these cases and registers the case as Special C.C and issues summons. While so ordering, the Court observes that office to attend regarding compliance with Section 35(1) of the

POCSO Act, securing statement under Section 164 of the Cr.P.C.,

medical report, FSL report and property from the complainant

police.

9. The learned senior counsel for the petitioner takes this

Court through several statements of witnesses to contend that

those witnesses whom the prosecution itself has examined, all

speak in favour of the petitioner. Therefore, those statements have

to be looked into, and the proceedings be obliterated against the

petitioner. The statements on which he would seek to place reliance

upon are as follows:

" ಬೆಂಗಳೂರು ಸಿಐಡಿ ಘಟಕದ ಮೊ.ಸಂ: 09/2024 ಕಲಂ 8 ಪೋಕ್ಸ್ಗೊ ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂ

354(ಎ) ಐಪಿಸಿ (ಸದಾಶಿವನಗರ ಪೊಲೀಸ್ ಠಾಣೆ ಮೊ.ಸಂ. 84/2024)

<u>ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆ</u>:-

ಶ್ರೀ ಮಾರುತಿ ದೇವಪ್ಪ ಶೀರಣಗಿ ಬಿನ್ ದೇವಪ್ಪ ಶೀರಣಗಿ, ಎಹೆಚ್ ಸಿ-18813, 2ನೇ ಕಂಪನಿ, ಸಿ.ಎ.ಆರ್ ಕೇಂದ್ರ, ಮೈಸೂರು ಸರ್ಕಲ್, ಮೈಸೂರು ರಸ್ತೆ, ಚಾಮರಾಜಪೇಟೆ, ಬೆಂಗಳೂರು ನಗರ ಹಾಲ ವಾಸ ನಂ.120. 10ನೇ ಬ್ಲಾಕ್, ಎಂ.ಎಸ್.ಬಿ. ಲೇನ್, ಸಿ.ಎ.ಆರ್ ಕೇಂದ್ರ, ಮೈಸೂರು ಸರ್ಕಲ್ ಮೈಸೂರು ರಸ್ತೆ, ಚಾಮರಾಜಪೇಟೆ, ಬೆಂಗಳೂರು ನಗರ ಖಾಯಂ ವಿಳಾಸ ದಾದಬನಹಟ್ಟಿ,

ಯಮಕನಮರಡಿ ಪೋಸ್ಸ್ ಹುಕ್ಕೇರಿ ತಾಲ್ಲೋಕ್, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ ಮೊ-9964818386.

ದಿನಾಂಕ: 25-03-2024

ಸಿಐಡಿ ಕೇಂದ್ರ ಕಛೇರಿ ಬೆಂಗಳೂರು ನಗರ.

ಮೇಲ್ಕಂಡ ವಿಳಾಸದಲ್ಲಿ ಸಂಸಾರ ಸಮೇತ ವಾಸವಾಗಿರುತ್ತೇನೆ ನನ್ನ ಪತ್ನಿ ಶೀಮತಿ.ಶೋಭಾ ರವರು ಗೃಹಿಣಿಯಾಗಿರುತ್ತಾರೆ. ನನಗೆ ಇಬ್ಬರು ಗಂಡು ಮಕ್ಕಳಿದ್ದು, ಮೊದಲನೇ ಮಗ ಲಕ್ಷ್ಮೀಕಾಂತ ಮೊದಲನೇ ಪದವಿ ವ್ಯಾಸಂಗ ಮಾಡುತ್ತಿರುತ್ತಾನೆ. ಎರಡನೇ ಮಗನಾದ ಶ್ರೀಶಾಂತ್ 9ನೇ ತರಗತಿಯಲ್ಲಿ ವ್ಯಾಸಂಗ ಮಾಡುತ್ತಿರುತ್ತಾನೆ.

ನಾನು 2007ನೇ ಸಾಲಿನಲ್ಲಿ ಸಶಸ್ತ್ರ ಮೀಸಲು ಪಡೆಗೆ ಸಶಸ್ತ್ರ ಪೊಲೀಸ್ ಪೇದೆಯಾಗಿ ನೇಮಕಗೊಂಡಿದ್ದು, ಬೆಂಗಳೂರು ನಗರದ ಸಶಸ್ತ್ರ ಪಡೆ ಕೇಂದ್ರ ವಿಭಾಗದ ಕಛೇರಿಯಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. 2007ನೇ ಸಾಲಿನಿಂದಲೂ ಬೆಂಗಳೂರು ನಗರದ ಸಶಸ್ತ್ರ ಪಡೆ ಕೇಂದ್ರ ವಿಭಾಗದ ಕಛೇರಿಯ 2ನೇ ಕಂಪನಿಯಲ್ಲಿ ಗಾರ್ಡ್ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ. ನಮಗೆ ಗಾರ್ಡ್ ಕರ್ತವ್ಯದಲ್ಲಿ ಮೂರು ಪಾಳಿಯಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ನಿಯೋಜಿಸುತ್ತಿದ್ದು, ಪಾಳಿಯ ಅನುಸಾರ ಆಯಾ ದಿನದ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ. ನನಗೆ ಹಾಲಿ ಮಾನ್ಯ ಮಾಜಿ ಮುಖ್ಯ ಮಂತ್ರಿಗಳಾದ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ಧವಳಗಿರಿಯಲ್ಲಿ ಗಾರ್ಡ್ ಕರ್ತವ್ಯಕ್ಕೆ ನಿಯೋಜಿಸಿದ್ದು, 2018ನೇ ಸಾಲಿನಿಂದ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ಧವಳಗಿರಿಯಲ್ಲಿ ಮೂರು ಪಾಳಿಯ ಅನುಸಾರ ಆಯಾ ದಿನದ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ.

02-02-2024 ರಂದು ನಾನು ಪರೇಡ್ ಮುಗಿಸಿಕೊಂಡು ನಾನು ದಿನಾಂಕ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ತ ಕಾಲೋನಿಯ ಧವಳಗಿರಿಯಲ್ಲಿ ಗಾರ್ಡ್ 2ನೇ ಪಾಳಿಯ ಕರ್ತವ್ಯಕ್ಕೆ ಬೇಗನೇ ಅಂದರೆ ಸುಮಾರು 11-00 ಗಂಟೆಗೆ ಹಾಜರಾಗಿದ್ದು, ಸುಮಾರು 11-15 ಗಂಟೆಯ ಸಮಯದಲ್ಲಿ ಮುಖ್ಯ ಮಂತ್ರಿಗಳಾದ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರನ್ನು ಭೇಟಿ ಮಾಡಲು ಸುಮಾರು ಜನರುಗಳು ಹಾಜರಿದ್ದು, ಅದರಲ್ಲಿ ಒಬ್ಬ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಜೊತೆ ಅವರ ಮಗಳು ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರನ್ನು ಭೇಟಿ ಮಾಡಲು ಬಂದಿದ್ದರು. ಆಗ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ಗನ್ ಮ್ಯಾನ್ ಆದ ಶ್ರೀ ಆರಾಧ್ಯರವರಿಗೆ ಅವರನ್ನು ತೋರಿಸಿ ಒಳಗೆ ಬಿಡಬೇಕ ಎಂದು ಕೇಳಿದೆನು. ಆಗ ಶ್ರೀ.ಆರಾಧ್ಯರವರು ಒಳಗೆ ಬಿಡು ಎಂದು ಆಗ ನಾನು ನಮ್ಮ ಗಾರ್ಡ್ ಸ್ಥಳದಲ್ಲಿದ್ದ ಮಸ್ತಕದಲ್ಲಿ ನಿಮ್ಮ ಹೆಸರನ್ನು ದಾಖಲಿಸಬೇಕು ನಿಮ್ಮ ಹೆಸರು ವಿಳಾಸವೇನು ಎಂದು ಕೇಳಿದೆನು. ಆಗ ಆ ಹೆಂಗಸು ನನ್ನ ಹೆಸರು ಮದುತ ಶಿವಮೊಗ್ಗದಿಂದ ಬಂದಿದ್ದೇನೆ ಎಂದು ಹೇಳಿದರು. ಆಗ ನಾನು ಮದುತ ಪ್ಲಸ್ ಒಂದು ಎಂದು ಬರೆದುಕೊಂಡು ಆ ಹಂಗನು ಮತ್ತು ಅವರ ಮಗಳು ಒಳಗಡೆ ಬಿಟ್ಟರುತ್ತೇನೆ. ನಂತರ ಸುಮಾರು 20 ನಿಮಿಷಗಳ ನಂತರ ಆ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಮಗಳು ಹೊರಗಡೆ ಹೋದರು. ಪುನಃ ಸುಮಾರು 20 ನಿಮಿಷ ನಂತರ ಹೊರಗಡೆ ಬಂದವರು ಮತ್ತೆ ಒಳಗೆ ಹೋಗಬೇಕು ಎಂದರು ಆಗ ನಾನು ಶ್ರೀ.ಆರಾಧ್ಯರವರಿಗೆ ಅವರನ್ನು ತೋರಿಸಿ ಒಳಗೆ ಬಿಡಬೇಕ ಎಂದು ಕೇಳಿದೆನು. ಆಗ ಶ್ರೀ.ಆರಾಧ್ಯರವರು ಒಳಗೆ ಬಿಡು ಎಂದರು ನಾನು ಅವರುಗಳನ್ನು ಒಳಗೆ ಬಿಟ್ರೆನು. ನಂತರ ಸುಮಾರು 10-15 ನಿಮಿಷಗಳಲ್ಲಿ ಹೊರಗಡೆ ಹೋದರು. ಆದರೆ ಆ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಮಗಳು ಒಳಗಡೆ

ಹೋದಾಗ ಒಳಗೆ ಏನಾಯಿತು ಎಂಬುದು ನನಗೆ ಗೊತ್ತಿರುವುದಿಲ್ಲ. ಅವರು ಹೊರಗಡೆ ಬಂದಾಗಲೂ ಸಹ ನನ್ನ ಜೊತೆ ಏನನ್ನು ಮಾತನಾಡಿರುವುದಿಲ್ಲ.

ನಂತರ ದಿನಾಂಕ:20/02/2024 ರಂದು ಬೆಳಿಗ್ಗೆ 08-00 ಗಂಟೆಯಿಂದ ರಾತ್ರಿ 08-00 ಗಂಟೆಯ ವರೆಗೆ ಹಗಲು ಕರ್ತವ್ಯದಲ್ಲಿ ಗಾರ್ಡ್ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. ನಾನು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ್ಗೆ ಮಧ್ಯಾಹ್ನ 2 ಗಂಟೆಯ ನಂತರ ರಾಜಕೀಯ ವ್ಯಕ್ತಿಯಾದ ಶ್ರೀ.ರುದ್ರೇಶ್ ರವರು ಮತ್ತು ಮರಿಸ್ವಾಮಿ ರವರು ಗಳೊಂದಿಗೆ ರುದ್ರೇಶ್ ರವರ ಕಾರಿನಲ್ಲಿ ದಿನಾಂಕ: 02-02-2024 ರಂದು ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರನ್ನು ಭೇಟಿ ಮಾಡಲು ಬಂದಿದ್ದ ಮಮತ ಎನ್ನುವ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಮಗಳು ಬಂದ್ದಿದ್ದು ನಾನು ಆ ಹೆಂಗಸನ್ನು ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ 'ರವರ ಮನೆಯ ಒಳಗೆ ಬಿಡದೇ ತಡೆದಿದ್ದು ಆಗ ಶ್ರೀ.ರುದ್ರೇಶ್ ರವರು ಒಳಗೆ ಬಿಡುವಂತೆ ಹೇಳಿದ್ದರಿಂದ ಶ್ರೀ.ರುದ್ರೇಶ್ ರವರು ಮತ್ತು ಮರಿಸ್ವಾಮಿ ರವರುಗಳೊಂದಿಗೆ ಒಳಗಡೆ ಬಿಟ್ಟಿದ್ದು ಅವರುಗಳು ಮನೆಯ ಕೆಳಗಿನ ಸೆಲರ್ ಮುಖಾಂತರ ಮನೆಗೆ ಹೋಗಿರುತ್ತಾರೆ. ಸುಮಾರು ಅರ್ಧ ಗಂಟೆಯ ನಂತರ ಶ್ರೀ.ರುದ್ರೇಶ್ ಮತ್ತು ಮರಿಸ್ವಾಮಿ ರವರುಗಳೊಂದಿಗೆ ಮಮತ ಎನ್ನುವ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಮಗಳು ಹೊರಗಡೆ ಬಂದಿದ್ದು, ಶ್ರೀ.ರುದ್ರೇಶ್ ರವರು ನಮ್ಮ ಕಾರಿನಲ್ಲಿ ಇವರನ್ನು ಕರೆದುಕೊಂಡು ಹೋಗು ಎಂದು ಅವರ ಡ್ರೈವರ್| ಹೇಳಿದರು. ಅದರಂತೆ ಡ್ರೈವರ್ ಅವರುಗಳನ್ನು ಕಾರಿನಲ್ಲಿ ಕೂರಿಸಿಕೊಂಡು ಹೊರಗಡೆ ಹೋದರು ರುದ್ರೇಶ್ರವರು ಪುನಃ ಮನೆಯ ಒಳಗೆ ಹೋದರು. ಆದರೆ ಇತ್ತೀಚಿನ ದಿನಗಳಲ್ಲಿ ಮಾಧ್ಯಮಗಳಲ್ಲಿ ಪ್ರಸಾವಾಗುತ್ತಿರುವ ವಿಷಯದಿಂದ ತಿಳಿದ್ದಿದೇನೆಂದರೆ ಮಮತ ಎನ್ನುವ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಮಗಳು ರವರನ್ನು ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯಾರಪ್ಪ ಭೇಟಿ ಮಾಡಲು ಧವಳಗಿರಿಗೆ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರು ಅನುಚಿತವಾಗಿ ವರ್ತಿಸಿದ್ದಾರೆಂದು ದೂರು ನೀಡಿರುವುದನ್ನು ತಿಳಿದುಕೊಂಡಿರುತ್ತೇನೆ. 'ಆದರೆ ನಾನು ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ಮನೆಯ ಗೇಟ್ ಬಳಿ ಗಾರ್ಡ್ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದರಿಂದ ಒಳಗೆ ಏನು ನಡೆಯಿತು ಎಂಬ ಬಗ್ಗೆ ನನಗೆ ಗೊತ್ತಿರುವುದಿಲ್ಲ.

ಓದಿ ನೋಡಲಾಗಿ ಸರಿಯಿದೆ.

<u>ಬೆಂಗಳೂರು ನಿಐಡಿ ಘಟಕದ ಮೊ.ಸಂ. 09/2024 ಕಲಂ 8 ಫೋಕ್ಸ್ಗೆ ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂ</u> 354(ಎ) ಐಪಿಸಿ (ಸದಾಶಿವನಗರ ಪೊಲೀಸ್ ಠಾಣೆ ಮೊ.ಸಂ: 84/2024)

ಮುಂದುವರೆದ ಹೇಳಿಕೆ:-

ಶ್ರೀ ಮಾರುತಿ ದೇವಪ್ಪ ಶೀರಣಗಿ ಬಿನ್ ದೇವಪ್ಪ ಶೀರಣಗಿ, ಎಹೆಚ್ಸಿ-18813, 2ನೇ ಕಂಪನಿ, ಸಿ.ಎ.ಆರ್ ಕೇಂದ್ರ, ಮೈಸೂರು ಸರ್ಕಲ್, ಮೈಸೂರು ರಸ್ತೆ, ಚಾಮರಾಜಪೇಟೆ, ಬೆಂಗಳೂರು ನಗರ. ಹಾಲಿ ವಾಸ ನಂ.120, 10ನೇ ಬ್ಲಾಕ್, ಎಂ.ಎಸ್.ಬಿ ಲೇನ್, ಸಿ.ಎ.ಆರ್ ಕೇಂದ್ರ, ಮೈಸೂರು

ಸರ್ಕಲ್, ಮೈಸೂರು ರಸ್ತೆ, ಚಾಮರಾಜಪೇಟೆ, ಬೆಂಗಳೂರು ನಗರ. ಖಾಯಂ ವಿಳಾಸ ದಾದಬನಹಟ್ಟಿ, ಯಮಕನಮರಡಿ ಪೋಸ್ಟ್, ಹುಕ್ಕೇರಿ ತಾಲ್ಲೋಕ್, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ, ಮೊ-9964818386,

> ದಿನಾಂಕ: 24-06-2024 ಸಿಐಡಿ ಕೇಂದ್ರ ಕಛೇರಿ ಬೆಂಗಳೂರು ನಗರ

ಮೇಲ್ಕಂಡ ವಿಳಾಸದಲ್ಲಿ ಸಂಸಾರ ಸಮೇತ ವಾಸವಾಗಿರುತ್ತೇನೆ. ನನ್ನ ಪತ್ನಿ ಶೀಮತಿ ಶೋಭಾ ರವರು ಗೃಹಿಣಿಯಾಗಿರುತ್ತಾರೆ. ನನಗೆ ಇಬ್ಬರು ಗಂಡು ಮಕ್ಕಳಿದ್ದು, ಮೊದಲನೇ ಮಗ ಲಕ್ಷ್ಮೀಕಾಂತ ಮೊದಲನೇ ಪದವಿ ವ್ಯಾಸಂಗ ಮಾಡುತ್ತಿರುತ್ತಾನೆ. ಎರಡನೇ ಮಗನಾದ ಶ್ರೀಶಾಂತ್ 9ನೇ ತರಗತಿಯಲ್ಲಿ ವ್ಯಾಸಂಗ ಮಾಡುತ್ತಿರುತ್ತಾನೆ.

ನಾನು 2007ನೇ ಸಾಲಿನಲ್ಲಿ ಸಶಸ್ತ್ರ ಮೀಸಲು ಪಡೆಗೆ ಸಶಸ್ತ್ರ ಪೊಲೀಸ್ ಪೇದೆಯಾಗಿ ನೇಮಕಗೊಂಡಿದ್ದು, ಬೆಂಗಳೂರು ನಗರದ ಸಶಸ್ತ್ರ ಪಡೆ ಕೇಂದ್ರ ವಿಭಾಗದ ಕಛೇರಿಯಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. 2007ನೇ ಸಾಲಿನಿಂದಲೂ ಬೆಂಗಳೂರು ನಗರದ ಸಶಸ್ತ್ರ ಪಡೆ ಕೇಂದ್ರ ವಿಭಾಗದ ಕಛೇರಿಯ 2ನೇ' ಕಂಪನಿಯಲ್ಲಿ ಗಾರ್ಡ್ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ. ನಮಗೆ ಗಾರ್ಡ್ ಕರ್ತವ್ಯದಲ್ಲಿ ಮೂರು ಪಾಳಿಯಲ್ಲಿ ಕರ್ತವ್ಯಕ್ಕೆ ನಿಯೋಜಿಸುತ್ತಿದ್ದು, ಪಾಳಿಯ ಅನುಸಾರ ಆಯಾ ದಿನದ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ.' ನನಗೆ ಹಾಲಿ ಮಾನ್ಯ ಮಾಜಿ ಮುಖ್ಯ ಮಂತ್ರಿಗಳಾದ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ಧವಳಗಿರಿಯಲ್ಲಿ ಗಾರ್ಡ್ ಕರ್ತವ್ಯಕ್ಕೆ ನಿಯೋಜಿಸಿದ್ದು. 2018ನೇ ಸಾಲಿನಿಂದ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ಧವಳಗಿರಿಯಲ್ಲಿ ಮೂರು ಪಾಳೆಯ ಅನುಸಾರ ಆಯಾ ದಿನದ ಕರ್ತವ್ಯವನ್ನು ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ.

ನಾನು ದಿನಾಂಕ 02-02-2024 ರಂದು ನಾನು ಪರೇಡ್ ಮುಗಿಸಿಕೊಂಡು ಶ್ರೀ ಬಿ. ಎಸ್ ಯಡಿಯಾರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ಧವಳಗಿರಿಯಲ್ಲಿ ಗಾರ್ಡ್ 2ನೇ ಪಾಳಿಯ ಕರ್ತವ್ಯ ಬೇಗನೆ ಅಂದರೆ ಸುಮಾರು 11-00 ಗಂಟೆಗೆ ಹಾಜರಾಗಿದ್ದು, ಸುಮಾರು 11-15 ಗಂಟೆಯ ಸಮಯದಲ್ಲಿ ಮುಖ್ಯ ಮಂತ್ರಿಗಳಾದ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯಾರಪ್ಪ ರವರನ್ನು ಭೇಟಿ ಮಾಡಲು ಎಂದಿನಂತೆ ಹಲವಾರು ಜನರು ಬಂದಿದ್ದು ಸಾಹೇಬರ ಮನೆಗೆ ಯಾರೇ ಬಂದರೂ ನಾವು ಒಳಗೆ ಬೀಡುವ ಮುಂಚಿತವಾಗಿ ಅವರುಗಳ ಹೆಸರನ್ನು ಬರೆದುಕೊಳ್ಳುತ್ತೇವೆ, ಹೆಸರುನ್ನು ನಮೂದಿಸಿದ ಕೂಡಲೇ ಅವರುಗಳನ್ನು ಸಾಹೇಬರ ಮನೆಯ ಒಳಗೆ ಬಿಡುತ್ತೇವೆ.

ದಿನಾಂಕ: 02.02.2024 ರಂದು 11.15 ಗಂಟೆಗೆ ಶ್ರೀಮತಿ ಮಮತಸಿಂಗ್ ಹಾಗೂ ಅವರ ಮಗಳನ್ನು ಬಿ ಎಸ್ ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಯ ಒಳಗೆ ಹೋದರು. ನಂತರ ಶಿವಾನಂದ ತಗಡೂರುರವರು ಬಂದಿದ್ದು ಅವರನ್ನು ಬಿ ಎಸ್ ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಯ ಒಳಗೆ ಸಮಯ 11.35 ಗೆ ಕಳುಹಿಸಿಕೊಟ್ಟಿರುತ್ತೇನೆ. ನಾವು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುವ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಗಡಿಯಾರ ಇರುವುದಿಲ್ಲ

ಹಾಗಾಗಿ ನಾವು ವಿಜಿಟರ್ ಬುಕ್ನಲ್ಲಿ ಸಮಯವನ್ನು ನಮೂದಿಸುವಾಗ ನಮ್ಮ ಕೈನಲ್ಲಿರುವ ವಾಚ್ನನ್ನು ನೋಡಿ ಸಮಯವನ್ನು ನಮೂದಿಸುತ್ತೇವೆ.

ಮೇಲ್ಕಂಡ ಮಮತಸಿಂಗ್ ರವರು ಬಿ ಎಸ್ ಯಡಿಯೂರಪ್ಪರ ಮೇಲೆ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿರುವ ವಿಷಯ ತಿಳಿದ ನಂತರ ನನ್ನ Redmi ಮೊಬೈಲ್ ಫೋನ್ ನಲ್ಲಿ ಆ ವಿಜಿಟರ್ ರಿಜಸ್ಟರ್ ಬುಕ್ ನ ಕೆಲವು ಪುಟಗಳ ಫೋಟೋಅನ್ನು ತೆಗೆದುಕೊಂಡಿರುತ್ತೇನೆ. ನನ್ನ ಮೊಬೈಲ್ ಫೋನ್ಅನ್ನು ತನಿಖೆಗೆ ಹಾಜರುಪಡಿಸುತ್ತೇನೆ.

ಓದಿ ನೋಡಲಾಗಿ ಸರಿಯಿದೆ.

ಬೆಂಗಳೂರು ಸಿಐಡಿ ಘಟಕದ ಮೊ.ಸಂ: 09/2024 ಕಲಂ 8 ಫೋಕ್ಸ್ಗೊ ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂ 354(ಎ) ಐಪಿಸಿ (ಸದಾಶಿವನಗರ ಪೊಲೀಸ್ ಠಾಣೆ ಮೊ.ಸಂ: 84/2024)

ಸಾಕ್ಷಿಧಾರರ ಹೇಳಿಕೆ:-

ಶ್ರೀ ಆನಂದಾರಾಧ್ಯ ಕೆ.ಪಿ, ಬಿನ್ ಲೇಟ್ ಪುಟ್ಟರೇಣುಕಾರಾಧ್ಯ, 48 ವರ್ಷ, ಎಹೆಚ್ಸಿ 797, ಸಿಎಆರ್ ಕೇಂದ್ರ, ಮೈಸೂರು ರಸ್ತ, ಬೆಂಗಳೂರು, ವಾಸ: ನಂ.9, ಅಪ್ರಮೇಯ ಕುಟೀರಂ ಲೇಔಟ್, ಶ್ರೀಧರ್ಗುಡ್ಡ ರಸ್ತೆ, ಕೋಡಿಪಾಳ್ಯ, ಕೆಂಗೇರಿ ಬೆಂಗಳೂರು-560060 ಮೊಬೈಲ್ ನಂ: 9844732583. ಸ್ವಂತ ಊರು ಕೂನೂರು, ಹೊರಳಗಲ್ಲು ಅಂಚೆ ಕನಕಪುರ ತಾಲ್ಲೂಕು ರಾಮನಗರ ಜಿಲ್ಲೆ..

ದಿನಾಂಕ: 25.03.2024 ಸಿಐಡಿ, ಬೆಂಗಳೂರು.

ನಾನು ಈ ಮೇಲ್ಕಂಡ ವಿಳಾಸದಲ್ಲಿ ಕಳೆದ 7. ವರ್ಷಗಳಿಂದ ನನ್ನ ಸ್ವಂತ ಮನೆಯಲ್ಲಿ ಕುಟುಂಬ ಸಮೇತ ವಾಸವಾಗಿರುತ್ತೇನೆ. ನನಗೆ ಸಂಜನಾ ಆರಾಧ್ಯ ಎಂಬ ಒಬ್ಬ ಮಗಳಿದ್ದು ಇಂಜಿಯರಿಂಗ್ 3ನೇ ಸಮಿಸ್ಟರ್ನಲ್ಲಿ ' ವ್ಯಾಸಂಗ ಮಾಡುತ್ತಿರುತ್ತಾಳೆ. ನನ್ನ ಪತ್ನಿ ಶೋಭಾ ಜಿ.ಇ. ಖಾಸಗಿ ಶಾಲೆಯಲ್ಲಿ ಟೀಚರ್ ಆಗಿ ಕೆಲಸ ಮಾಡುತ್ತಿರುತ್ತಾರೆ. ನಮ್ಮ ತಂದೆ ನಿಧನರಾಗಿದ್ದು, ನಮ್ಮ ತಾಯಿ ನಮ್ಮ ಜೊತೆಯಲ್ಲಿಯೇ ವಾಸವಾಗಿರುತ್ತಾರೆ.

ನಾನು 1997ನೇ ಸಾಲಿನಲ್ಲಿ ಪೊಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ ಸಿಎಆರ್ ಕಾನ್ಸ್ ಟೇಬಲ್ ಆಗಿ ನೇಮಕಗೊಂಡಿದ್ದು, ನನ್ನ ಬುನಾದಿ ತರಬೇತಿ ಮುಗಿದ ನಂತರ ಸಿಎಆರ್ ಉತ್ತರ ಘಟಕದಲ್ಲಿ 10 ವರ್ಷಗಳ 'ಕಾಲ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. ನಂತರ ಸಿಎಆರ್ ಕೇಂದ್ರದಲ್ಲಿ 5 ವರ್ಷಗಳ ಕಾಲ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. 2019ನೇ ಸಾಲಿನವರೆಗೆ ಬಿಡಿಎ ಎಸ್ಟಿಎಫ್ & ವಿಜಿಲಿಯನ್ಸ್ ನಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. 2019ನೇ ಸಾಲಿನಿಂದ ಸಿಎಆರ್ ಕೇಂದ್ರದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತೇನೆ. 2019ನೇ ಸಾಲಿನಿಂದ ಸಿಎಆರ್ ಕೇಂದ್ರದಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ್ಗೆ ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಕಛೇರಿಯಿಂದ ನನ್ನನ್ನು ಅಂದಿನ ಮುಖ್ಯ ಮಂತ್ರಿಗಳಾದ ಬಿ.ಎಸ್. ಯಡಿಯೂರಪ್ಪ ರವರ ಗನ್ ಮ್ಯಾನ್ ಆಗಿ ನೇಮಕ ಮಾಡಿಕೊಳ್ಳಲು ಪೊಲೀಸ್

ಆಯುಕ್ತರ ಕಛೇರಿಗೆ ಪತ್ರ ಬರೆದಿದ್ದು ಅದರ ಮೇರೆಗೆ ಪೊಲೀಸ್ ಆಯುಕ್ತರ ಕಛೇರಿಯಿಂದ ಸಿಎಆರ್ ಕೇಂದ್ರಕ್ಕೆ ಆದೇಶ ಪತ್ರ ರವಾನಿಸಿಕೊಂಡಿದ್ದರ ಮೇರೆಗೆ ನನ್ನನ್ನು ಮಾನ್ಯ ಡಿಸಿಪಿ, ಸಿಎಆರ್ಕೇಂದ್ರ ಸಾಹೇಬರು ಕರ್ತವ್ಯದ ಪಾಸ್ಪರ್ಪರ್ಟ್ ನೀಡಿ ಅಂದಿನ ಮುಖ್ಯಮಂತ್ರಿಗಳಾದ ಯಡಿಯೂರಪ್ಪ ರವರ ಬಳಿ ಕರ್ತವ್ಯಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಳ್ಳಲು ಕಳುಹಿಸಿಕೊಟ್ಟಿದ್ದು ಅಂದಿನಿಂದ ಇಂದಿನವರೆಗೆ ಮಾನ್ಯ ಬಿ.ಎಸ್. ಯಡಿಯೂರಪ್ಪ ರವರ ಬಳಿ ಗನ್ ಮ್ಯಾನ್ ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತೇನೆ.

ನಾನು ದಿನಾಂಕ: ದಿನಾಂಕ:25-03-2024 ರಂದು ಸಿಐಡಿ ಫಟಕದ ವಿಶೇಷ ವಿಚಾರಣಾ ವಿಭಾಗದ ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರಾ ಶ್ರೀಮತಿ. ಪೃಥ್ವಿ ಎಂ.ಜೆ ರವರು ನನಗೆ ವಿಚಾರಣೆಗೆ ಹಾಜರಾಗಲು ನನಗೆ ಪೊಲೀಸ್ನೋಟೆಸ್ ಅನ್ನು ನೀಡಿದ್ದು' ಅದರಂತೆ ನಾನು ಈ ದಿನ ಸಿಐಡಿ ಕಛೇರಿಯ ವಿಶೇಷ ವಿಚಾರಣಾ ವಿಭಾಗದ ರೂಂ ನಂ.115 ರಲ್ಲಿ ತನಿಖಾಧಿಕಾರಿಗಳ ಮುಂದೆ ಹಾಜರಾಗಿದ್ದು, ತನಿಖಾಧಿಕಾರಿಗಳು ಸಿಐಡಿ ಕಛೇರಿಯಲ್ಲಿ ಬೆಂಗಳೂರು ಸಿಐಡಿ ಫಟಕದ ಮೊ.ಸಂ: 09/2024 8 ಪೋಕ್ಸೊ ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂ 354(ಎ) ಐಪಿಸಿ ಸದಾಶಿವ ನಗರ ಪೊಲೀಸ್ ಠಾಣಾ ಮೊ.ಸಂ:84/2024 ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂದಿಸಿದಂತೆ ನಾನು ನನ್ನ ಹೇಳಿಕೆಯನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ನೀಡುತ್ತಿರುತ್ತೇನೆ.

ಸಾಮಾನ್ಯವಾಗಿ ಸಾಹೇಬರ ಗನ್ ಮ್ಯಾನ್ ಕರ್ತವ್ಯಕ್ಕೆ 3 ಜನ ನೇಮಕವಾಗಿದ್ದು ಪಾಳಿ ಮೇಲೆ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತೇವೆ. ಅದರಂತೆ ನನಗೆ ದಿನಾಂಕ: 02.02.2024 ರಂದು ರಂದು ಬೆಳಿಗ್ಗ 08-00 ಗಂಟೆಯಿಂದ ರಾತ್ರಿ 08-00 ಗಂಟೆಯವರೆಗೆ ಹಗಲು ಕರ್ತವ್ಯ ನೇಮಕವಾಗಿದ್ದು, ನಾನು ಅದರಂತೆ ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರ ಮನೆಯಲ್ಲಿ ಕರ್ತವ್ಯದಲ್ಲಿದ್ದಾಗ ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರು ಬೆಳಗ್ಗ ಸುಮಾರು 11-15 ಗಂಟೆಯಲ್ಲಿ ತಿಂಡಿ ಮುಗಿಸಿಕೊಂಡು ಹೊರಗಡೆ ಬಂದಿರುತ್ತಾರೆ. ಆ ಸಮಯದಲ್ಲಿ ಮದುತಾ ಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಅವರ ಜೊತೆಯಲ್ಲಿ ಪತ್ರಕರ್ತರ ಸಂಘದ ಅಧ್ಯಕ್ಷರಾದ ಶಿವಾನಂದ ತಗಡೂರ್ ಎಂಬುವರು ಮನೆಯ ಗೇಟ್ನ ಮುಂದೆ ನಿಂತಿದ್ದರು. ಆಗ ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರು ಆಚೆ ಬಂದು ಅವರನ್ನು ನೋಡಿ ಗಾರ್ಡ್ ಅವರನ್ನು ಒಳಗೆ ಕಳುಹಿಸಿಕೊಡಿ ಎಂದು ಹೇಳಿ ದುನೆಯ ಹಾಲ್ನಲ್ಲಿ ಕುಳಿತುಕೊಂಡರು. ಆಗ ದುದುತ ಸಿಂಗ್. ಅವರ ದುಗಳು ದುತ್ತು ಶಿವಾನಂದ ತಗಡೂರ್ ರವರು ಮನೆಗೆ ಬಂದು ಹಾಲ್ನಲ್ಲಿ ಕುಳಿತುಕೊಂಡರು. ಮಮತ ಸಿಂಗ್ ರವರು ತನ್ನ ಮಗಳ ಅತ್ಯಾಚಾರ ಕೇಸ್ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಳೆದ 9 ವರ್ಷಗಳಿಂದ ಅಲೆದಾಡುತ್ತಿರುತ್ತೇನೆ. ಇನ್ನೂ ನ್ಯಾಯ ಸಿಕ್ಕಿಲ್ಲ. ಹಾಗೂ ಟ್ರೇಡಿಂಗ್ ಗೆ ಸಂಬಂಧಸಿದಂತೆ 5 ಸಾವಿರ ಕೋಟಿ ಹಣ ಬರಬೇಕೆಂದು ಹೇಳುಕೊಳ್ಳುತ್ತಿದ್ದರು. ಆಗ ಸಾಹೇಬರು ಬೆಲ್ ಮಾಡಿ 3 ಜನಕ್ಕೂ ಟೀ ತರಲು ಹೇಳಿದರು. ಆಗ ಸಾಹೇಬರ ಮನೆಯಲ್ಲಿ ಅಡುಗೆ ಸಹಾಯಕರಾದ ಮನೋಜ್ ಎಂಬುವರು 3 ಟೀ ತಂದು ಮಮತಾ ಸಿಂಗ್ ಮತು ಅವರ ಮಗಳು ಮತು ಶಿವಾನಂದ ತಗಡೂರ್ರವರಿಗೆ ನೀಡಿದರು. ನಾನು ಆ ಸಮಯದಲ್ಲಿ ಬಾಗಿಲ ಬಳಿ ನಿಂತಿದ್ದೆನು. ಟೀ ಕೊಟ್ಟ ಮನೋಜ್ ಒಳಗಡೆ ಸ್ಪೇರ್ ಕೇಸ್ ಹತ್ತಿಬರುವ ಹಾಲ್ನ ಬಾಗಿಲಲ್ಲಿ ನಿಂತಿದ್ದನು. ಅವರೆಲ್ಲರೂ ಟೀ ಕುಡಿಯುತ್ತಿರುವಾಗ ಮಮತ ಸಿಂಗ್ ರವರು ತಮ್ಮ ಕೇಸುಗಳ ವಿಚಾರ ಮಾತನಾಡುತ್ತಿದ್ದು ಆಗ ಸಾಹೇಬರು ಮಮತ ಸಿಂಗ್ ರವರಿಗೆ ನಿಮ್ಮ ಸಮಸ್ಯೆಗಳಿಗೆ ಅದೇನು ನೋಡ್ತೀನಿ

ನನ್ನ ಕೈಲಾದ ಪ್ರಯತ್ನ ಮಾಡ್ತೀನಿ ಎಂದು ಹೇಳಿ ಮಮತ ಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳನ್ನು ಹೊರಗಡೆ ಕಳುಹಿಸಿದರು. ಆಮೇಲೆ ಶಿವಾನಂದ ತಗಡೂರ್ ರವರು ಯಾವುದೇ ಆಹ್ವಾನ ಪತ್ರಿಕೆ ಕೊಡಲು ಬಂದಿದ್ದು ಅವರು ಸುಮಾರು 10-15 ನಿಮಿಷ ಸಾಹೇಬರ ಜೊತೆ ಮಾತನಾಡಿ ಹೊರಗಡೆ ಹೋದರು.

ಶಿವಾನಂದ ತಗಡೂರು ರವರು ಹೊರಗಡೆ ಹೋಗುತ್ತಿರುವಾಗ್ಗೆ ವೀರಶ್ಶವ ಮಹಾ ಸಭಾದ ಮುಖಂಡರಾದ ಪರಮಶಿವಯ್ಯ ರವರು ಮತ್ತು ಅವರ ಜೊತೆ 4 ಜನ ಒಳಗಡೆ ಬಂದರು. ಅವರು ಸುಮಾರು 15-20 ನಿಮಿಷದವರೆಗೆ ಮಾತನಾಡುತ್ತಿರುವಾಗ ಮಮತ ಸಿಂಗ್ ರವರು ಮತ್ತೆ ಮಗಳ ಜೊತೆ ಬಂದು ನನಗೆ ಮತ್ತೊಮ್ಮೆ ಸಾಹೇಬರನ್ನು ಭೇಟಿ ಮಾಡಬೇಕೆಂದು ಕೇಳಿದರು. ಅದಕ್ಕೆ ನಾನು ಒಂದು ಸಾರಿ ಬೇಟಿ ಮಾಡಿಸಿದ ಮೇಲೆ ಮತ್ತೇ ಬಿಡುವುದಿಲ್ಲ ಸಾಹೇಬರನ್ನು ಕೇಳಿ ಹೇಳುತ್ತೇನೆಂದು ತಿಳಿಸಿ ಹೊರಗಡೆ ಇರಿ ಎಂದು ಹೇಳಿ ಕಳುಹಿಸಿದೆನು. ನಂತರ ಸಾಹೇಬರಿಗೆ ಮದುತ ಸಿಂಗ್ ಮತು ಮಗಳು ತಮ್ಮನ್ನು ಭೇಟಿ ಮಾಡಲು ಮತ್ತೇ ಬಂದಿದ್ದಾರೆ ಎಂದು ಹೇಳಿದಾಗ ಸಾಹೇಬರು ಆಯ್ತ ಕಳುಹಿಸು ಎಂದು ಹೇಳಿದರು. ಆಗ ಪರಮಶಿವಯ್ಯ ಮತ್ತು ಅವರ ಜೊತೆ ಇದ್ದ 4 ಜನರು ಹೊರಗಡೆ ಬಂದರು. ಆಗ ಮಮತ ಸಿಂಗ್ ಮತ್ತು ಮಗಳು ಮನೆಯ ಒಳಗೆ ಬಂದು ಸಾಹೇಬರ ಬಳಿ ಏರು ಧ್ವನಿಯಲ್ಲಿ ಮಾತನಾಡುತ್ತಿದ್ದರು. ಆಗ ನಾನು ಸ್ವಲ್ಪ ಹತ್ತಿರ ಹೋದೆನು. ಆಗ ಸಾಹೇಬರೆ ನಿಮ್ಮ ಮಗಳು ನನ್ನ ಮೊಮ್ಮಗಳುಇದ್ದ ಹಾಗೆ ಚೆನ್ನಾಗಿ ಓದಿಸು ನಾನು ಏನಾದರು ಸಹಾಯ ಮಾಡುತ್ತೇನೆಂದು ಹೇಳುತ್ತಿದ್ದರು. ಆಗ ಮಮತ ಸಿಂಗ್ ನನ್ನ ಕೇಸುಗಳಿಗೆ ಸಂಬಂಧ ಪಟ್ರಂತೆ ಎಸ್ಐಟಿ ಆಗಬೇಕೆಂದು ಹಠ ಮಾಡಿ ಕೇಳುತ್ತಿದ್ದರು. ಆಗ ಸಾಹೇಬರು ನನಗೆ ಡಿ.ಕೆ.ಶಿವಕುಮರ್ ರವರಿಗೆ ಪೋನ್ ತಗೋಳ್ಳಿ ಎಂದು ಹೇಳಿದರು. ಆಗ ನಾನು ಡಿ.ಕೆ. ಶಿವಕುಮಾರ್ ರವರ ಗನ್ಮ್ಯಾನ್ಗೆ ಪೊನ್ ಮಾಡಿದೆ ಅವರು ಪೋನ್ ರಿಸೀವ್ ಮಾಡಲಿಲ್ಲ. ಮತ್ತ ಸಾಹೇಬರು ನನಗೆ ಪೊಲೀಸ್ ಕಮೀಷನರ್ಗೆ ಪೋನ್ ತಗೋ ಎಂದು ಹೇಳಿದ್ದು, ನಾನು ಪೊಲೀಸ್ ಕಮೀಷನರ್ ಸಾಹೇಬರಿಗೆ ನನ್ನ ನಂಬರ್ನಿಂದ ಪೋನ್ ಮಾಡಿ ಕಮೀಷನರ್ ಸಾಹೇಬರು ಪೋನ್ ರಿಸೀವ್ ಮಾಡಿದ ಮೇಲೆ ಯಡಿಯಾರಪ್ಪ ಸಾಹೇಬರಿಗೆ ಪೋನ್ ಕೊಚ್ಚನು. ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರು ಪೊಲೀಸ್ ಕಮೀಷನರ್ ರವರಿಗೆ ಪೋನಿನಲ್ಲಿ ಹೆಣ್ಣು ಮಗಳು ಮಮತ ಮತ್ತು ಅವರ ಮಗಳು ಬರುತ್ತಾರೆ ಅವರದು ಜಿನೇನ್ ಕೇಸ್ ಅವರಿಗೆ ಸ್ವಲ್ಪ ಸಹಾಯ ಮಾಡಿ ನಾನು ಸಾಮಾನ್ಯವಾಗಿ ಯಾರಿಗೂ ಫೋನ್ ಮಾಡಿ' ಹೇಳಲ್ಲಾ ಇವರಿಗೆ ಸಹಾಯ ಮಾಡಿ ಎಂದು ಹೇಳಿ ಪೋನ್ ಕಟ್ ಮಾಡಿ ನನಗೆ ಕೊಟ್ಟರು. ಆಗ ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರು ಮಮತ ಸಿಂಗ್ ರವರಿಗೆ ಕಮೀಷರ್ ಆಫೀಸ್ಗೆ ಹೋಗಿ ದಯಾನಂದ್ ರವರನ್ನು ಭೇಟಿ ಮಾಡಿ ಏನಾಯಿತು ಎಂದು ಪೋನ್ ಮಾಡಿ ಹೇಳಿ ಅಂತ ಹೇಳಿದರು. ಆಗ ಮಮತಾ ಸಿಂಗ್ ನಿಮ್ಮ ಪೋನ್ ನಂಬರ್ ಕೊಡಿ ಎಂದು ಕೇಳಿದರು. ಆಗ ಸಾಹೇಬರು ನನಗೆ ಪೋನ್ ನಂಬರ್ ಕೊಡು ಎಂದು ಹೇಳಿದ್ದು ನಾನು ಸಾಹೇಬರ 7348998962 ಫೋನ್ ನಂಬರ್ನ್ನು ಕೊಚ್ಚೆನು. ಆಗ ಮಮತ ಸಿಂಗ್ ರವರು ಫೋನ್ ನಂಬರ್ ಬರೆದುಕೊಂಡು ನಿಮ್ಮ ಹೆಸರು ಆರಾಧ್ಯನ ಅಂತ ಕೇಳಿದರು. ಆಗ ನಾನು ಕೊಟ್ಟಿರೋ ನಂಬರ್ಗೆ ಪೋನ್ ಮಾಡಿ ಎಂದಷ್ಟೆ ಹೇಳಿದನು. ಆಗ ಅವರು ಮಗಳೊಂದಿಗೆ ವಾಪಸ್ ಹೋದರು. ಆ ಪೋನ್ನ್ಸ್ ಪಾಳಿ ಕರ್ತವ್ಯದಲ್ಲಿರುವ ಸಿಬ್ಬಂದಿಗಳಾದ ನಾವು 3 ಜನರೂ ಉಪಯೋಗಿಸುತ್ತೇವೆ.

ನಂತರ ದಿನಾಂಕ: 05.02.2024 ರಂದು ಸಹ ನನಗೆ ಬೆಳಿಗ್ಗೆ 08-00 ಗಂಟೆಯಿಂದ ರಾತ್ರಿ 08-00 ಗಂಟೆಯವರೆಗೆ ಹಗಲು ಕರ್ತವ್ಯ ನೇಮಕವಾಗಿದ್ದು, ನಾನು ಅದರಂತೆ ಯಡಿಯೂರಪ್ಪ ರವರ ಮನೆಯಲ್ಲಿ ಕರ್ತವ್ಯದಲ್ಲಿದ್ದಾಗ ಮಧ್ಯಾಹ್ನ ಸುಮಾರು 12-00 ಗಂಟೆಗೆ ಮಮತ ಸಿಂಗ್, ಅವರ ಮಗಳು ಅವರ ಜೊತೆ ಒಬ್ಬ ವ್ಯಕ್ತಿ ಬಂದರು. ಆ ದಿನ 'ಮೀಟಿಂಗ್ ಇದು. ಜನ ಜಾಸ್ತಿ ಇದ್ದುದರಿಂದ ಅವರು ಕೆಳಗಡೆ ನೆಲಮಹಡಿಯಲ್ಲಿ ಕುಳಿತ್ತದ್ದರು. ಮೀಟಿಂಗ್ ಮುಗಿದ ಮೇಲೆ ಸಾಹೇಬರನ್ನು ಬೇಟಿ ಮಾಡಲು ಬಂದಿದ್ದ ಸಾರ್ವಜನಿಕರನ್ನು ಒಳಗಡೆ ಕರೆದಿದ್ದು, ಸುಮಾರು 12-50 ರಿಂದ 1-00 ಗಂಟೆಯ ಒಳಗೆ ಮಮತನಿಂಗ್ ಅವರ ಮಗಳು ಹಾಗೂ ಇನ್ನೊಬ್ಬ ವ್ಯಕ್ತಿ ಮನೆಯ ಒಳಗೆ ಬಂದು ಸಾಹೇಬರ ಹತ್ತಿರ ಸುಮಾರು ಒಂದು ನಿಮಿಷ ಮಾತನಾಡಿದರು. ಆಗ ನಾನು ಬಾಗಿಲ ಬಳಿಯೇ ನಿಂತಿದ್ದೆನು. ನಂತರ ಸಾಹೇಬರು ನನಗೆ ಪೋಟೋ ಅವರಿಗೆ ನಮ್ಮ ಜೊತೆ ಫೋಟೋ ಬೇಕಂತೆ ಪೋಟೊ ತೆಗಿ ಎಂದು ಹೇಳಿದ್ದು, ಮಮತನಿಂಗ್ ರವರು ಅವರ ಮೊಬೈಲ್ನ್ನು ನನ್ನ ಕೈಗೆ ಕೊಟ್ಟರು. ನಾನು ಸಾಹೇಬರ ಜೊತೆ ಇದ್ದ ಮಮತ ಸಿಂಗ್ ಅವರ ಮಗಳು ಹಾಗೂ ಅವರ ಜೊತೆ ಇದ್ದ ಇನ್ನೊಬ್ಬನ್ನು ಸೇರಿಸಿ ಪೋಟೋ ತೆಗೆದು ಮೊಬೈಲ್ನ್ನು ವಾಪಸ್ ಮಮತ ಸಿಂಗ್ ರವರಿಗೆ ಕೊಟ್ಟನು. ನಂತರ ಅವರೆಲ್ಲರೂ ವಾಪಸ್ ಹೋಗಿರುತ್ತಾರೆ.

ದಿನಾಂಕ: 17.02.2024 ರಂದು ನನ್ನ ಡ್ಯೂಟಿ ಇರಲಿಲ್ಲ ಆ ದಿನ ರವೀಂದ್ರನ್ ಎಂಬುವರು ಸಾಹೇಬರ ಗನ್ ಮ್ಯಾನ್ ಆಗಿ ಹಗಲು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿದ್ದರು.

ಓದಿ ನೋಡಲಾಗಿದೆ ಸರಿಯಿದೆ."

The said witness is also questioned in a questionnaire format.

Those questions and answers read as follows:

" <u>ಪ್ರಶ್ನಾವಳಿಗಳು</u>

- ನಿಮ್ಮ ಹೆಸರು ದಯಸ್ಸು, ನಿಮ್ಮ ವಿಳಾಸ, ಮೊಬೈಲ್ ನಂಬರ್ ತಿಳಿಸಿ ಮತ್ತು ನಿಮ್ಮ ಕಿರು ಪರಿಚಯ ಮಾಡಿಕೊಳ್ಳಿ?
 ಅನಂದಾರಧ್ಯ ಕೆ.ಪಿ. 48 ವರ್ಷ, ನಂ.9, ಅಪ್ರಮೇಯ ಕುಣೀರಂ ಬಡಾವಣೆ ಶ್ರೀಧರಗುಡ್ಡ ಹತ್ತಿರ, ಕೊಡಿಪಾಳ್ಯ, ಕೆಂಗೇರಿ, ಬೆಂಗಳೂರು 560 060 9844732583, ನಾನು AHC ಆಗಿ ಸರ್ಕಾರಿ ಸೇವೆಯಲ್ಲಿರುತ್ತೇನೆ.
- 2. ನೀವು ಯಾವ ಉದ್ಯೋಗದಲ್ಲಿದ್ದೀರಿ? ಎಷ್ಟು ವರ್ಷಗಳಿಂದ ಈ ಉದ್ಯೋಗದಲ್ಲಿದ್ದೀರಿ? ನಾನು ಪೊಲೀಸ್ ಇಲಾಖೆಯಲ್ಲಿ AHC ಆಗಿ ಉದ್ಯೋಗದಲ್ಲಿರುತೇನೆ. ಸುಮಾರು 27 ವರ್ಷಗಳಿಂದ ಉದ್ಯೋಗದಲ್ಲಿರುತ್ತೇನೆ.

- 3. ದಿನಾಂಕ: 02.02.2024 ರಂದು ನೀವು ಕರ್ತವ್ಯದಲ್ಲಿ ಇದ್ದೀರಾ? ದಿನಾಂಕ 02.02.2024 ರಂದು ಸನ್ಮಾನ್ಯ ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪನವರ ಗನ್ ಮ್ಯಾನ್ ಆಗಿ ಹಗಲು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದೆ.
- 4. ಆ ದಿನ ಪೀರ್ಯಾದಾರರಾದ ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಶ್ರೀ ಐ ಎಸ್. ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದಿದ್ದರಾ? ಸುಮಾರು ಎಷ್ಟು ಗಂಟೆಗೆ ಬಂದಿದ್ದರು? ದಿನಾಂಕ:02.02.2024 ರಂದು ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಶ್ರೀ B.S. ಯಡಿಯೂರಪ್ಪನವರ ಮನೆಗೆ ಸುಮಾರು 11.15 ರ ನಂತರ ಬಂದು ಹೊರಗೆ ಕಾಯುತಿದ್ದು, ಶಿವಾನಂದ್ ತಗಡೂರು ರವರು ಸಹ ಸಾಹೇಬರನ್ನ ಬೇಟಿ ಮಾಡಲು ಅವರ ಪಕ್ಕದಲ್ಲಿ ನಿಂತು ಕಾಯುತ್ತಿದ್ದರು.
- 5. ಮಮತಸಿಂಗ್ ರವರು ಮತ್ತು ಅವರೊಟ್ಟಿಗೆ ಬಂದ ಉಳಿದವರು ಯಾರು ಯಾರು ಎಲ್ಲಿ ಎಲ್ಲಿ ಕುಳಿತುಕೊಂಡರು ವಿವರಿಸಿ?

 ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳ ಜೊತೆಗೆ ಶಿವಾನಂದ್ ತಗಡೂರು ರವರು ಸಹ ಆಮಂತ್ರಣ ಪತ್ರಿಕೆ ನೀಡಲು ಬಂದಿದ್ದರು. ಈ ಮೂರು ಜನ ಗೇಟಿನ ಬಳಿಯಿಂದ ಜೊತೆಯಲ್ಲಿಯೇ ಬಂದು ಮನೆಯ ಹಾಲ್ ನಲ್ಲಿ ಸಾಹೇಬರವರು ಕುಳಿತುಕೊಳ್ಳುವ ಮುಖ್ಯ ಆಸನದ ಪಕ್ಕದಲ್ಲಿ ಮೂರು ಜನ ಕುಳಿತುಕೊಳ್ಳುವ ಸೋಫಾದ ಮೇಲೆ ಸಾಹೇಬರ ಪಕ್ಕಕ್ಕೆ ಮಮತಾಸಿಂಗ್, ಮಮತಾಸಿಂಗ್ ಪಕ್ಕಕ್ಕೆ ಮಮತಾಸಿಂಗ್ ರವರ ಮಗಳು, ಅವರ ಮಗಳ ಪಕ್ಕಕ್ಕೆ ಶಿವಾನಂದ ತಗಡುರ್ ರವರು ಕುಳಿತುಕೊಂಡರು.
- 6. ಅವರು ಬಂದಾಗ ಮನೆಯಲ್ಲಿ ಬೇರೆ ಯಾರಾದರೂ ಇದ್ದರಾ? ಅವರು ಬಂದಾಗ ಮನೆಯಲ್ಲಿ ಅಡುಗೆಯವರಾದ ನಾಗರಾಜು, ಅನಿತಾ ಮತ್ತು ಮಹೇಶ್ , ಸಹಾಯಕರಾದ ಹನುಮಂತು, ಮನೋಜ್, ಮನೆಯ ನಿರ್ವಾಹಕರಾದ ಪ್ರದೀಪ್ ರವರು, ಮನೆಯ ಗಾರ್ಡ್ ಮಾರುತಿ, ಇವರೆಲ್ಲರೂ ಇದ್ದರು.
- 7. ಅವರೊಟ್ಟಿಗೆ ಬೇರೆ ಯಾರಾದರೂ ಬಂದಿದ್ದರಾ? ಅವರ ಪರಿಚಯ ನಿಮಗೆ ಇದೆಯಾ? ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಬಂದ ಸಮಯದಲ್ಲಿಯೇ ಶಿವಾನಂದ್ ತಗಡೂರ್ ರವರು ಸಹ ಬಂದು ಕಾಯುತ್ತಿದ್ದರು, ನಂತರ ಈ ಮೂವರು ಜೊತೆಯಲ್ಲಿಯೇ ಹಾಲ್ ಗೆ ಬಂದು ಕುಳಿತುಕೊಂಡರು ಶಿವಾನಂದ್ ತಗಡೂರ್ ರವರು ಕಾರ್ಯನಿರತ ಪತ್ರಕರ್ತರ ಸಂಘದ ಅಧ್ಯಕ್ಷರೆಂದು ಯಾವುದಾದರೂ ಆಮಂತ್ರಣ ಪತ್ರಿಕೆಗಳನ್ನು ಕೊಡಲು ಬಂದಾಗ ನೋಡಿದ್ದೇನೆ.
- 8. ಆ ಸಮಯದಲ್ಲಿ ಶ್ರೀ ಬಿ ಎಸ್ ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಯ ಉಳಿದ ಸಿಬ್ಬಂದಿಗಳು ಎಲ್ಲಿದ್ದರು?

ಆ ಸಮಯದಲ್ಲಿ ಸಹಾಯಕ ಮನೋಜ್ ಹಾಲ್ ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಪ್ಯಾಸೇಜ್ ನ ಹಾಲ್ ನ ಬಾಗಿಲಿನಲ್ಲಿ ನಿಂತಿದ್ದ. ನಾಗರಾಜು, ಅನಿತಾ, ಮಹೇಶ್ ಅಡುಗೆಮನೆ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದರು. ಹನುಮಂತ ವಿಶ್ರಾಂತಿ ಪಡೆಯಲು ಸೇಲ್ಲಾರ್ ನಲ್ಲಿದ್ದ ಮನೆಯ ನಿರ್ವಾಹಕರಾದ ಪ್ರದೀಪ್ ರವರು ಮನೆಯ ನಿರ್ವಹಣೆ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಮನೆಯ ಕೋಣೆಗಳಿಗೆ ಓಡಾಡುತ್ತಿದ್ದರು. ಮನೆಯಗಾರ್ಡ್ ಮಾರುತಿ ಗೇಟ್ ಬಳಿ ಇದ್ದರು. ನಾನು ಸಾಹೇಬರು ಹಾಲಿನಲ್ಲಿ ಕುಳಿತಿದ್ದ ಆಸನಕ್ಕೆ ಕಣ್ಣಳತೆಯ ದೂರದಲ್ಲಿ ನಿಂತಿದ್ದೆ.

- 9. ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಶ್ರೀ ಬಿ ಎಸ್ ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದಾಗ ಅವರು ಫೋಟೋ ತೆಗೆಸಿಕೊಂಡರಾ, ಅವರೊಟ್ಟಿಗೆ ಬಂದ ಬೇರೆ ಯಾರಾದರೂ ಫೋಟೋ ತೆಗೆಸಿಕೊಂಡರಾ? ಫೋಟೋ ತೆಗೆದೆ ಮೊಬೈಲ್ ಮತ್ತು ಸಮಯ ನೆನಪಿದೆಯಾ? 02.02.2024 ರಂದು ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ನೀಡಿದ ಮೊಬೈಲ್ ನಲ್ಲಿ ತಾಯಿ ಮಗಳು ಸಾಹೇಬರ ಜೊತೆ ನಿಂತಾಗ ಫೋಟೋ ತೆಗೆದು ಕೊಟ್ಟಿರುತ್ತೇನೆ. ನಂತರ ತಗಡೂರ್ ರವರು ಆಮಂತ್ರಣ ಪತ್ರಿಕೆಯನ್ನು ಸಾಹೇಬರಿಗೆ ಕೊಡುವಾಗ ಫೋಟೋ ತೆಗೆದಿರುತ್ತೇನೆ. ಇದಾದ ನಂತರ ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮತ್ತೆ 05.02.2024ರಲ್ಲಿ ನಾನು ಹಗಲು ಕರ್ತವ್ಯದಲ್ಲಿದ್ದಾಗ ಒಬ್ಬ ವ್ಯಕ್ತಿಯ ಜೊತೆ ಬಂದಿದ್ದು ಅವರು ಹೊರಡುವ ಸಮಯದಲ್ಲಿ ಸಾಹೇಬರಿಗೆ ಫೋಟೋ ಬೇಕೆಂದು ವಿನಂತಿಸಿದಾಗ ಸಾಹೇಬರು ಫೋಟೋ ಬೇಕಂತೆ ತೆಗಿ ಎಂದರು ಆಗ ಮಮತಾ ಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಅವರ ಜೊತೆ ಬಂದಿದ್ದ ವ್ಯಕ್ತಿ. ಈ ಮೂರು ಜನ ಸಾಹೇಬರ ಜೊತೆ ನಿಂತ ಫೋಟೋವನ್ನು ತೆಗೆದಿರುತ್ತೇನೆ 02.02.24 ರಂದು ಸುಮಾರು 11:20 ರಿಂದ 12:30 ರ ಒಳಗೆ 05.02.2024 ರಂದು ಸುಮಾರು 12:45 ರಿಂದ 1:30 ಒಳಗೆ ಇರಬಹುದು."
- 10. ಮಮತಸಿಂಗ್ ರವರ ಮಗಳು ಹಾಲಿನಲ್ಲಿ ಅಲ್ಲದೇ ಮನೆಯ ಬೇರೆ ಯಾವುದಾದರೂ ಕೊಣೆಗೆ ಅಥವಾ ರೂಮ್ ಗೆ ಆ ದಿನ ಯಾರೊಟ್ಟಿಗಾದರೂ ಹೋಗಿದ್ದರಾ? ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಗೇಟ್ ನ ಬಳಿಯಿಂದ ಹಾಲ್ ಗೆ ಬಂದು ಸಾಹೇಬರ ಬಳಿ ಮಾತನಾಡಿ ಟೀ ಕುಡಿದು ಹೊರಗೆ ಹೋಗುವವರೆಗೂ ಶಿವಾನಂದ್ ತಗಡೂರ್ ರವರು ಸಹ ಜೊತೆಯಲ್ಲಿದ್ದರು. ಈ ಮೂರು ಜನರು ಬಂದ ಹೋಗುವವರೆಗೂ ನನ್ನ ಕಣ್ಣಳತೆಯಲ್ಲಿಯೇ ಇದ್ದರು. ಈ ಮೂರು ಜನ ಮನೆಯ ಹಾಲ್ ಬಿಟ್ಟು ಬೇರೆ ಯಾವುದೇ ಕೋಣೆಗಳಿಗೆ ಹೋಗಿರುವುದಿಲ್ಲ ಅದೇ ದಿನ ಮತ್ತೊಮ್ಮೆ ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಬಂದಾಗ ಸಹ ಸಾಹೇಬರನ್ನು ಮನೆಯ ಹಾಲ್ ನಲ್ಲಿಯೇ ಭೇಟಿಮಾಡಿ ಮಾತನಾಡಿಕೊಂಡು ಹೋಗಿರುತ್ತಾರೆ. 2ನೇ ಬಾರಿ ಬಂದಾಗಲೂ ಸಹ ತಾಯಿ, ಮಗಳು ಇಬ್ಬರೂ ನನ್ನ ಕಣ್ಣಳತೆಯ ದೂರದಲ್ಲಿಯೇ ಇದ್ದರು.

11. ನೀವು ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಶ್ರೀ ಬಿ.ಎಸ್. ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದು ಹೋಗುವವರೆಗೂ ನೀವು ಎಲ್ಲಿದ್ದೀರಿ? ಅವರು ಮಾತನಾಡುವುದನ್ನು ನೀವು ನೋಡಿದ್ದೀರಾ? ದಿನಾಂಕ 02.02.2024 ರಂದು ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮೊದಲ ಬಾರಿ ಬಂದಾಗ ಶಿವಾನಂದ್ ತಗಡೂರ್ರವರು ಜೊತೆಯಲ್ಲಿ ಬಂದಿರುತ್ತಾರೆ 2ನೇ ಬಾರಿ ಅದೇ ದಿನ ಬಂದಾಗ ತಾಯಿ ಮಗಳಷ್ಟೇ ಬಂದಿರುತ್ತಾರೆ. ಈ ಎರಡೂ ಸಂದರ್ಭಗಳಲ್ಲಿ ನಾನು ಸಾಹೇಬರ ಮತ್ತು ತಾಯಿ, ಮಗಳು ಮತ್ತು ಶಿವಾನಂದ್ ತಗಡೂರ್ ಇವರೆಲ್ಲರ ಕಣ್ಣಳತೆಯ ದೂರದಲ್ಲಿ ಇದ್ದೆನು. ಅವರು ಮಾತನಾಡುವುದು ಅಸ್ಪಷ್ಟವಾಗಿ ಕೇಳಿಸುತ್ತಿದ್ದು ಮಮತಾಸಿಂಗ್ ರವರು ಮಗಳ ಮೇಲೆ ಅವರ ಸಂಬಂಧಿಕ ಅತ್ಯಾಚಾರ ಮಾಡಿದ ಬಗ್ಗೆ ಮತ್ತು ಟ್ರೇಡಿಂಗ್ 5000 ಕೋಟೆ ಹಣ ಬರುವ ಬಗ್ಗೆ ಮಾತನಾಡುತ್ತಾ SIT ಬೇಕೆಂದು ಕೇಳುತ್ತಾ ನೋಡಿ ನನ್ನ ಮಗಳ ಪರಿಸ್ಥಿತಿ ನನ್ನ ಮಗಳನ್ನು

ಉತ್ತರ ಮುಂದುವರೆದಿದೆ

ನೋಡಿ ಎಂದು ಪದೇಪದೇ ಹೇಳುತ್ತಿದ್ದರು ನನಗೆ 9 ವರ್ಷಗಳಿಂದ ನ್ಯಾಯ ಸಿಕ್ಕಲ್ಲ ಎಲ್ಲರ ಮನೆ ಬಾಗಿಲಿಗೆ ಅಲೆಯುತ್ತಿದ್ದೇನೆ, ಬೇಕಾದರೆ ನನ್ನ ಮಗಳ ವಿಷಯವನ್ನು ಚೆಕ್ ಮಾಡಿಸಿಕೊಳ್ಳಿ ಎಂದು ಪದೇಪದೇ ಹೇಳುತ್ತಿದ್ದರು. ಸಾಹೇಬರು ಸಹ ಇದಕ್ಕೆ ನಿನ್ನ ಮಗಳು ನನ್ನ ಮೊಮ್ಮಗಳು ಇದ್ದಹಾಗೆ ಚೆನ್ನಾಗಿ ಓದಿಸು ಸಹಾಯ ಮಾಡುತ್ತೇನೆ ಎಂದು ಹೇಳಿದ್ದನ್ನು ಕೇಳಿಸಿಕೊಂಡಿದ್ದೇನೆ."

12. ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮತ್ತೆ ಏನಾದರೂ ಅದೇ ದಿನ ಶ್ರೀ ಬಿ ಎಸ್ ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದ್ದೊದರಾ? ಸುಮಾರು ಎಷ್ಟು ಸಮಯ ಅವರು ಅಲ್ಲಿ ಇದ್ದರು? ಅವರು ಆಗ ಮಾತನಾಡಿರುವುದು ನಿಮಗೆ ತಿಳಿದಿದೆಯಾ? ಆ ಸಮಯದಲ್ಲಿ ನೀವು ಎಲ್ಲಿ ಇದ್ದೀರಿ? ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಅದೇ ದಿನ 2ನೇ ಬಾರಿ ಬಂದಿದ್ದರು ಮೊದಲನೇ ಬಾರಿಗೆ ಬಂದಾಗ ನನ್ನ ಮಗಳನ್ನು ನೋಡಿ ಅನ್ಯಾಯವಾಗಿದೆ ಎಂದು ಕಳೆದ 9 ವರ್ಷಗಳಿಂದ ಎಲ್ಲರ ಮನೆ ಬಾಗಿಲಿಗೆ ಅಲೆಯುತ್ತಿದ್ದೇನೆ ನ್ಯಾಯ ಸಿಕ್ಕಿಲ್ಲ ಬೇಕಾದರೆ ಚೆಕ್ ಮಾಡಿಸಿಕೊಳ್ಳಿ ಎಂದು ಪದೇಪದೇ ಹೇಳುತ್ತಿದ್ದರು. ಇವರು 2ನೇ ಬಾರಿ ಬಂದಾಗ ಮತ್ತೆ ಟ್ರೇಡಿಂಗ್ ವಿಷಯ ಮಾತನಾಡಬೇಕು ಎಂದು ಹೇಳಿದರು. ಆಗ ಸಾಹೇಬರನ್ನು ಕೇಳಿ ಹಾಲ್ ಗೆ ಕಳುಹಿಸಿಕೊಟ್ಟೆ ಮೇಲೆ ಹೇಳಿದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸಾಹೇಬರು, ನಿನ್ನ ಮಗಳು ನನ್ನ ಮೊಮ್ಮಗಳು ಇದ್ದ ಹಾಗೆ ಚೆನ್ನಾಗಿ ಓದಿಸು ಸಹಾಯ ಮಾಡುತ್ತೇನೆ. ಎಂದು ಹೇಳಿದರು ಸಹ SIT ಬೇಕು ಎಂದು ಹಠ ಮಾಡುತ್ತಿದ್ದರು ಆಗ ಸಾಹೇಬರು ಶ್ರೀ ಡಿ ಕೆ ಶಿವಕುಮಾರ್ ಗೆ ಕರೆ ಮಾಡಲು ಹೇಳಿದರು ಅವರ ಗನ್ ಮ್ಯಾನ್ ಗೆ ಕರೆ ಮಾಡಿದ ಅವರು ಸ್ವೀಕರಿಸಲಿಲ್ಲ, ನಂತರ ಪೊಲೀಸ್ ಕಮಿಷನರ್ ರವರಿಗೆ ಕರೆ ಮಾಡಲು ಹೇಳಿ ಕರೆ ಮಾಡಿ ಕೊಟ್ಟೆ ಸಾಹೇಬರು ನಮ್ಮ ಶಿಕಾರಿಪುರದವರು ಕಾನೂನಿನಡಿಯಲ್ಲಿ ಸಹಾಯ ಮಾಡಿ ಎಂದು ಕೋರಿದರು, 2ನೇ ಬಾರಿ ಬಂದಾಗ ಸುಮಾರು 15

ನಿಮಿಷ ಮಾತನಾಡಿಕೊಂಡು ಹೋದರು ಈ ಸಮಯದಲ್ಲಿ ನಾನು ಮಮತಾಸಿಂಗ್ ಅವರ ಮಗಳು ಮತ್ತು ಸಾಹೇಬರವರ ಕಣ್ಣಳತೆಯ ದೂರದಲ್ಲಿ ಇದ್ದೆನು.

13. ಮದುತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಸುಮಾರು ಎಷ್ಟು ಗಂಟೆಗೆ ಶ್ರೀ ಬಿ ಎಸ್ ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಯಿಂದ ಹೊರಟರು? ಅವರು ಹೋದ ನಂತರ ಬೇರೆ ಯಾರಾದರೂ ಅವರ ಮನೆಗೆ ಬಂದಿದ್ದರಾ?

02.02.2024 ರಂದು ಮಮತಾಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು 2ನೇ ಬಾರಿ ಬಂದು ಹೊರಟಾಗ ಸುಮಾರು 12:30 ಗಂಟೆ ಆಗಿರಬಹುದು. ಅವರು ಹೋದ ನಂತರ ಅವರು 2ನೇ ಬಾರಿ ಬಂದಿದ್ದಾಗಲೇ ಬಂದಿದ್ದ ಡಾ॥ ನೀರಜ್ ರವರು ಹಾಲ್ ಗೆ ಹೊಂದಿಕೊಂಡಿದ್ದ ಪ್ಯಾಸೇಜಿನಲ್ಲಿ ಕುಳಿತಿದ್ದರು ಇವರು ಹೋದ ನಂತರ ಡಾ॥ ನೀರಜ್ ರವರು ಸಾಹೇಬರಿಗೆ ಇಂಜೆಕ್ಷನ್ ಕೊಟ್ಟರು ಸಾಹೇಬರಿಗೆ 82 ವರ್ಷ ವಯಸ್ಸಾಗಿದ್ದು ಕಿವಿ ಸರಿಯಾಗಿ ಕೇಳಿಸುವುದಿಲ್ಲ ಕೈಗಳು ತುಂಬಾ ನಡುಗುತ್ತವೆ B.P.. ಸುಗರ್ ಇತ್ಯಾದಿ ಖಾಯಿಲೆಗಳಿಗಾಗಿ 3 ಹೊತ್ತು ಮಾತ್ರೆ ಇಂಜೆಕ್ಷನ್ ಗಳನ್ನು ತೆಗೆದುಕೊಳ್ಳುತ್ತಾರೆ ಇದರ ಜೊತೆಗೆ ವಾರಕ್ಕೆ ಒಂದು ಇನ್ ಸುಲಿನ್ ಇಂಜೆಕ್ಷನ್ ನನ್ನು ಡಾಕ್ಟರ್ ರವರೇ ಬಂದು ಕೊಡುತ್ತಾರೆ. ಆಗ್ಗೆ ಆ ವಾರದ ಇಂಜೆಕ್ಷನನ್ನು ಡಾ॥ ನೀರಜ್ ರವರು ಬಂದು ಕೊಟ್ಟು ಹೋದರು.

ನಾನೇ ಬರೆದಿರುತ್ತೇನೆ ಸಹಿ/– "

One Sri J.S.Manoj, CW-13 tenders his statement on 25-03-2024 and was also questioned by the Investigating Officer. The statement tendered and the questions so asked read as follows:

<u>ಬೆಂಗಳೂರು ಸಿಐಡಿ ಘಟಕದ ಮೊ.ಸಂ: 09/2024 ಕಲಂ 8 ಪೊಕ್ಸೋ ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂ 354(ಎ) ಐಪಿಸಿ</u> (ಸದಾಶಿವನಗರ ಪೊಲೀಸ್ ಠಾಣಿ ಮೊ.ಸಂ: 84/2024)

ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆ:-

ಶ್ರೀ.ಮನೋಜ್.ಜೆ.ಎಸ್. ಬಿನ್ ಶಿವಶಂಕರ್. ಜೆ.ಎನ್. ಜಾತಿ-ಒಕ್ಕಲಿಗ, ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ, ಮಾಜಿ ಮುಖ್ಯ ಮಂತ್ರಿಗಳು, ರವರ ನಿವಾಸದ ಮನೆ ಕೆಲಸ, ಕೇರಾಫ್ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸ, ನಂ.381 ಧವಳಗಿರಿ, 6ನೇ ಅಡ್ಡರಸ್ತೆ, 80 ಅಡಿ ರಸ್ತೆ, ಆರ್.ಎಂ.ವಿ 2ನೇ ಹಂತ, ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿ. ಬೆಂಗಳೂರು ನಗರ, ಖಾಯಂ, ಜೀನ್ನೇನಹಳ್ಳಿ, ಹಿರಿಸಾವೆ ಹೋಬಳಿ, ಚನ್ನರಾಯನಪಟ್ಟಣ ತಾಲ್ಲೋಕ್, ಹಾಸನ ಜಿಲ್ಲೆ, ಮೊ -7349504930.

ದಿನಾಂಕ: 25-03-2024 ಸಿಐಡಿ ಬೆಂಗಳೂರು ನಗರ

ತನಿಖಾಧಿಕಾರಿಗಳು ವಿಚಾರಣೆಗೆ ಹಾಜರಾಗುವಂತೆ ನೀಡಿದ ನೋಟೀಸ್ನ ಮೇರೆಗೆ ಈ ದಿನ ವಿಚಾರಣೆಗೆ ಹಾಜರಾಗಿರುತ್ತೇನೆ. ನಾನು ಮೇಲ್ಕಂಡ ವಿಳಾಸದಲ್ಲಿ ಹಾಲಿ ಮಾನ್ಯ ಮಾಜಿ ಮುಖ್ಯ ಮಂತ್ರಿಗಳಾದ ಶ್ರೀ.ಬಿ.ಎನ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ದವಳಗಿರಿಯಲ್ಲಿ ಅಡುಗೆ ಕೆಲಸದ ಸಹಾಯಕನಾಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡು ಅಲ್ಲಿಯೇ ವಾಸ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. ನಾನು ನನ್ನ ತಂದೆ ತಾಯಿಗೆ ಒಬ್ಬನೇ ಮಗನಾಗಿದ್ದು, ನನ್ನ ತಂದೆ ತಾಯಿಯವರುಗಳು ನನ್ನ ಸ್ವಂತ ಊರಿನಲ್ಲಿ ವಾಸ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ.

ನಾನು 2020ನೇ ಸಾಲಿನಲ್ಲಿ ಕರ್ನಾಟಕದ ಅಂದಿನ ಮುಖ್ಯ ಮಂತ್ರಿಗಳಾಗಿದ್ದ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ಧವಳಗಿರಿಯಲ್ಲಿ ಟೋಟಲ್ ಏಜೆನ್ಸಿಯ ಮುಖಾಂತರ ಮನೆಗೆಲಸಕ್ಕೆ ಸೇರಿಕೊಂಡಿರುತ್ತೇನೆ. ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ಮುಖ್ಯ ಮಂತ್ರಿಗಳ ಹುದ್ದೆಯಿಂದ ಕೆಳಗೆ ಇಳಿದ ನಂತರ ಟೋಟಲ್ ಏಜೆನ್ಸಿ ಕ್ಯಾನ್ಸ್ ಆಗಿರುತ್ತದೆ. ಆ ನಂತರ ನಾನು ಅಲ್ಲಿಯ ಪರಿಚಯದಿಂದ ಮನೆಗೆಲಸವನ್ನು ಮುಂದುವರಿಸಿರುತ್ತೇನೆ.

ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ನಿವಾಸವಾದಲ್ಲಿ ನಮಗೆ ಬೆಳಿಗ್ಗೆ 6 ರಿಂದ ಮಧ್ಯಾಹ್ನ 2 ಹಾಗೂ ಸಂಜೆ 5 ರಿಂದ ರಾತ್ರಿ 10 ಗಂಟೆಯವರೆಗೆ ಎರಡು ಪಾಳಿ ಕೆಲಸವಿರುತ್ತದೆ. ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರನ್ನು ಭೇಟಿ ಮಾಡಲು ಬರುವ ಗಣ್ಯರು, ಸಾರ್ವಜನಿಕರು ಇತರೆ ವ್ಯಕ್ತಿಗಳಿಗೆ ಅವರ ಮನೆಯಲ್ಲಿ ಕಾಫಿ ಹಾಗೂ ತಿಂಡಿಗಳನ್ನು ಕೊಡುವ ಕೆಲಸ ಮಾಡುತ್ತಿರುತ್ತೇನೆ.

ಅಲ್ಲದೆ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ಪ್ರತಿ ದಿನ ತಿಂಡಿ, ಕಾಫಿ, ಟ್ಯಾಬಲೇಟ್, ಉಟ ದೈನಂದಿನ ದಿನಚರಿಗಳನ್ನು ನೋಡಿಕೊಳ್ಳುತ್ತಿರುತ್ತೇನೆ. ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರನ್ನು ಭೇಟಿ ಮಾಡಲು ದಿನಾಲೂ ಸುಮಾರು ಜನಗಳು ಬರುತ್ತಿರುತ್ತಾರೆ.

ದಿನಾಂಕ: 02-02-2024 ರಂದು ನಾನು ದೈನಂದಿನ ಕರ್ತವ್ಯಕ್ಕೆ ಹಾಜರಾಗಿದ್ದನು. ಬೆಳಗ್ಗೆ ಸುಮಾರು 10-45 ಗಂಟೆಯಲ್ಲಿ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರು ರೂಂನಿಂದ ಡೈನಿಂಗ್ ಟೇಬಲ್ಗೆ ಬಂದರು ಆಗ ನಾನು ಅವರಿಗೆ ತಿಂಡಿಯನ್ನು ಕೊಟ್ಟಿರುತ್ತೇನೆ. ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರು ತಿಂಡಿ ಮಾಡಿ ಟೀ ಕುಡಿದು ಹಾಲ್ನಲ್ಲಿ ಕುಳಿತುಕೊಂಡರು. ನಾನು ನನ್ನ ಕೆಲಸವನ್ನು ಮಾಡುತ್ತಿದ್ದು ಸ್ವಲ್ಪ ಸಮಯದಲ್ಲಿ ಬೆಲ್ ಮಾಡಿದರು ಆಗ ನಾನು ಹಾಲ್ ಗೆ ಹೋಗಿ ನೋಡಿದಾಗ ಅಲ್ಲಿ ಮೂರು ಜನ ಗೆಸ್ಟ್ ಇದ್ದರು ಅದರಲ್ಲಿ 1 ಗಂಡಸು 1 ಹೆಂಗಸು ಇನ್ನೊಬ್ಬ ಹುಡುಗಿ ಇದ್ದರು ಅವರುಗಳು ಸೋಫಾ ಮೇಲೆ ಕುಳಿತುಕೊಂಡಿದ್ದರು. ಆಗ ಸಮಯ ಸುಮಾರು 11-30 ರಿಂದ 11-45 ಗಂಟೆಯ ಸಮಯವಾಗಿತ್ತು ಆಗ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರು ನನಗೆ ಇವರಿಗೆ ಟೀ ತೆಗೆದುಕೊಂಡು ಬಾ ಎಂದರು ನಾನು ಆಯಿತು ಎಂದು ಮೂರು ಜನಕ್ಕೆ ಟೀ ತೆಗೆದುಕೊಂಡು ಹೋಗಿ ಕೊಟ್ಟೆನು. ಅವರುಗಳು ಸುಮಾರು ಅರ್ಧಗಂಟೆಯವರವಿಗೂ ಮಾತನಾಡುತ್ತಿದ್ದರು ಅವರುಗಳು ಎದ್ದು ಹೋದ ನಂತರ ನಾನು ಟೀ ಕಪ್ಪುಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಹೋಗಿ ಸಿಂಕ್ ನಲ್ಲಿ ತೊಳೆಯಲು ಇಟ್ಟೆನು. ಯಾರಾದರೂ ವಿಸಿಟರ್ಸ್ ಬಂದಾಗ ದೊಡ್ಡವರು ಟೀ ಕಾಫಿ ಕೊಡು ಎಂದು ತಿಳಿಸಿದರೆ ನಾನು ಅಥವಾ ಹನುಮಂತು ಯಾರಾದರೂ ಒಬ್ಬರು ಬಂದ ವಿಸಿಟರ್ಸ್

ಗೆ ಟೀ ಅಥವಾ ಕಾಫಿ ಕೊಡುತ್ತೇವೆ. ಇಲ್ಲವಾದರೆ ನಾವು ಒಳಗಡೆ ಡೈನಿಂಗ್ ಟೇಬಲ್ ಹಾಲ್ನಲ್ಲಿ ಕುಳಿತುಕೊಂಡಿರುತ್ತೇವೆ. ದೊಡ್ಡವರು ಹೇಳದ ಹೊರತು ಅವರು ಮಾತನಾಡುವ ಸ್ಥಳಕ್ಕೆ ನಾವುಗಳು ಹೋಗುವುದಿಲ್ಲ. ಅದರಂತೆ ದಿನಾಂಕ: 05.02.2024 ರಂದು ನಾವು ತುಂಬಾ ಜನ ವಿಸಿಟರ್ಸ್ಸ್ ಗೆ ಕಾಫಿ ಟೀ ಕೊಟ್ಟಿದ್ದು ಮಮತಾ ಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮನೆಗೆ ಬಂದ ಬಗ್ಗೆ ನಮಗೆ ಗೊತ್ತಿರುವುದಿಲ್ಲ ಹಾಗೂ ಇವರಿಗೆ ನಾವು ಆ ದಿನ ಯಾವುದೇ ಕಾಫಿ ಟೀ ನೀಡಿರುವುದಿಲ್ಲ.

ದಿನಾಂಕ: 17.02.2024 ರಂದು ನಾನು ಬೆಳಿಗ್ಗೆ ಸುಮಾರು 10-00 ಗಂಟೆಗೆ ಶ್ರೀ ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರ ಮಗಳಾದ ಪದ್ಮಾವತಿ ಮೇಡಂ ರವರು ವಾಸವಿರುವ ಇದೇ ಡಾಲರ್ಸ್ಸ್ ಕಾಲೋನಿಯ ವೈಷ್ಣವಿ ದೇವಸ್ಥಾನ ಮುಂಭಾಗದ ವೈಷ್ಣವಿ ಸ್ಪೆಂಡರ್ ಅಪಾರ್ಟ್ ಮೆಂಟ್ ಹೋಗಿದ್ದು ಅವರು ಹೇಳಿದ್ದ ಕೆಲಸಗಳನ್ನು ಮಾಡಿಕೊಂಡು ಅಲ್ಲೇ ಇದ್ದು ಮಧ್ಯಾಹ್ನ ಅಲ್ಲಿಯೇ ಊಟ ಮಾಡಿಕೊಂಡು ನಂತರ ಸುಮಾರು 3-00 ಗಂಟೆಗೆ ವಾಪಸ್ ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರ ಮನೆಗೆ ಬಂದು ಸೆಲ್ಲರ್ನಲ್ಲಿರುವ ರೆಸ್ಟ್ ರೂಂನಲ್ಲಿ ವಿಶ್ರಾಂತಿ ಪಡೆದುಕೊಂಡನು. ನಂತರ ಸಂಜೆ ಸುಮಾರು 5-00 ಗಂಟೆಗೆ ಕೆಲಸಕ್ಕೆ ಹೋದೆನು. ಆ ದಿನ ಸದರಿ ಮಮತಾ ಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ರವರುಗಳು ಬಂದಿರುವ ಬಗ್ಗೆ ನನಗೆ ಗೊತ್ತಿರುವುದಿಲ್ಲ. ದಿನಾಂಕ: 02.02.2024 ರಂದು ಸಾಹೇಬರ ಮನೆಗೆ ಬಂದಾಗ ಅವರಿಗೆ ಟೀ ಕೊಟ್ಟದ್ದು ಬಿಟ್ಟರೆ ನಂತರ ಅವರನ್ನು ಸಾಹೇಬರ ಮನೆಯಲ್ಲಿ ನಾನು ನೋಡಿರುವುದಿಲ್ಲ.

ಆದರೆ ಇತ್ತೀಚಿನ ದಿನಗಳಲ್ಲಿ ಮಾಧ್ಯಮಗಳಲ್ಲಿ ಪ್ರಸಾವಾಗುತ್ತಿರುವ ವಿಷಯದಿಂದ ತಿಳಿದ್ದಿದೇನೆಂದರೆ ಮಮತ ಎನ್ನುವ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಮಗಳು ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರನ್ನು ಭೇಟಿ ಮಾಡಲು ಧವಳಗಿರಿಗೆ ಬಂದಾಗ ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರು ಅನುಚಿತವಾಗಿ ವರ್ತಿಸಿದಾರೆಂದು ದೂರು ನೀಡಿರುವುದನ್ನು ತಿಳಿದುಕೊಂಡಿರುತ್ತೇನೆ. ಆದರೆ ನಾನು ಶ್ರೀ.ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪ ರವರ ಮನೆಗೆ ಮಮತ ಎನ್ನುವ ಹೆಂಗಸು ಮತ್ತು ಅವರ ಮಗಳು ಬಂದಾಗ ಅವರುಗಳು ಏನು ಮಾತನಾಡಿದರು ಅಲ್ಲಿ ಏನು ಘಟನೆ ನಡೆಯಿತು ಎಂಬುದರ ಬಗ್ಗೆ ನನಗೆ ಗೊತ್ತಿರುವುದಿಲ್ಲ. ಓದಿ ನೋಡಲಾಗಿ ಸರಿಯಿದೆ.

ಪ್ರಶ್ನಾವಳಿಗಳು

- 1. ನಿಮ್ಮ ಹೆಸರು ವಯಸ್ಸು, ನಿಮ್ಮ ವಿಳಾಸ, ಮೊಬೈಲ್ ನಂಬರ್ ತಿಳಿಸಿ ಮತ್ತು ನಿಮ್ಮ ಕಿರು ಪರಿಚಯ ಮಾಡಿಕೊಳ್ಳಿ? ಮನೋಜ್ ಜೆ.ಎಸ್; 21 ವರ್ಷ, ಜಿನ್ನೇನಹಳ್ಳಿ, ಹಿರಿಸಾವೆ ಹೋಬಳಿ, ಚನರಾಯಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಜಿಲ್ಲೆ ಹಾಸನ 7349504930 ನಮ್ಮ ಕೆಲಸ ಟೀ ಕೊಡುವುದು & ಊಟ ಮತ್ತು ಸಾಹೇಬರಿಗೆ ಮಾತ್ರೆ ಕೊಡುವುದು & ಇಗೆ ಬಂದವರಿಗೆ ಟೀ ಕಾಫಿ & ಸ್ವೀಟ್ ಕೊಡುವುದು ಹೀಗೆ ಸಹಾಯಕನಾಗಿ ಕೆಲಸಮಾಡುತ್ತೇನೆ.
- ನೀವು ಯಾವ ಉದ್ಯೋಗದಲ್ಲಿದ್ದೀರಿ? ಎಷ್ಟು ವರ್ಷಗಳಿಂದ ಈ ಉದ್ಯೋಗದಲ್ಲಿದ್ದೀರಿ? ನಾನು ಸಾಹೇಬರ ಮನೆಯಲ್ಲಿ ಸಹಾಯಕನಾಗಿ ಕಳೆದ 3 ವರ್ಷಗಳಿಂದ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದೇನೆ.
- 3. ದಿನಾಂಕ:02.02.2024 ರಂದು ನೀವು ಕರ್ತವ್ಯದಲ್ಲಿ ಇದ್ದೀರಾ?

ಹೌದು ಕರ್ತವ್ಯದಲ್ಲಿ ಇದ್ದೆ.

4. ಆ ದಿನ ಪಿರ್ಯಾದುದಾರರಾದ ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದಿದ್ದರಾ? ಸುಮಾರು ಎಷ್ಟು ಗಂಟೆಗೆ ಬಂದಿದ್ದರು?

ಹೌದು ಮಮತಸಿಂಗ್ & ಅವರ ಮಗಳು ಸಾಹೇಬರ ಮನೆಗೆ ಬಂದಿದ್ದರು ಹಾಗೂ ಅವರ ಜೊತೆಗೆ ಶಿವಾನಂದ ತಗಡೂರು ರವರು ಸಹ ಬಂದಿದ್ದರು. ಸುಮಾರು ಸಮಯ 11.15ರ ನಂತರ ಬಂದ್ದಿದರು.

5. ಮಮತಸಿಂಗ್ ರವರು ಮತ್ತು ಅವರೊಟ್ಟಿಗೆ ಬಂದ ಉಳಿದವರು ಯಾರು ಯಾರು ಎಲ್ಲಿ ಎಲ್ಲಿ ಕುಳಿತುಕೊಂಡರು ವಿವರಿಸಿ?

ಸಾಹೇಬರು ಕುಳಿತುಕೊಳ್ಳುವ ಒಂಟಿ ಆಸನದ ಪಕ್ಕ ಮೂರು ಜನ ಕುಳಿತುಕೊಳ್ಳುವ ದೊಡ್ಡ ಸ್ವಾಪ ಇದ್ದು, ಆ ದೊಡ್ಡ ಸ್ವಾಪದ ಮೇಲೆ ಸಾಹೇಬರ ಪಕ್ಕಕೆ ಮಮತಸಿಂಗ್ ರವರು ಅವರ ಪಕ್ಕಕೆ ಅವರ ಮಗಳು ಅವರ ಮಗಳ ಪಕ್ಕಕ್ಕೆ ಶಿವಾನಂದ ತಗಡೂರುರವರು ಕುಳಿತು ಕೊಂಡಿದ್ದರು.

6. ಅವರ ಬಂದಾಗ ಮನೆಯಲ್ಲಿ ಬೇರೆ ಯಾರಾದರೂ ಇದ್ದರಾ?

ಅವರು ಬಂದಾಗ ಮನೆಯಲ್ಲಿ ಅಡುಗೆ ಮಾಡುವ ಅನೀತ ಮತ್ತು ನಾಗರಾಜ್ ಮತ್ತೊಬ್ಬ ಅಡುಗೆ ಮಾಡುವ ಮಹೇಶ್, ಸಹಾಯಕರದ ನಾನು ಮತ್ತು ಪ್ರದೀಪ್, ಹನುಮಂತು, ಗಾರ್ಡ್ ಮಾರುತಿ, ಗನ್ ಮೆನ್ ಆರಾಧ್ಯಾ ಇಷ್ಟು ಜನ ಸಹ ಇದ್ದೆವು.

7. ಅವರೊಟ್ಟಿಗೆ ಬೇರೆ ಯಾರಾದರೂ ಬಂದಿದ್ದರಾ? ಅವರ ಪರಿಚಯ ನಿಮಗೆ ಇದೆಯಾ?

ಮಮತ ಸಿಂಗ್ ಅವರ ಜೊತೆ ಅವರ ಮಗಳ ಜೊತೆ ಶಿವನಂದ ತಗಡೂರು ರವರು ಬಂದಿದ್ದರು, ಇವರ ಇರುವುದಿಲ್ಲ ಇವರ ಪರಿಚಯ ಇರುವುದಿಲ್ಲ, ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಪದೇ ಪದೇ ನಮ್ಮ ಸಾಹೇಬರ ಮನೆಗೆ ಹಣ ಸಹಾಯ ಕೇಳಿಕೊಂಡು ಪದೆ ಪದೆ ಬರುತ್ತಿದ್ದರು, ಶಿವಾನಂದ ತಗಡೂರು ರವರು ಪತ್ರಕರ್ತ ಸಂಘದ ಅಧ್ಯಕ್ಷರು ಎಂಬುದನ್ನು --- -- ನೆನಪಿದ

8. ಆ ಸಮಯದಲ್ಲಿ ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಅಂಗ ರಕ್ಷಕರು ಮತ್ತು ಉಳಿದ ಸಿಬ್ಬಂದಿಗಳು ಎಲ್ಲಿದ್ದರು?

ಗಾರ್ಡ್ ಮಾರುತಿಯವರು ಒರಗೆ ಗೇಟ್ ಬಳಿ ಇರುತ್ತಾರೆ, ಗಾನ್ ಮೆನ್ ಆರಾಧ್ಯರವರು ಸಾಹೇಬರ ಕಣ್ಣಳತೆಗೆ ಕಾಣುವಂತೆ ನಿಂತಿರುತ್ತಾರೆ, ನಾನು ಟೀ ಕೊಟ್ಟು ಹಾಲ್ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ, ಪ್ಯಾಸೇಜ್ನಲ್ಲಿ ಟೀ ಕಪ್ ತೆಗೆಯಲು ಅಲ್ಲಿಯೇ ನಿಂತಿದ್ದೆ ಮಮತಸಿಂಗ್ ರವರ ಮತ್ತು ಅವರ ಮಗಳು ಹೋದ ನಂತರ ಟೀ ಕಪ್ ತೆಗೆದೆ, ನಾಗರಾಜ್ & ಅನೀತ ಅಡುಗೆ ಮನೆಯಲ್ಲಿ ಇದ್ದರು, ಹನುಮಂತು ರೆಸ್ಟ್ ಸಮಯವಾಗಿತ್ತು ಹಾಗಾಗಿ ಮನೆಯಲ್ಲಿ ರೆಸ್ಟ್ ತೆಗೆದುಕೊಳ್ಳುತ್ತಿದ್ದ ಮಧ್ಯ ಒಮ್ಮೊಮ್ಮೆ ಮೇಲೆ ಬಂದು ಏನದರೂ ತಿಂದು ನೀರು ಕುಡಿದು ---

9. ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳಿಗೆ ನೀವು ಏನಾದರೂ ಪಾನೀಯ ನೀಡಿದ್ದೀರಾ?

ಅಂದು ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮತ್ತು ಶಿವಾನಂದ ತಗಡೂರು ರವರು ಹಾಲ್ ನಲ್ಲಿ ಕುಳಿತ್ತಿದ್ದಾಗ ಸಾಹೇಬರು ಬೆಲ್ ಮಾಡ್ಡಿದರು ನಾನು ಹೋದಾಗ ಅವನ್ನೆಲ್ಲಾ ನೋಡಿದೆ ಸಾಹೇಬರು ಎಲ್ಲರಿಗೂ ಟೀ ಕೊಡು ಎಂದು ತಿಳಿಸಿದ್ದರು ಅದರಂತೆ ಟೀ ತಂದು ಹಾಲಿನಲ್ಲಿ ಕುಳಿದ್ದ ಅವರೆಲ್ಲರಿಗೂ ಕೊಟ್ಟೆ ಟೀ ಕಪ್ ತೆಗೆಯಲು ಹಾಲ್ ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಪ್ಯಾಸೇಜ್ ನಲ್ಲಿ ಕಣ್ಣಳತೆಗೆ ಕಾಣುವಂತೆ ನಿಂತು ಅವರು ಟೀ ಕುಡಿದ ನಂತರ ಹೊರಗೆ ಹೋದರು ನಂತರ ಟೀ ಕಪ್ ತೆಗೆದೆ.

10. ಮಮತಸಿಂಗ್ ರವರ ಮಗಳು ಹಾಲಿನಲ್ಲಿ ಅಲ್ಲದೇ ಮನೆಯ ಬೇರೆ ಯಾವುದಾದರೂ ಕೋಣೆಗೆ ಅಥವಾ ರೂಮ್ ಗೆ ಆ ದಿನ ಯಾರೊಟ್ಟಿಗಾದರೂ ಹೋಗಿದ್ದರಾ?

ಮಮತಸಿಂಗ್ ರವರು ಮತ್ತು ಅವರ ಮಗಳು ಆ ದಿನ ಹಾಲ್ ಬಿಟ್ಟರೆ ಮನೆಯ ಒಳಗಿನ ಯಾವುದೆ ಕೋಣೆಗಳಿಗೆ ಹೋಗಿರುವುದಿಲ್ಲ, ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮತ್ತು ಶಿವಾನಂದ ತಗಡೂರು ಇವರೆಲ್ಲರೂ ಹಾಲ್ನಲ್ಲಿ ಬಂದು ಕುಳಿತ ಸಮಯದಿಂದ ಹೋಗುವವರೆಗೂ ನಾನು ಕಣ್ಣಳತೆ ದೂರದಲ್ಲಿ ಇದ್ದು ನೋಡಿರುತ್ತೇನೆ ಈ ಮೂರು ಜನಹಾಲ್ ಬಿಟ್ಟು ಮನೆಯ ಒಳಗಿನ ಯಾವುದೇ ಕೋಣೆಗಳಿಗೆ ಹೋಗಿರುವುದಿಲ್ಲ. ಸಾಹೇಬರಿಗೆ 82 ವರ್ಷ ವಯಸ್ಸಾಗಿದ್ದು ಅವರಿಗೆ ಕೈಗಳು ತುಂಬ ನಡುಗುತ್ತದೆ, ಅವರಿಗೆ ಲೈಟ್ & ಪ್ಯಾನ್ ಸ್ವಿಚ್ಗಳು ಡಾನಿಂಗ್ ಹಾಲ್ ಅಥವಾ ಇನ್ನಾವುದೇ ಜಾಗಕ್ಕೆ, ಕೋಣೆಗೆ ಹೋಗಬೇಕಾದಲ್ಲಿ ನನಗೆ ಮೊದಲೆ ಕರೆದು ಲೈಟ್ & ಫ್ಯಾನ್ಗಳನ್ನು ಹಾಕುವಂತೆ ಹೇಳುತ್ತಾರೆ, ಆ ದಿನ ನನಗೆ ಯಾವುದೇ ಕೋಣೆಯ, ಮೀಟಿಂಗ್ ಹಾಲ್ ಡೈನಿಂಗ್ ಹಾಲ್ ಲೈಟ್ ಫ್ಯಾನ್ಗಳನ್ನು ಹಾಕಲು ಹೇಳಿರುವುದಿಲ್ಲ ಮತ್ತು ಸಾಹೇಬರು ವಯಸ್ಸಾದರಿಂದ ಅಂಗರಕ್ಷಕರು ಯಾವಾಗಲೂ ಸಾಹೇಬರು ಯಾವ ಕೋಣೆಗೆ ಹೋದರೂ ಅವರ ಕಣ್ಣಳತೆಯಲ್ಲಿಯೇ ಇರುತ್ತಾರೆ, ಹೀಗಾಗಿ ಆ ದಿನ ಸಾಹೇಬರು ಮಮತಸಿಂಗ್ Or ಅವರ ಮಗಳನ್ನಾಗಲಿ ಹಾಲ್ ಬಿಟ್ಟು ಇನ್ಯಾವ ಕೋಣೆಗೂ ಕರೆದುಕೊಂಡು ಹೋಗಿರುವುದಿಲ್ಲ, ಅಂದು ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳನ್ನು ಹಾಲ್ನಲ್ಲಿಯೇ ಮಾತನಾಡಿಸಿ ಕಳುಹಿಸಿಕೊಡಲಾಗಿತ್ತು.

11. ನೀವು ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದು ಹೋಗುವವರೆಗೂ ನೀವು ಎಲ್ಲಿದ್ದೀರಿ? ಅವರು ಮಾತನಾಡುವುದನ್ನು ನೀವು ನೋಡಿದ್ದೀರಾ?

ಮಮತಸಿಂಗ್ ರವರು ಮತ್ತು ಅವರ ಮಗಳು ಆ ದಿನ ಬಂದು ಹೋಗುವವರೆಗೆ ಅವರ ಕಣ್ಣಳತೆಯಲ್ಲಿಯೇ ಇದೆ. ಸಾಹೇಬರು ಬೆಲ್ ಮಾಡಿದಾಗ ಹಾಲ್ಗೆ ಸಾಹೇಬರ ಮುಂದೆ ಹೋದಾಗ ಎಲ್ಲರಿಗೂ ಟೀ ತರಲು ತಿಳಿಸಿದ್ದರು ಟೀ ತಂದುಕೊಟ್ಟು ಹಾಲ್ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಪ್ಯಾಸೇಜ್ನಲ್ಲಿ ನಿಂತಿದ್ದೆ ಮಮತಸಿಂಗ್ ರವರ ಮಗಳು ಹೋದ ನಂತರ ಟೀ ಕಪ್ಪ್ ಗಳನ್ನು ತೆಗೆದುಕೊಂಡು ಬಂದೆ ನಂತರ ಶಿವಾನಂದ ತಗಡೂರು ರವರು ಇನ್ ವಿಟೇಷನ್ ಕೊಡುತ್ತಿದ್ದರು ಅವರು ಹೊರಡಲು ನಿಂತ ಸಮಯಕ್ಕೆ ಪರಮಶಿವಯ್ಯ ನವರು ಸಹ ಬಂದಿದ್ದರು ಅವರ ಜೊತೆ 2–3 ಜನ ಬಂದಿದ್ದರು ಸಾಹೇಬರು ಬೆಲ್ ಅವರಿಗೂ ಸಹ ಟೀ ಕೊಡಲು ಹೇಳಿದರು ಅವರಿಗೂ ಸಹ ಟೀ ಕೊಟ್ಟು ಹಾಲ್ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಪ್ಯಾಸೇಜ್ ನಲ್ಲಿ ನಿಂತೆ ಅವರು ಹೋದ ನಂತರ ಟೀ ಕಪ್ ತೆಗೆದುಕೊಂಡು ಹೋಗುವಾಗ ಮತ್ತೆ ಮಮತಸಿಂಗ್ & ಅವರ ಮಗಳು ಮತ್ತೆ ಹಾಲ್ ಒಳಗೆ ಬಂದ್ದಿದ್ದರು. ಟೀ ಕಪ್ ಇಟ್ಟು ಬಂದು ಕಣ್ಣಳತೆಯಿಂದ ದೂರದಲ್ಲಿ ನಿಂತಿದ್ದಾಗ ಮಮತಸಿಂಗ್ ರವರು SIT ಹೇಳಿದ್ದು ಕೇಳಿಸಿತು ನಂತರ ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮಾತನಾಡಿ ಹೋದರು.

12. ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಸುಮಾರು ಎಷ್ಟು ಗಂಟೆಗೆ ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಯಿಂದ ಹೊರಟರು? ಅವರು ಹೋದ ನಂತರ ಬೇರೆ ಯಾರದರು ಅವರ ಮನಗೆ ಬಂದ್ದಿದರಾ?

ಮಮತ ಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಅಂದು ಮೊದಲ ಬಾರಿಗೆ ಬಂದಾಗ 11.15 ನಂತರ ಸಮಯವಾಗಿತ್ತು ಸುಮಾರು 30 ನಿಮಿಷ ಇದ್ದು ಹೋದರು ನಂತರ ಅಲ್ಲಯೇ ಇದ್ದ ಶಿವಾನಂದ ತಗಡೂರು ರವರು ಇನ್ ವಿಟೇಷನ್ ಕೊಟ್ಟು ಹೊರಡುವಾಗ ಪರಮಶಿವಯ್ಯನವರು 2-3 ಜೊತೆ ಬಂದರು ನಂತರ ಪರಮಶಿವಯ್ಯ ಹೊರಗೆ ಹೋದಾಗ ಮತ್ತೆ ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಬಂದರು ಸುಮಾರು 15 ನಿಮಿಷ ಮಾತನಾಡಿ ಅವರು ಸಹ ಹೋದರು ಈ ಮಧ್ಯೆ ಡಾಕ್ಟರ್ ನೀರಜ್ ಸಾಹೇಬರಿಗೆ ವಾರದ ಇಜೆಂಸ್ಕನ್ ಕೊಡಲು ಬಂದಿದ್ದರು. ಅವರನ್ನು ಹಾಲ್ ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಪ್ಯಾಸೇಜ್ ನಲ್ಲಿ ಕುರಿಸಿದೆ. ಮಮತಸಿಂಗ್ & ರವರ ಮಗಳು, ಶಿವಾನಂದ ತಗಡೂರು ಪರಮಶಿವಯ್ಯ & ಅವರ ಜೊತೆ ಬಂದಿದ್ದವರು ಹಾಲ್ ನಲ್ಲಿ ಭೇಟಿ ಮಾಡಿ ಹೋದರು.

13. ಮಮತಸಿಂಗ್ ಮತ್ತು ಅವರ ಮಗಳು ಮತ್ತೆ ಏನದರೂ ಅದೇ ದಿನ ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದ್ದಿದರಾ? ಸುಮಾರು ಎಷ್ಟು ಸಮಯ ಅವರು ಅಲ್ಲಿ ಇದ್ದರು?

ಆ ದಿನ ಮಮತಸಿಂಗ್ ರವರು ಒಟ್ಟು 2 ಬಾರಿ ಬಂದಿದ್ದರು ಮೊದಲಿಗೆ II.15 ನಂತರ ಬಂದಿದ್ದರು. ಬಂದು ಸಾಹೇಬರ ಬಳಿ ಮಾತನಾಡಿ ಟೀ ಕುಡಿದು ಹೋದ ನಂತರ ಶಿವನಂದ ತಗಡೂರು ಮಾತನಾಡಿ ಇನ್ಎಟೇಷನ್ ನನ್ನು ಸಾಹೇಬರಿಗೆ ನೀಡಿ ಹೊರಡುವ ಸಮಯಕ್ಕೆ ಪರಮಶಿವಯ್ಯನವರು ಮತ್ತು ಅವರ ಜೊತೆ 2–3 ಜನ ಬಂದ್ದರು. ಪರಮಶಿವಯ್ಯನವರು ಹೊರಗೆ ಹೋದ ನಂತರ ಮತ್ತೆ ಮಮತಸಿಂಗ್ & ಅವರ ಮಗಳು ಮತ್ತೆ ಬಂದರು ನಂತರ ಅವರು ಮಾತನಾಡುವ ವೇಳೆ ಡಾಕ್ಟರ್ ನೀರಜ್ ರವರು ವಾರದ ಇಂಜೆಕ್ಷನ್ ನ್ನೂ ನೀಡಲು ಬಂದಿದ್ದರು ಅವರನ್ನು ಹಾಲ್ ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಪ್ಯಾಸೇಜ್ ನಲ್ಲಿ ಕೂರಿಸಿದ್ದೆ. ಮಮತಸಿಂಗ್ & ರವರ ಮಗಳು 2ನೇ ಬಾರಿ ಬಂದು ಹಾಲ್ ನಲ್ಲಿ ಸುಮಾರು 15 ನಿಮಿಷ ಮಾತನಾಡಿಕೊಂಡು ಹೋದ ನಂತರ ಡಾಕ್ಟರ್ ನೀರಜ್ ರವರು ಹಾಲ್ ಬಂದು ಸಾಹೇಬರಿಗೆ ವಾರದ ಇಂಜೆಕ್ಷನ್ ನನ್ನು ನೀಡಿ ಹೋದರು.

- 14. ಅವರು ಆಗ ಮಾತನಾಡಿರುವುದು ನಿಮಗೆ ತಿಳಿದಿದಿಯಾ? ಆ ಸಮಯದಲ್ಲಿ ನೀವು ಎಲ್ಲಿ ಇದ್ದಿರಿ? ಅವರು ಬಂದು ಮಾತನಾಡಿರುವುದು ನನಗೆ ಅಸ್ಪಷ್ಟವಾಗಿ ಕೇಳಿಸಿದ್ದರಿಂದ ಸರಿಯಾಗಿ ಕೇಳಿಸಲಿಲ್ಲ ಆದರೆ SIT ಮತ್ತು ಐದು ಸಾವಿರ ಕೋಟಿ ಎಂಬ ಪದ ಕೇಳಿಸಿತು ಆಗ ನಾನು ಹಾಲ್ಗೆ ಹೊಂದಿಕೊಂಡಿರುವ ಪ್ಯಾಸೇಜ್ ನಲ್ಲಿ ನಿಂತಿದ್ದೆ, 2ನೇ ಬಾರಿ ಆ ದಿನವೇ ಬಂದಾಗ ಈ ಮಾತು ಹೇಳಿದ್ದು ಅಸ್ಪಷ್ಟವಾಗಿ ಕೇಳಿಸಿತ್ತು.
- 15. ದಿನಾಂಕ: 05.02.2024 ರಂದು ಶ್ರೀಮತಿ ಮಮತಸಿಂಗ್ ರವರು ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದಿರುವುದು ನಿಮಗೆ ತಿಳಿದಿದೆಯಾ? ಅವರ ಜೊತೆ ಬೇರೆ ಯಾರದರೂ ಬಂದಿದರಾ?

ದಿನಾಂಕ: 05.02.2024 ರಂದು ಮಮತಸಿಂಗ್ ರವರು ಸಾಹೇಬರ ಮನೆಗೆ ಬಂದಿರುವುದು ನನಗೆ ತಿಳಿದಿಲ್ಲ.

16. ಸುಮಾರು ಎಷ್ಟು ಸಮಯ ಅವರು ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಯಲ್ಲಿದ್ದರು? ನೀವು ಆ ದಿನ ಅವರಿಗೆ ಏನದರೂ ಪಾನೀಯ ನೀಡಿದ್ದಿರಾ?

05/02/2024 ರಂದು ಎಂದಿನಂತೆ ಬೆಳ್ಳಗೆ ಪೇಪರ್ ಇಟ್ಟು ಬರುವುದು ಗನ್ ಮೆನ್ ತಿಳಿಸಿದ ನಂತರ ಟೀ ನೀರು ಕೊಟ್ಟು ಗೀಸರ್ & ಲೈಟ್ ಗಳನ್ನು ಆನ್ ಮಾಡುವುದು ಸುಮಾರು 1 ಗಂಟೆ ನಂತರ ಜೂಸ್ ಕೊಡುವುದು ಸಾಹೇಬರು ಡೈನಿಂಗ್ ಟೇಬಲ್ ಗೆ ಬಂದಾಗ ತಿಂಡಿಯನ್ನು ಬಡಿಸುವುದು ಮಾಡಿರುತ್ತೇನೆ. 05/02/2024 ರಂದು ಮಮತಸಿಂಗ್ ರವರು ಸಾಹೇಬರ ಮನೆಗೆ ಬಂದ ಬಗ್ಗೆ ನೆನಮ ಬರುತ್ತಿಲ್ಲ.

17. ದಿನಾಂಕ: 20.02.2024 ರಂದು ಶ್ರೀಮತಿ ಮಮತಸಿಂಗ್ ರವರು ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಬಂದಿದ್ದರಾ? ಅವರೊಟ್ಟಿಗೆ ಬೇರೆ ಯಾರದರೂ ಬಂದಿದ್ದರಾ?

20/02/2024 ರಂದು ಮಮತಸಿಂಗ್ ರವರು ಸಾಹೇಬರ ಮನೆಗೆ ಬಂದ ಬಗ್ಗೆ ನನಗೆ ತಿಳಿದಿಲ್ಲ ನಾನು ಈ ದಿನ ಸುಮಾರು 2 ಗಂಟೆಯಿಂದ 5 ಗಂಟೆ ಯವರೆಗೆ ವಿಶ್ರಾಂತಿ ಪಡೆಯುತ್ತಿದ್ದೆ.

18. ಆ ದಿನ ಅವರು ಎಲ್ಲಿ ಕುಳಿತಿದ್ದರು? ಅವರಿಗೆ ಏನದರೂ ಪಾನೀಯ ನೀಡಿದ್ದಿರಾ? ಅವರು ಸುಮಾರು ಎಷ್ಟು ಸಮಯ ಮನೆಯಲ್ಲಿದ್ದರು? ಅವರು ಮಾತನಾಡಿರುವುದು ನಿಮಗೆ ತಿಳಿದಿದೆಯಾ?

20/02/2024 ರಂದು ಮಮತಸಿಂಗ್ ರವರು ಬಂದಿರುವ ಬಗ್ಗೆ ನನಗೆ ತಿಳಿದಿಲ್ಲ ಅಂದು ನಾನು ಸುಮಾರು 2 ಗಂಟೆಯಿಂದ 5 ಗಂಟೆಯವರೆಗೆ ವಿಶ್ರಾಂತಿ ಪಡೆಯುತ್ತಿದ್ದೆ.

19. ಅವರು ವಾಪಾಸ್ ಹೇಗೆ ಹೋದರು ಎಂದು ತಿಳಿದಿದೆಯಾ?

20/02/2024 ರಂದು ಅವರು ಮಮತಸಿಂಗ್ ರವರು ಬಂದ ಬಗ್ಗೆ ಆಗಲಿ ಹೋದ ಬಗ್ಗೆ ಆಗಲಿ ತಿಳಿದಿರುವುದಿಲ್ಲ.

20. ಶ್ರೀಮತಿ ಮಮತಸಿಂಗ್ ರವರು ಶ್ರೀ ಬಿ.ಎಸ್.ಯಡಿಯೂರಪ್ಪರವರ ಮನೆಗೆ ಮತ್ತೆ ಯಾವಾಗಲಾದರೂ ಬಂದಿದರಾ? ಯಾರ ಜೊತೆ ಬಂದಿದ್ದರು.

ಮಮತಸಿಂಗ್ ರವರು ಮತ್ತು ಅವರ ಮಗಳು ಸಾಹೇಬರ ಮನೆಗೆ ಹಣ ಸಹಾಯ ಕೇಳಿಕೊಂಡು ಹಲವಾರು ಬಾರಿ ಬಂದಿರುವುದನ್ನು ನೋಡಿದ್ದೇನೆ ಅವರು ಮಾನಸಿಕವಾಗಿ ಸಮಸ್ಯೆ ಇರುವವರಂತೆ ವರ್ತಿಸಿರುತ್ತಾರೆ ಹಾಗಾಗಿ ನಾನು ಅವರನ್ನು ಮಾತನಾಡಿಸಲು ಹೋಗುತ್ತಿರಲಿಲ್ಲ. ಅವರು ಶಿವಾನಂದ ತಗಡೂರು ಜೊತೆ ಬಂದಿದ್ದನು ನೋಡಿದ್ದೇನೆ.

ಸಹಿ/– ನಾನೆ ಬರೆದಿರುತ್ತೇನೆ. (ಮನೋಜ್ ಜೆ.ಎಸ್) 04–05–2024" Yet another witness upon which the petitioner seeks to place heavy reliance upon is of one Sri Shivananda Tagaduru. His statement is as follows:

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ದಿನಾಂಕ: 06.04.2024 ರಂದು ಸಾಕ್ಷಿದಾರರಾದ ಶ್ರೀ.ಶಿವಾನಂದ ತಗಡೂರು, ಶ್ರೀ.ಮಹೇಶ್ ಕುಮಾರ್ ರವರನ್ನು ವಿಚಾರಣೆ ಮಾಡಿ ಹೇಳಿಕೆಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತದೆ ನಂತರ ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಅಮಾನತ್ತು ಪಡಿಸಿಕೊಂಡಿದ್ದ ಪೋಕೋ ಮೊಬೈಲ್ ಫೋನ್ ಅನ್ನು ಪರೀಕ್ಷೆಗಾಗಿ ಎನ್.ಎಫ್.ಎಸ್.ಯು ಗುಜರಾತ್ ಗೆ ಕಳುಹಿಸಿ ವರದಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತದೆ. ದಿನಾಂಕ 12.04.2024 ರಂದು ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಅಮಾನತ್ತು ಪಡಿಸಿಕೊಂಡಿದ್ದ ಒಂದು ಐ ಫೋನ್ ಮತ್ತು ಒಂದು ವಿಫೋ ಮೋಬೈಲ್ ಫೋನ್ ಗಳನ್ನು ಪರೀಕ್ಷೆಗಾಗಿ ಎಫ್.ಎಸ್.ಎಲ್. ಮಡಿವಾಳ ಬೆಂಗಳೂರು ರವರಿಗೆ ಕಳುಹಿಸಿ ವರದಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತದೆ ಮತ್ತು ಪ್ರಕರಣದ ಎ-1 ಆರೋಪಿಯಾದ ಆರೋಪಿಯ ವಾಯ್ಸ್ ಶಾಂಪಲ್ಅನ್ನು ಎಫ್.ಎಸ್.ಎಲ್.ನ ವೈಜ್ಞಾನಿಕ ತಜ್ಞರು, ಪಂಚರ ಸಮಕ್ಷಮ ಪಡೆದು ನೀಡಿದ್ದು ಪಂಚನಾಮೆಯ ಮೂಲಕ ಅಮಾನತ್ತು ಪಡಿಸಿ ಮಾಲು ಪಟ್ಟೆಯಲ್ಲಿ ನಮೂದಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಾಲಯಕ್ಕೆ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತದೆ. ನಂತರ ದಿನಾಂಕ:15.04.2024 ರಂದು ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂದಿಸಿದಂತೆ ಕೃತ್ಯ ನಡೆದ ಸ್ಥಳದಲ್ಲಿ ನಿರ್ವಹಿಸುವ ವಿಸಿಟರ್ಸ್ ಬುಕ್ ಮತ್ತು ಡ್ಯೂಟಿ ರಿಜಿಸ್ಟರ್ಗಳನ್ನು ಪಂಚರ ಸಮಕ್ಷಮ ಪಂಚನಾಮೆಯ ಮೂಲಕ ಅಮಾನತ್ತು ಪಡಿಸಿಕೊಂಡು ಮಾಲು ಪಟ್ಟೆಯಲ್ಲಿ ನಮೂದಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಾಲಯಕ್ಕೆ ನಿವೇದಿಸಿಕೊಂಡಿದ್ದು ನಂತರ ಅವುಗಳನ್ನು ದಿನಾಂಕ: 19.04.2024 ರಂದು ಪರೀಕ್ಷೆಗಾಗಿ ಎಫ್.ಎಸ್.ಎಲ್. ಮಡಿವಾಳ ಬೆಂಗಳೂರು ರವರಿಗೆ ಕಳುಹಿಸಿ ವರದಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತದೆ.

ದಿನಾಂಕ: 06.04.2024 ರಂದು ಎ-1 ಆರೋಪಿಯಿಂದ ವಾಯ್ಸ್ ಸ್ಯಾಂಪಲ್ ಅನ್ನು ಎಫ್.ಎಸ್.ಎಲ್. ಮಡಿವಾಳಕ್ಕೆ ಕಳುಹಿಸಿ ವರದಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತದೆ. ದಿನಾಂಕ: 06.05.2024 ರಂದು ಪ್ರಕರಣದ ಪಿರ್ಯಾದುದಾರರಾದ ಶ್ರೀಮತಿ.ಮಮತಾ ಸಿಂಗ್ ಮತ್ತು 17 ವರ್ಷದ ನೊಂದ ಬಾಲಕಿ ರವರನ್ನು ವಿಚಾರಣೆ ಮಾಡಿ ಸದರಿಯವರ ಮುಂದುವರೆದ ಹೇಳಿಕೆಗಳನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತದೆ. ದಿನಾಂಕ: 08.05.2024 ರಂದು, ಸಾಕ್ಷಿದಾರರಾದ ಶ್ರೀಮತಿ ಗೀತಾ ಹೆಚ್.ಆರ್ ರವರನ್ನು ವಿಚಾರಣೆ ಮಾಡಿ ಹೇಳಿಕೆಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತದೆ ದಿನಾಂಕ: 15.05.2024 ರಂದು ಸಾಕ್ಷಿದಾರರಾದ ಶ್ರೀ.ರಾಘವೇಂದ್ರ ಹೆಚ್.ಆರ್ ರವರ ವಾಯ್ಸ್ ಸ್ಯಾಂಪಲ್ ಪಡೆದು ಮಾಲು ಪಟ್ಟಿಯಲ್ಲಿ ನಮೂದಿಸಿ ಮಾನ್ಯ ನ್ಯಾಯಾಲಯಕ್ಕೆ ನಿವೇದಿಸಿ ನಂತರ ಸದರಿ ವಾಯ್ಸ್ ಸ್ಯಾಂಪಲ್ ಅನ್ನು ದಿನಾಂಕ:21.05.2024 ರಂದು ಪರೀಕ್ಷೆಗಾಗಿ ಎಫ್.ಎಸ್.ಎಲ್ ಮಡಿವಾಳಕ್ಕೆ ಕಳುಹಿಸಿರುತ್ತದೆ. ದಿನಾಂಕ: 24.05.2024 ರಂದು ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ಅಮಾನತ್ತು ಪಡಿಸಿಕೊಂಡಿದ್ದ ಪೋಕೋ ಮೊಬೈಲ್ ಪೋನ್ನಲ್ಲಿದ್ದ ಕೃತ್ಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿಡೀಯೋದಲ್ಲಿನ ಧ್ವನಿಯು ಎ-1 ಆರೋಪಿಯ ಒಪ್ಪಿತ ಮಾದರಿ ಧ್ವನಿಯೊಂದಿಗೆ ಹೋಲಿಕೆಗಾಗಿ ಪರೀಕ್ಷೆಗಾಗಿ ಎಫ್.ಎಸ್.ಎಲ್ ಮಡಿವಾಳಕ್ಕೆ ಕಳುಹಿಸಿರುತ್ತದೆ."

The afore-quoted are the statements recorded by the Investigating Officer under Section 161 of the Cr.P.C. upon which heavy reliance is placed.

10. The victim has also tendered her statement under Section 164 of the Cr.P.C. before the learned Magistrate. The victim gives vivid narration of what transpired on 02-02-2024, which is as follows:

"On questioning the victim, she stated that she is giving statement without any fear from any person. The victim is knowing Kannada and English languages and she preferred to give statement in English.

I am residing in abovesaid address along with my mother. My mother is household used to take care of me. On 2-02-2024 at about 11.00 a.mm. to 12.00 noon around I went to house of Sri Yadiyurappa for 2 reasons. Out of them first reason with respect to the POCSO case which was registered through my mother which was in the year 2015 in order to make SIT enquiry of abovesaid case along with other related cases and second reason is for the case which was occurred with respect to my mother's trading business. I went to house of Sri Yadiyurappa along with my mother, at that time Sri Yadiyurappa was sitting in the hall of his house situated at Dollar's colony. His house name is Dhavalagiri. At that time Sri Yadiyurappa was watching TV and we greeting him by saying Namaste. Immediately he held my right wrist by his left hand, I thought he is as if my grandfather. My mother sat in another sofa adjoining to the chair in which Sri Yadiyurappa was sitting. He enquired about my name and education. Meanwhile my mother was showing all documents which was brought by her. He was not fully concentrated towards the documents which was showing and explaining by my mother, but he was

watching TV. Later on, Sri Yadiyurappa ordered his cook by name Hanumanthu to get tea for my mother and milk for me. Accordingly, cook Hanumanthu brought the tea and Milk and kept on Tipoy. Then Sri Yadiyurappa left my wrist and instructed to have milk and my mother was instructed to have tea. While drinking tea also my mother was continued to explain details of her case. After having of milk and tea we kept our cups on tipoy.

2. Later on, Sri Yadiyurappa called me inside. At that time my mother asked whether she too permitted to come inside or not, at that time he instructed my mother to be in outside. At that time, I thought that, during enquiry of the previous POCSO case I have been enquired privately, so I thought like that only. At that time my mother also instructed me to give cases details properly. Accordingly, I followed Sri Yadiyurappa and I went to one room which was situated beside the hall in which few sofas and few tables were there. Immediate entering in that room Sri Yadiyurappa locked the door with key. By observing this locking process I thought why he is locking the door. He approached near to me and asked am I able to identify the culprit of previous case. I say yes loudly. At that time again he asked about my age at that time committal of previous offence. I told 6 and half vears old, again I repeated this word as he had not heard it properly. While repeating my age factor second time, he put his left hand in my shirt and bra and squeezed my right breast, immediately I pushed his left hand with my left hand and stay away from him. At that time, I about to cry and told him to open the door with some angry. At that time Sri Yadiyurappa said okey and he put his hand in his pocket and take some money in order to give me. I declined to accept it. At that time he instructed me to not to deny any such offer, it is nothing but a blessings of the elder persons. By saying this one he kept the money in my hands. Thereafter he opened the key and we went outside. My mother who was sitting outside saw my face which was sad and my eves were filled up of tears. She quessed that as I have been enquired about previous case, so due to recalling of previous bad event I might have felt sad.

- 3. After coming out of the room Sri Yadiyurappa sat in the same chair by saying to my mother that, I was so mentally disturbed. Meanwhile I went to aside of my mother, sit along with my mother. My mother was continuously explaining that since 9 years period we were trying to have justice, but in vain. At that time Sri Yadiyurappa told that he is helpless and he will see. By that time Sri Yadiyurappa also gave some money to my mother, at that time my mother was not ready to accept it. At that time I also told my mother that he had also given money to me. Then we both declined to accept it, but he advised that it is nothing but blessing of elderly persons. After this assurance we took our bag and went outside.
- 4. After crossing of their gate my mother was little bit ahead and I was following my mother and called her as Amma. She turned back and asked me what happened. At that time I requested my mother to go to Starbucks i.e., coffee shop is existing adjoining to Sri Yadiyurappa's house. Accordingly, we went there and by sitting outside of that coffee shop I narrated entire incident, was taken place inside the room of Sri Yadiyurappa's house. After hearing of abovesaid incident my mother get stunned and again we went back to Sri Yadiyurappa's house to confront about that incident.
- 5. Then we went inside the gate of Sri Yadiyurappa's house, then gunman by name Aradhya who sat near the main door asked me what had happened and my mother replied again we want to meet Sri Yadiyurappa. Then the gunman instructed us to wait for some time as Sri Yadiyurappa was in meeting with some other persons. Meanwhile my mother went aside within the compound itself and made phone call one lawyer by name R.R. Hiremath and narrated entire incident, at that time I was standing near by mother. My mother told that the above said counsel has instructed us to talk calmly. Thereafter my mother came to me and took out the cash from the bag which was given by Sri Yadiyurappa and we took one selfie with that cash.
- 6. When my mother was talking in phone at that time I was thinking that, in previous cases the police officials and public have asked me and my mother about evidence to prove the incident. Hence at this time also I thought that, the officials

may ask about evidence of present incident, then I made mind to record the conversation to be held with above said Sri Yadiyurappa. Then without knowledge to my mother after taking of selfie with cash the persons who were in the meeting came out, then while entering inside I set my phone for recording. The persons who came outside known by my mother and my mother spoke with them and requested them to be there only till we come out. Accordingly, we entered in the house. At that time Sri Yadiyurappa was watching TV. My mother asked him what he has done with her daughter inside that room. Sri Yadiyurappa replied to my mother that I am just like his granddaughter. Immediately my mother raised question that, if it like so, why you put your hand in her shirt/blouse. Immediately he dragged my mother's hand and made her sit in sofa, I too followed my mother. Sri Yadiyurappa explained that he checked me and I am just like his granddaughter as he has 7 grand kids. Even though my mother objected for the thing done by him with me repeatedly, even though he answered that he want to check me just like that and I am like his granddaughter. At that time Sri Yadiyurappa asked my mother what can be done by him. At that time my mother insisted him to support our cases in order to have proper SIT investigation and also insisted to support my mother's cheating case in order to get our share in cheated amount.

7. After having little bit conversation with him, he pressed the buzzer and called the gunman inside and instructed him to make phone call to Sri D.K. Shivakumar. Accordingly, gunman ring up the phone call to Sri D.K. Shivakumar, but other side phone call is not picked. Hence, Sri Yadiyurappa assured us that he will make call to him and highlight the entire case facts, then he will report to us. At that time my mother asked his contact number, at that time he instructed my mother to take cell number of his gunman Aradhya, accordingly gunman gave his cell number. At that time my mother again requested him as we suffered allot in number of cases, hence he assured and advised to make phone call his gunman's phone, so that gunman will connect it with him immediately. Thereafter he again advised us to come again if required. After having talk with him, he immediately instructed his gunman to make phone call to Commissioner Dayananda. Gunman made phone call to Commissioner and he picked up the phone. At that time Sri Yadiyurappa requested him by saying that he is sending one lady by name Mamatha and further said that she suffered allot as nobody has supported them properly in order to get adequate justice. Further he says that it is our duty to support the victims towards getting of justice. Further he pokes to the Commissioner that we have a genuine case, hence he sending us to his office along with documents, so instructed him to go through the documents and what help which is possible to him to make favour. Further he instructed the Commissioner after having talk with us, he has to report to Sri Yadiyurappa. After cutting of phone call he instructed us to approach the abovesaid Commissioner. At that time my mother told that, she will not leave any police official or Minist4er who gave torture to us. He says okey. Thereafter we took our bag and came out of the house.

- 8. Then we came to bus stop and booked auto in order to reach the abovesaid Commissioner office. While going by auto I show the phone recording of phone to my mother and she watched half of the recorded video and by saying that later on she will see the remaining part. Immediately I took the phone and saved abovesaid video in my Google cloud. We approached the Commissioner office and my mother has narrated about trading offence and previous POCSO case along with related cases by having of documents and requested for proper SIT investigation. After going through the documents orally they assured as he will going through the documents in detail and he will intimate us. But, at that time we never disclosed the incident which was took place with me to that Commissioner. Thereafter we went outside the office and went home.
- 9. Thereafter on 3rd and 4th February when my mother tried to make phone call to gunman of Sri Yadiyurappa by name Aradhya, but gunman not responded properly nor picked our phone call. Hence, on 4th February itself one person by name S.S. Hiremath friend of my mother instructed to approach the Sri Yadiyurappa's son by name Vijayendra. Accordingly, on 5th February around about 11.00 a.m. we again approached house of Sri Yadiyurappa, Dhavalagiri along with abovesaid S.S.Hiremath in order to meet the Vijayendra. At that time security guard stopped us by saying that, so many persons, public along with media person are there inside, so he made us to wait for some time. Then we went to abovesaid Starbucks coffee shop were when I was sitting and Hiremath and my

mother were standing at little distance. At that time my mother narrated the entire incident to above aid S.S.Hiremath. waited for sometime and later on we went inside the house as gunman instructed us to sit in basement where some chairs are there. We waited for some time, meanwhile Vijayendra went away on some work. Hence, it was not possible for us to talk with the Vijayendra. But, we again approached the Sri Yadiyurappa to talk further. We entered in to hall and Sri Yadiyurappa was there sitting in the sofa. Myself and my mother sat on sofa and abovesaid S.S. Hiremath was also sitting on the separate chair. My mother told that, the above said Aradhya gunman not picked her phone calls, therefore it make us to come again to meet you, at that time Sri Yadiyurappa replied that I already told us that he was helpless but he instructed the concerned Commissioner to go through the documents. Meanwhile, the S.S. Hiremath instructed one person who is present there to take photo pics of us through Hiremath's phone. After taking photos Sri Yadiyurappa repeatedly saying same thing as he is helpless and he instructed through concerned Commissioner to take care of the cases. Lastly we took another pics along with Sri Yadiyurappa and came out of the housed. Later on, above said S.S.Hiremath had send the photo pics to our phone later an we went home.

10. Later on, on 15-02-2024 my mother through online lodged with the complaint to Hon'ble President and through email she send same complaint to Home Secretary and Commissioner probably Dayanand. Because already some persons were knowing above abovesaid recorded video made by me as they were pressurizing us to send that video. But my mother declined to publish it. When the pressure of the above said was not tolerable at that time, my mother uploaded the above said recorded video and screen shot copy of the complaint in face book media. Thereafter on 16-02-2024 at the evening time there was one phone call through unknown number by name Rudresh by saying that, the son's of the Sri Yadiyurappa by name Raghavendra and Vijayendra want to meet us. At that time my mother told that, today it is not possible for us as we were very nearest to our house. Again he insisted to come immediately, but my mother declined to obey his instruction by saying that we will on tomorrow.

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11. On 17-02-2024 in the morning time abovesaid Rudresh again made phone call by saying that, they are already nearest to our house and went to meet us. Then my mother invited him to come home. We are residing in apartment and they were in the car near to our gate. We approached our gate to invite where 2 persons were inside the car including Rudresh. Then we requested them to come at garden which is existing nearest the park which is existing within our compound gate. Accordingly, we went in the park and sit in the bench, for safety purpose we set our mobile recording. I do not know about that Rudresh and another one by name Mariswamy. They get introduced themselves. They sat on another bench. When they normally talking with us I observed cleanly the above said Mariswamy was capturing phone of us and recording was on. Rudresh and my mother were talking and Rudresh told my mother to approach the Sri Yadiyurappa's son's by name Vijayendra and Raghavendra who where at home situated at Dollar's colony. My mother told as we were in simple dress, so will come in proper dress. At that time, Rudresh told us, he will want for us in park. Accordingly, went hone and get ready and come outside. My mother made phone call to the PA of the Vijayendra by name Arun and told about abovesaid Rudresh and Mariswamy who have approached us, at that time Arun told us that they both are belongs to them and instructed us to accompany them. My mother told Rudresh that we will come through auto cab, but he insisted to come with them through their car. The diver and Rudresh were sat in front side, myself, my mother and Mariswamy sat in backside of the Furtuner car. While going in this car my mother recorded short video to show our journey through their car. Then almost we were nearer to the Dhavalagiri house, at that time Rudresh told us to enter the Sri Yadiyurappa's house through their rear door in order to avoid the public and media agency. My mother insisted to enter through front gate only. Accordingly, we went their house through front gate. While getting down of the car we found no person and public in front of the door. Apart entering into the gate Rudresh told us to wait by sitting at basement. Accordingly, we were sitting in the sofa at basement and waiting. At that time Raghavendra came there and instructed to Rudresh to take us through door which is existing at basement through which we can enter inside the house. Thereafter Raghavendra went inside the house. After sometime Rudresh approached us to take inside the house. Accordingly,

through staircase we entered inside the house. At that time, in the hall nobody was there, the abovesaid Rudresh took us to the room which was adjoining to the hall in which the previou9s incident was taken place. Accordingly, we entered that room where Sri Yadiyurappa and Raghavendra were sitting on the sofa chair. But, as per assurance given by the Rudresh and Arun we were about to meet the Raghavendra and Vijayendra son's the Sri Yadiyurappa. But, inside the room Sri Yadiyurappa and Raghavendra were there. As per their instruction we sat on the single sofa. Likewise Mariswamy and Rudresh were also came and sitting on the another sofa. Before there sitting on sofa Sri Yadiyurappa instructed them to keep aside the mobile phones belongs to all of us. So I gave our phone to Rudresh who kept it outside the room and closed the door after coming inside. Meanwhile Sri Yadiyurappa instructed his cook Hanumanthu to bring watermelon juice for all except him. Sri Yadiyurappa insisting us to have a juice, but I declined to having juice as I have doubt on them. But, he gave juice to my mother forcibly. My mother was sipping juice slowly.

12. When my mother started to talk with Yadiyurappa, at that time he told that he already instructed the concerned Commissioner to have fair investigation. My mother told him that after visiting the Commissioner on 2nd February she has no updated information from the concerned Commissioner. My mother narrated that she had visited number of times and met to Sri Yadiyurappa for justice including other politicians, but no required help provided by anybody including NGO. My mother narrated that we met the Vijayendra in the month of January 2024 at Shikaripura and submitted set of documents. At that time Vijayendra told his PA Arun to keep those documents in sealed condition in cover. Then, the Raghavendra asked my mother is that so, by calling the PA Arun instructed to being that document. Accordingly, Arun brought the documents and gave it to the Raghavendra. He verified the entire documents lightly and was asking about the documents and my mother was narrating about documentation. Sri Yadiyurappa assured us to support our cases by calling the Commissioner their house and aiven reauired Accordingly, Sri Yadiyurappa instructed to have Rudresh number and timely enquire about the case developments. The Raghavendra said that we could not have put the videos on facebook and ought not to have complaint to President.

Meanwhile, Sri Yadiyurappa instructed abovesaid Rudresh to delete all video clips which were recorded in our mobile. Rudresh instructed abovesaid Arun to delete above said all records and complaints from our phone. Accordingly, Arun brought my mothers phone inside the room and opened the phone and deleted the screen shot of the complaint was lodged to the Hon'ble President including videos by entering into my mother's facebook account. He also verified phone gallery in order to deletion of recordings and screenshot complaints and videos. After deletion of all those evidences he kept it outside. He too insisted to delete the complaint which was lodged before the President and the e-mail complaint lodged before the Secretary, at that time my mother replied that, Sri Yadiyurappa has committed blunder, so declined to delete those evidences. But in my mobile we have recorded the conversation with Sri Yadiyurappa held on 2nd February remained intact as I did not have taken my phone with me. Thereafter we stood up go out of the house, at that time Sri Yadiyurappa who was sitting on chair nearby table on which one Mini bag was kept, that has been offered to us. When my mother objected for is, at that time Sri Yadiyurappa told as we have problems, so he requested to take that bag. My mother not agreed to take that bag s we are fighting for justice since more than 9 years period. I too requested them to leave us without such offer. At that time all were insisted us to sit on the sofa and forced to take that bag. At that time I requested them to issue some acknowledgement regarding giving money to us. Finally they insisted to take money in the form of loan including the amount what which given by Sri Yadiyurappa on 2-02-2024. Likewise, Sri Yadiyurappa also insisted to accept it as a loan along with previous amount given by him. In turn I insisted them to given acknowledgement in written to that effect, but they not agreed to do so. As per instruction of Sri Yadiyurappa above said Rudresh took that bag and kept it in our bag pack. While going out from the house, Sri Yadiyurappa told us to inform any information to the abovesaid Rudresh over phone. While going out, Rudresh instructed us to go through their Fortuner car and accordingly, their driver gave lift to us for about half of the distance. Thereafter we get down from their car and picked the bus. Thereafter we gave our phones to the CID officers including cash bag which was given on 17-02-2024 and cash given on 2-02-2024. Entirely we gave amount of ₹35,000/- to

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the CID offices as they asked to submit them towards collection of evidence.

13. Hence, based abovesaid narrated facts and circumstances I lodged with the complaint against the above said Sri Yadiyurappa. Hence, it is my humble request to take appropriate legal action against him.

The above said facts are true.

Sd/- 26-03-2024 Signature of the Victim.

R.O.I and A.C. Sd/- XXV A.C.M.M., Bengaluru."

(Emphasis added)

There is a vivid narration of the incident by the victim about what all has happened on that day. Now the issue is statements under Section 161 of the Cr.P.C. being pitted against the statement of the victim under Section 164 of the Cr.P.C., it is statement vs. statement. What would outweigh the other is not the stage, at which this Court in exercise of its jurisdiction under Section 482 of the Cr.P.C., would consider. Such consideration of quashment of the proceedings, relying on the statement under Section 161 of the Cr.P.C. or under Section 164 of the Cr.P.C. is only under rare and exceptional circumstances, when such statements would clearly indicate a further proceeding to become an abuse of the process of

the law or resulting in patent injustice. It is no law that those statements should not be looked into at all, at the time of quashment of the proceedings under Section 482 of the Cr.P.C. The inherent powers are wide enough to do so, but they can be exercised on a case to case basis, when exceptions of the kind noted hereinabove are present, which would be to prevent miscarriage of justice. I do not find any such threat of miscarriage of justice seen in the entire proceeding. There is also an audio transcript of the conversation between the petitioner and the first informant, what is relevant need to be quoted. The relevant transcript is as follows:

"ಮಗು: ಯಾರ ಜೊತೆ ಮಾತಡ್ತಿದಾರೆ ತಾಯಿ: -----

ಮಮತ: ಅಪಾಜಿ ನಾನು ಮಮತ

X: ಹ

ಮಮತ: ನಿಮಗೆ Contact ಮಾಡ್ತಿದನಲ್ಲ

X: ಹಹೌದು

ಮಮತ: -----

X: ಬನ್ನಿ ಇದಾರೆ ಏನ್ ವಿಷಯ ಬಂದಿದಾರೆ

ಮಮತ: ಬಂದಿದಾರ

ಮಗು: ಒಂದು ನಿಮಿಷ meet ಮಾಡ್ಬಡಣ ಮಮತ: ಒಂದ್ ನಿಮಿಷ ಇರಿ ಒಂದೇ ಒಂದು ನಿಮಿಷ

X: ಹೋಗ್ ಬನ್ನಿ ಮಮತ: ಇಲ್ಲೆ ಇರಿ

ಮಮತ: ಅಪ್ಪಾಜಿ ಇಲ್ಲೇ ಇದ್ರಾ ಅಪ್ಪಾಜಿ ಏನ್ ಮಾಡಿದ್ರಿ ನೀವು ಒಳಗೆ ಕರಕೊಂಡ ಹೋಗಿ

ಮಮತ: ಒಳಗೆ ಕರಕೊಂಡ ಹೋಗಿ ಏನ್ ಮಾಡಿದ್ರಿ ಅಪ್ಪಾಜಿ

ಬಿಎಸ್ವೈ: ಕೇಳು ಏನ್ ಮಾಡ್ದೆ ಅಂತ ನನ್ನ ಮೊಮ್ನಗಳ ಇದ್ದಂಗೆ ಅವಳು

ಮಮತ: ಒಳಗೆ ಬ್ಲೌಸ್ ಒಳಗೆ ಕೈ ಹಾಕಿದ್ರಂತಲ್ಲ ಅಪ್ಪಾಜಿ

ಬಿಎಸ್ವೈ:ನನ್ನ ಮೊಮ್ಮಗಳು ಇದ್ದಂಗೆ

ಮಮತ: ಆಯ್ಕು ಒಳಗೆ ಮೊದಲೇ ಅಷ್ಟೊಂದು ಹಿಂಸೆ ಅನುಭವಿಸಿದ್ದಾಳೆ.

ಬಿಎಸ್ವೈ: ಅಲ್ಲಾ ಮರಿ ಒಂದ್ ನಿಮಿಷ ಹೇಳ್ತೀನಿ ಕೇಳು, ನೀನೇನ್ ತಲೆ ಕೆಡಿಸ್ಕೋಬೇಡ, ನನ್ನ ಮೊಮ್ಮಕ್ಕಳು 7 ಜನ ಇದ್ದರೆ, ತುಂಬಾ ಒಳ್ಳೇ ಹುಡ್ಗಿ ಅವಳು, ನೋಡ್ದೆ ನಾನು, ಅವಳ್ನ ಚೆನ್ನಾಗಿ ಬೆಳಸು ಏನ್ ಸಹಾಯ ಬೇಕು ನಾನ್ ಮಾಡ್ತೀನಿ.

ಮಮತ: ಅವಳ Blouse ಒಳಗೆ ಕೈ ಹಾಕಿದರಲ್ಲ ಅಪ್ಪಾಜಿ

ಬಿಎಸ್ವೈ: ಇಲ್ಲಾ ಮರಿ

ಮಮತ: ನಾನು ತಡಕೊಳೋಕೆ

ಮಮತ: ಅಪ್ಪಾಜಿ ಎಲ್ಲರೂ ಹಿಂಗೆನಾ ದೌರ್ಜನ್ಯ ಮಾಡೋದು

ಬಿಎಸ್ವೈ: ಅವಳು ನನ್ನ ಮೊಮ್ಮಗಳ ಇದ್ದಂಗೇ ತುಂಬ ಒಳ್ಳೇ ಹುಡುಗಿ ಚೆಕ್ ಮಾಡ್ದೆ ಅವಳಿಗೆ ಮುಂದಕ್ಕೆ ಒಳ್ಳೇದಾಗುತ್ತೆ, ಅದೇನ್ ಬೇಕೋ ನಾನ್ ಸಹಾಯ ಮಾಡ್ತೀನಿ ಚೆನ್ನಾಗಿ ಅವಳನ್ನ ನೋಡಕೋ ಅಷೆ.

ಮಮತ: ಹಿಂಗೆ ಹೀಗೆ ಸಹಾಯ ಮಾಡ್ತೀರಾ 9 ವರ್ಷದಿಂದ ಹೋರಾಟ ಮಾಡ್ತಿದಿನಿ ಅಪ್ಪಾಜಿ ನನ್ನ ಮೇಲೆ

NOC ಕೊಟ್ಟಿದ್ದಾರೆ ನಮ್ಮ ಲಾಯರ್ 9ನೇ ಲಾಯರ್. ನಾನು ಎಷ್ಟು ಅಂತ ಲಾಯರ್ ಗಳನ್ನ ಬಿಎಸ್ವೈ: ನಿಂಗೆ ಏನ್ ಬೇಕು ಹೇಳು.

ಬಿಎಸ್ವೈ: ಅಲ್ಲ ಮರಿ ನಿನಗೇನ ಬೇಕ ಹೇಳು ನಾನ್ ಮಾಡ್ತೀನಿ

ಮಮತ: ನನಗೆ ಲಾಯರ್ ಇಡಿಸಿ ಇಲ್ಲಾ SIT Form ಮಾಡ್ಸಿ, ಸ್ಪೆಷಲ್ ಇನ್ವೆಸ್ಟಿಗೇಷನ್

ಬಿಎಸ್ವೈ: ಯಾರ ಯಾರಿಗೆ ಮಾಡ್ಡ್ ಬೇಕು, ಯಾರಿಗೆ ಮಾಡಿಸ್ಟೇಕ್.

ಮಮತ: ನೀವು ಯಾರಾದರೂ ರಿಟೈರ್ಡ್ ಜೆನ್ಯುನ್ ಆಗಿರೋ ಜಡ್ಜ್ ಸಂತೋಷ್ ಹೆಗಡೆ ಅಂತ ಜಡ್ಜ್ಗ್ಗಳನ್ನು ಇಟ್ಟುಬಿಟ್ಟು ಎಸ್.ಐ.ಟಿ ಫಾರ್ಮ್ ಮಾಡ್ಸಿಯಲ್ಲಾ ಈ ಕೇಸ್ನಲ್ಲಿ ಎಷ್ಟು ಅನ್ಯಾಯ ಗಳು ಆಗ್ತಾ ಇದೆ, ಮಕ್ಕಳ ಕೇಸಲ್ಲಿ ಅದೆಲ್ಲಾ ಆಚೆ ಬರುತ್ತೆ ನಾನು ಪ್ರೂಫ್ ಸಮೇತ ಹೇಳ್ತೀನಿ. 54 ಸಾವಿರ ಕಾಲ್ ರೆಕಾರ್ಡ್ಸ್ ಇದೆ... ..

ಬಿಎಸ್ವೈ: ಏನ್ ಮಾಡಬೇಕೀಗ ಹೇಳು

ಮಮತ: ನನಗೆ SIT Form ಮಾಡ್ಸಿ, ಸ್ಪೆಷಲ್ ಇನ್ವೆಸ್ಟಿಗೇಷನ್ ಟೀಮ್, ಇನ್ವೆಸ್ಟಿಗೇಷನ್ ಆಲ್ ದ ಕೇಸ್ ಹೆಂಗೆ ಪೊಲೀಸ್ ರವರು ಲಾಯರ್ಗಳು ಅಧಿಕಾರಿಗಳು ರೌಡಿ ಶೀಟರ್ಗಳು ಪ್ರಾಸಿಕ್ಯೂಷನ್ ಗ್ಯಾಂಗ್ ದವರು ನನಗೂ ನನ್ನ ಮನೆ ಒಳಗೆ ನುಗ್ಗಿ ತೊಂದರೆ ಕೊಟ್ಟಿದ್ದಾರೆ. ನಾನು ಸುಳ್ಳು ಅಂತ ಪ್ರೂವ್ ಮಾಡಾಕಾ?

ಬಿಎಸ್ವೈ: ನಾನ್ ಪ್ರಯತ್ನ ಮಾಡ್ತೀನಿ ಬಿಡು.

ಮಮತ: ನೀವು ಮಾಡ್ಲೇಬೇಕು ನೀವು ಮಾಡ್ಲೇಬೇಕು ನೀವು ತಗೊಳ್ಳಿ ನೀವು ನನಗೆ

ಬಿಎಸ್ವೈ: ನಾನು ಹೇಳ್ತೀನಿ ಕೇಳು ಬಾಳ ಒಳ್ಳೆ ಹುಡುಗಿ ಅವಳು, ನಾನು ನೋಡ್ದೇ ಚೆಕ್ ಮಾಡ್ದೆ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಸಹ "ಯಾರೋಬ್ಬರಿಗೂನು ಬಿಟ್ಟುಕೊಡಲ್ಲ" ಚೆನ್ನಾಗಿ ಬೆಳೆಸು

ನಾನೇನು ಬೇಕೋ ನಾನ್ ಮಾಡ್ತೀನಿ ಇದನ್ನು ನಾನು ಪ್ರಯತ್ನ ಮಾಡ್ತಿನಿ

ಮಮತ: ಪ್ರಯತ್ನ ಅಲ್ಲ

್ದರನ್ನ ಬಸವರಾಜ ಬೊಮ್ಮಾಯಿಯವರೇ ಮಾಡ್ತಿನಂತ ಹೇಳಿದ್ರು ಆವಾಗ್ಲೇನೆ ಅಪ್ರಿಗೆ ನನ್ನ ಬಗ್ಗೆ ಸುಳ್ಳು ಸುಳ್ಳು create ಮಾಡಿ ಬಿಎಸ್ವೈ:ಈಗ ಮುಗಿತಲ್ಲಮ್ಮ ಬಿಎಸ್ವೈ: ಯಾರಿ ಹೇಳಬೇಕು ಈಗ ಮಮತ: ಸರ್ಕಾರಕ್ಕೆ ಹೇಳಿ

ನಿಮ್ಮ ಮಾತ ಯಾರು ತೆಗೆಯಲ್ಲ ಇಲ್ಲ ಅಂದ್ರೆ central ಯಿಂದ ಮಾಡಿಸಿ, ದೊಡ್ಡ ದೊಡ್ಡ

IPS officer ಸಿಕ್ಕಹಾಕೊಂಡಿದಾರೆ ಒಂದ ಡಜನ್ಗಟ್ಟಲೆ, IO ಗಳು ಸಿಕ್ಕಾಕೊಂಡಿದ್ದಾರೆ ಬಿಎಸ್ವೈ: ನಾನು ನೋಡ್ತೀನಿ ವಿಜಯಣ್ಣಗೆ ಮಾತಾಡ್ಬಟ್ಟು

ಮಮತ: ನಾನು ಅವ್ರಿಗೆ ಕೊಟ್ಟಿದಿನಿ ನಾನು ಇನ್ನ ಬಿಡಲ್ಲ ಇಷ್ಟೊಂದು ದೌರ್ಜನ್ಯಗಳಾಗ್ಬಿಟ್ಟು ಇವಾಗ ನನ್ನ ಮಗಳಿಗೆ ಹಿಂಸೆ ಆಗ್ತಿದೆ.

ಬಿಎಸ್ವೈ: ನನ್ನ ಜವಾಬ್ದಾರಿ ನಾನು ನೋಡ್ತೀನಿ ಏನ್ ಬೇಕು ಸಹಾಯ ಮಾಡ್ತಿನಿ

ಮಮತ: ನಾನು ಅಪ್ಪಾಜಿಯಂತ ಕರೀತಿನಿ ನಿಮ್ಮ ಮಗಳತರಹನೇ ನಡೆಸಿಕೊಳ್ಳಿ ನನ್ನ protection ನೀವು ಮಾಡಬೇಕು ಎಷ್ಟು ಸಲ ನಾನು ಇಲ್ಲಿ ಬಂದಿದಿನಿ

ಬಿಎಸ್ವೈ: ಖಂಡಿತಾ ನಾನು ನೋಡ್ತೀನಿ ನೀನ್ ಏನ್ ತಲೆಕೆಡಸಕೋಬೇಡ, ನನ್ನಿಂದ ಆಗೋ ಎಲ್ಲಾ ಪ್ರಯತ್ನ ಮಾಡ್ತೀನಿ ಆಯ್ತಾ.

ಮಮತ: ನನಗೆ ಅಷ್ಟೊಂದು ಹಿಂಸೆ ಆಗಿದೆ ನನಗೆ

ಬಿಎಸ್ವೈ: ನಿನ್ನ ನೋವು ಗೊತ್ತಾಗುತ್ತೆ ಇಂಟಲಿಜೆಂಟ್ ಇದೆಯಾ A to Z explain ಮಾಡಿದಿಯಾ ಅವಳು ಒಳ್ಳೇ ಹುಡುಗಿ ಬೆಳೆಸು ಗೊತ್ತಾಯ್ತಾ, ಯಾವ ಕಾರಣಕ್ಕು ನಿನಗೆ ತೊಂದರೆ ಮಾಡಲ್ಲ ಸರಿ ಮಾಡ್ರಾಣಾ

ಮಮತ: ನೀವು ಇದನ್ನ SIT ಮಾಡ್ಸಿ ನಾನು ಹೋಗಿ ಅಲ್ಲಿನೂ ಕೊಡ್ತಿನಿ ಶಿವಕುಮಾರ್ ಅಣ್ಣಗೂ ಕೊಡ್ತೀನಿ

ಬಿಎಸ್ವೈ: ಶಿವಕುಮಾರ್ ಹತ್ರ ನಾನು ಹೇಳ್ತೀನಿ, ನೀನು ಶಿವಕುಮಾರ್ ಹತ್ರ ಮಾತಾಡು

ಮಮತ: ನೀವು opposition ನಲ್ಲಿ ಇದ್ದಕೊಂಡು support ಮಾಡಬೇಕಲ್ಲ ನೀವು ರೈಸ್ ಮಾಡಿದರೆ ಈಗ -----ಕೈಲೆ ಆಗತ್ತಲ್ಲ

ಬಿಎಸ್ವೈ: ಡಿಕೆ ಶಿವಕುಮಾರ್ಗೆ ತಗೊಳಪ್ಪಾ ಮಮತ ಅಲ್ಲಾ,

ಮಮತ: ಹಾ

ಬಿಎಸ್ವೈ: ಆದರೆ ನೀನು ಹಠವಾದಿಕಣಮ್ಮ, ಮೆಚ್ಚಬೇಕು ನಿನ್ನ.

ಮಮತ: ಅಪ್ಪಾಜಿ ನಾನ್ ಒಬ್ಳೇ ಯಾರ್ಗ್ದೂ ಸರ್ಪೋರ್ಟ್ ತಗೋಂಡಿಲ್ಲಾ ಒಬ್ಬಳೇ ನನಗೆ ಎಷ್ಟೂ ಅಟೆಂಪ್ಟ್ ಟು ಮರ್ಡರ್ ಮಾಡೊಕ್ಕೆ ಟ್ರೈ ಮಾಡಿದರೆ ಹಿಟ್ ಅಂಡ್ ರನ್ ಮಾಡಿದರೆ ನನಗೆ ಲಂಗ್ಸ್ ಕ್ಯಾನ್ಸರ್ ಆಪರೇಷನ್ ಆದಾಗ ಆಕ್ಸಿಜನ್ ಬಂದ್ ಮಾಡಿ ನಾನು ಕೋಮಾಗೂ ಹೋಗಿದ್ದೀನಿ----ಅಜ್ಜರು ಅಂದ್ರು ನಿನ್ನನ್ನ ನಾನು ಗಮನಿಸುತ್ತೇನೆ. ನೀನು ವಾಪಸ್ ಆರಾಮಾಗಿ ಬರ್ತೀಯಾ ಅಂತ ಮತ್ತೆ ನಂಗೆ ಅಘೋರಿಗಳಿಂದ, ವಿಷ್ಣು ಮಾಯೆ ಅಂತೆ. ಕುಟ್ಟೀ ಚೇತನ್ ಎಂತಂತಾ ತಾಂತ್ರಿಕ ಮಾಂತ್ರಿಕ ವಾಮಾಚಾರ ಎಲ್ಲಾ ಮಾಡ್ತಾರೆ. ನನ್ನ ಮನೆ ಬಾಗಿಲಿಗೆ ಬಂದು ಅಪಾರ್ಟ್ ಮೆಂಟ್ ಅಲ್ಲಿ ಬಂದು ರಕ್ತ ಚುಮ್ಮಿ ಹೋಗ್ತಾರೆ, 2 ಗಂಟೆ 3 ಗಂಟೆ ರಾತ್ರಿಯಲ್ಲಿ, ಒಂದೊಂದಸಲಿ ಮಗು ಒಂದೊಂದೇ ಇರುತ್ತೇ Day time ಅಲ್ಲಿ ಕೋರ್ಟ್ ಗೆ ಹೋದಾಗ

ಬಿಎಸ್ವೈ: -----ಅವಳು ಒಳ್ಳೇ ಹುಡುಗೀ.

ಮಮತ: ಬಾಗಿಲು ಬಂದು ಬಡೀತಿರ್ತಾರೆ.

- > ಎಂ ಬಾಗಿಲು ಬಂದು ಬಡೀತಿರ್ತಾರೆ. ಆ ಮಗು ಬಾಗಿಲು ತೆಗೆಯಲ್ಲಾ ಒಂದೇ ಇರ್ತ್ಲ ಮನೆನಲ್ಲಿ
- > ವೈ ಕಲರ್ಘಲ್ ಆಗಿ ಇರಬೇಕು ಮತ್ತೆ ಒಳ್ಳೆ ಹುಡುಗಿ ಅವಳು ಯಾವುದಕ್ಕೂ
- ಎಂ ಅವಳೇ ಹೇಳ್ತಾಳೆ. ಬಿಡದು ಬೇಡಮ್ಮ ಅವರು ಯಾರು ನಮಗೆ ತೊಂದರೆ ಕೊಟ್ಟಿದ್ದಾರೋ ಅವರು ಎಂಥ ಪೊಲೀಸ್ ಆಫೀಸರ್ ಆಗಲು ಎಂಥ ದೊಡ್ಡ ಮಿನಿಸ್ಟರ್ ಆಗಲು ಅವರನ್ಯಾರನ್ನೂ ಬಿಡದು ಬೇಡ ಅಪ್ಪಾಜಿ ಎಂಟೈರ್ ಸಿಸ್ಟಮ್ 9 ವರ್ಷದಿಂದ ನನ್ನನ್ನ ಬಗ್ಗಸಕ್ಕೆ ಆಗಿಲ್ಲ ಅಂದ್ರೆ ಹೆಂಗೆ ನಾನು ಜೀವನ ಮಾಡಿರಬಹುದು ಹೇಳಿ
- 🕨 ವೈ ಆಶ್ಚರ್ಯ ಅಪ್ಪಾ –––––
- ▶ ao 9 ವರ್ಷ

ನನಗೆ ಪ್ರಮೀಳಾ ನೇಸರ್ಗಿ ಅವರು ನಂಗೆ ಸಪೋರ್ಟ್ ಮಾಡಿದ್ರು ಸ್ಪಾರ್ಟಿಂಗ್ ನಲ್ಲಿ ಅವರು ಅವಾಗ್ಲೆ ಹೇಳಿದ್ರು, ಶೌರ್ಯ ಪ್ರಶಸ್ತಿ ಕೊಟ್ರೆ ನಿಂಗೆ ಕೊಡಬೇಕು ಅಂತ ಅಪ್ಪ ಪ್ರೂಫ್ ಹಿಡ್ಕೊಂಡಿದೀನಿ ನಾನು ನಮ್ಮ ಮಕ್ಕಳಿಗೆ ಯಾವ ರೀತಿ ನಾವು ಬರೀ ಎಜುಕೇಷನ್ ಆಸ್ತಿ ಮಾಡಿದಲ್ಲಾ ಅಪ್ಪಾಜಿ ಅವರು ಎಷ್ಟು ಸೇಫ್ ಇರ್ರಾರೆ ಅನ್ನೋದು ಮುಖ್ಯ ಅಲ್ವಾ

What kind of society are we going to create, how safe our children are

- 🕨 ಎಂ ಅವರು ತೆಗೀತಾಯಿಲ್ಲ ಸರ್
- 🕨 ವೈ ಹಾ. . .
- 🕨 ಎ ಅವರು ತಗೀತಾಯಿಲ್ಲ, ವಾಪಸ್ ಅವರೇ ಮಾಡಬಹುದು
- > ವೈ ಶಿವಕುಮಾರ್ಗೆ ಮಾತಾಡಿದ ಮೇಲೆ ನಾನು ನಿನಗೆ ಘೋನ್ ಮಾಡಿ ಹೇಳ್ತೀನಿ. ಹೋಗಿ ಭೇಟಿ ಮಾಡು ಇವತ್ತು ಎಷ್ಟೊತ್ತಿದ್ದು ನಿಂಗೆ ಕಾಂಟಾಕ್ಟ್ ಮಾಡ್ತೀನಿ.
- ಎಂ ನನಗೆ ನಿಮ್ಮ ನಂಬರ್ ಬೇಕು
 ನಿಮ್ಮನ್ನು ನಾನು ಎನಿಟೈಮ್ ಕಾಂಟಾಕ್ಟ್ ಮಾಡೋ ಹಾಗೆ ಇರಬೇಕು
- 🕨 ವೈ ನನ್ನ ಹತ್ರ ಮೊಬೈಲ್ ಇಲ್ಲ ನಿನ್ನ ನಂಬರ್ ಕೊಡು
- ಎಂ ಚಿನ್ನಾ ಮೊಬೈಲ್ ಕೊಡು
- ಜಿಎಸ್ ಇದು ನನ್ನದು ನಿನ್ನ ಮೊಬೈಲ್
- ಎಂ ಬುಕ್ ಅಲ್ಲಿ ಬರ್ಕೊಂಡ್ ಬಿಡ್ತೀನಿ. ಮೊಬೈಲ್ ನನ್ನ ಮೊಬೈಲ್ ಕಳೆದಿದೆ ಅಪ್ಪಾಜಿ, 25ನೇ ತಾರೀಖು ಹೊಲೀಸರು ಕೊಡ್ತಿಲ್ಲ.
- 🕨 ಜಿಎಸ್ ಕಳ್ಳತನ ಆಗಿದೆ.
- ಎಂ ಕಳ್ಳತನ ಮಾಡಿ
- ವೈ ಮತ್ತೆ ನಿನ್ನ ಹತ್ತಿರ ಯಾವ ನಂಬರ್ ಇದೇ ಮರಿ.
- 🕨 ಎಂ ಅದೇ ಇವಳ ನಂಬರ್ಯೇನೇ ನನ್ನ ಇನ್ನೊಂದು ನಂಬರ್
- ವೈ ಕೊಡು ಅದು ಯಾವುದೋ ಕೊಡು
- ➢ ಎಂ ನಿಮ್ಮ ನಂಬರ್ ಹೇಳಿ ಸಿರ
- ವೈ ನಿನ್ನ ಹತ್ತಿರ ಮೊಬೈಲ್ ಇದ್ಯಾ ಮರಿ

- 🕨 ಜಿಎಸ್ ಇದು ಅಮ್ಮನದು ಅಮ್ಮ ಯೂಸ್ ಮಾಡೋದು
- ಎಂ ಈವಾಗ ಕಳೆದಿದ್ದಾಳೆ
- **>** ລ − 7348998962
- ▶ ಎಂ ಆರಾಧ್ಯ ಅವರು?
- ಎ ಈ ನಂಬರ್ ಗೆ ಮಾಡಿ ಈ ನಂಬರ್ ನಾನು ಚೇಂಜ್ ಆದ್ರೂ ಇನ್ನೊಬ್ರ ಹತ್ರ ಇರುತ್ತೆ.
- ≽ ಎ೦ −
- ವೈ ಬಿಎಸ್ವೈ ಅಂತ ಬರ್ಕೊಳಮ್ಮಾ
 ಅವರು ಮಾಡಿದ್ರೆ ನಂಗೆ ಕನೆಕ್ಸ್ ಮಾಡುತ್ತಾರೆ
- 🕨 ಎಂ ನನಗೆ ಏನೇ ತೊಂದರೆ ಆಗ್ತಾ ಇದ್ರು ನಿಮಗೆ ಕಾಲ್ ಮಾಡ್ತೀನಿ
- ವೈ anytime you can telephone to me ಈ ನಂಬರ್ ಗೆ ಮಾಡೂ ಬೇಕಾದ್ರೆ ಇನ್ನೊಂದು ಸಾರಿ ಬಾ ಗೊತ್ತಾಯ್ತಾ ನಾನು ಏನು ಪ್ರಯತ್ನ ಮಾಡಬೇಕೋ ಅದು ಮಾಡ್ತೀನೀ
- 🕨 ಎಂ ನಾನು ಬಿಡದಿಲ್ಲಾ ಅಪ್ಪಾಜಿ
- ವೈ ಶಿವಕುಮಾರ್ ಹತ್ತಿರ ಹೆಚ್ಚು ಕಮ್ಮಿ ----- ನೀನು ಹಠದಾದಿ ಅಂತ ಗೊತ್ತಾಯ್ತು.
- 🕨 ವೈ ಎಷ್ಟೊತ್ತಿದ್ರು ನಾನು ಮಾತಾಡ್ತೀನಿ
- > ಎಂ ಅಪ್ಪಾಜಿ ನಾನು ಪ್ರಾಪರ್ಟಿ ವಿಷಯ ಬೇರೆ ವಿಷಯ ಆಗಿದ್ರೆ ನಾನು ದಾನ ಕೊಟ್ಟು ಬಿಡ್ತೀನಿ, ನನಗೆ ದುಡಕೊಳಕ್ಕೆ ತಾಕತ್ತು ಇದೆ. ನಿಮಗೆ ಗೊತ್ತಿದೆ ಅಲ್ಲ ನೋಡದ್ವಲ್ಲಿ ಫೈಲ್ ಸಾವಿರಾರು ಕೋಟಿ ವ್ಯವಹಾರ ನಾನು ಈಗಲೂ ಮಾಡ್ತೀನಿ ಆದರೆ ನನಗೆ ಸರ್ವೆ ಲಿಯನ್ಸ್ ಮಾಡ್ತಾ ಇದ್ದಾರೆ. ನನಗೆ ಯಾರೂನು ಬಂದು ರೂಪಾಯಿ ದುಡ್ಡು ಸಿಕ್ಕಬಾರದು ಅಂತ
- 🕨 ವೈ ಅಂತ ರಕ್ಷಣೆ ಇಲ್ಲ
- ಎಂ ಹೌದು ನಾನು ಅಪ್ಪ ಅಮ್ಮನಿಗೆ ತೊಂದರೆ ಮಾಡಕ್ಕೆ ಆಗಲ್ಲ, 83 ವರ್ಷ ನನ್ನ ಅಪ್ಪಾಜಿಗೆ 4 ಸತಿ ಆಪರೇಷನ್ ಆಗಿದೆ ಬೈಪಾಸ್ ಆಗಿದೆ.
- ▶ ವೈ ಎಲ್ಲಿದರೇ?
- ಎಂ ಶಿವಮೊಗ್ಗದಲ್ಲಿ ಇದ್ದಾನೆ ಈಗ
- ಎಂ ನಮ್ಮ ಅಮ್ಮನಿಗೂ ಆಪರೇಷನ್ ಆಗಿದೆ
- ಪೈ ಶಿವಮೊಗ್ಗದಲ್ಲಿ ಇದ್ದಾರಾ
- 🌶 ಎಂ ಹೌದು ಕಲ್ಯಾಣಿ ನಗರ------ಕಾಳೀಪುರ ಎಷ್ಟು ಸತಿ ನಾನು 9 ವರ್ಷದಿಂದ ಊರಿಗೆ.....
 - ಮೊನ್ನೇನು ನಾನು ಊರಿಗೆ ಹೋಗಿ ವಿಜಯಣ್ಣನ ಬೇಕು ಮಾಡ್ಕೊಂಡೆ ಬಂದೆ ಇವರು ಕ್ರಿಯೇಟ್ ಮಾಡ್ತಾರೆ ಯಾಕಂದ್ರೆ police department ಇಂದ entire police department ಅವರಿಗೆ instructions ಹೋಗಿದೆಯಂತೆ, ಹುಳಿಮಾವು ಫೊಲೀಸ್ ಸ್ಟೇಷನ್ ಗೆ ಎಷ್ಟು ಸರಿ ನಿಮ್ಮ ಹತ್ರ ಬಂದೆ ಅವರಿಗೂ ಗೊತ್ತಿದೆ. ಅಷ್ಟು ಸರಿ ಬಂದೂ ಬಂದೂ ನಡಿತಾ ಇದೆ ಅವರು ಒಂದು ಎಫ್.ಐ.ಆರ್ ಮಾಡಿಲ್ಲ ಅಪ್ಪಾಜಿ

- 🕨 ವೈ ಇದತ್ತೇ ಅಲ್ಲ ಮಾತಾಡಿರದು ನಾವು.
- ಎಂ ಅಪ್ಪಾಜಿ ಎಷ್ಟು ಸರಿ ನಿಮ್ಮನ್ನ ಭೇಟಿ ಮಾಡಿದ್ದೀನಿ ಗೊತ್ತಾ. ವಿಜಯೇಂದ್ರಣ್ಣನ್ನ
 ಎಷ್ಟು ಸರಿ ಭೇಟಿ ಮಾಡಿದ್ದೀನಿ
- 🕨 ವೈ ಅಲ್ಲಮ್ಮ ನೀನು ನಾನು ಮಾತಾಡಿರದು ಇದತ್ತೆ ತಾನೇ
- ಎ೦ ನಾನು ತುಂಬಾ ಸತಿ ಬಂದಿದ್ದೀನಿನನ್ನ ಗಂಡನ ಜೊತೆನೂ ಬಂದಿದ್ದೀನಿ
- 🕨 ವೈ ನಿನ್ನ ಜೊತೆ ಮಾತಾಡಿದ್ದು ಇವತ್ತೇ ಅಲ್ಲಮ್ಮ
- 🕨 ಎಂ ಇಲ್ಲ ತುಂಬಾ ಸತಿ ಮಾತಾಡಿದೀನಿ
- 🕨 ವೈ ಮಾತಾಡಿದಿಯ
- ಎಂ ಹೌದು ನೀವು Chief Minister ಆಗಿದ್ದಾಗ್ಯೂ ವಿಧಾನಸೌಧದಲ್ಲಿ ನಿಮ್ಮ ಹತ್ರಾನೇ ಬಂದು ಮಾತಾಡಿದ್ದೀನಿ. ರಾಚಪ್ಪ ಜೊತೆಗೆ ಬಂದು ವಿಜಯೇಂದ್ರಣ್ಣ ಜೊತೆಗೆ ಬಂದೂ
- 🕨 ಎ ಕಾವೇರಿಗೆ ಬಂದಿದ್ದು ಸರ್ ತಾವು ಮಾತಾಡಿ ಹೇಳಿದ್ರಿ ಒಂದು ಸಾರಿ
- ಎಂ ಒಂದು ಸಾರಿ ಅಲ್ಲ ಇಲ್ಲೇ ಬಂದಿದ್ದೀನಿನನ್ನ ಗಂಡನ ಜೊತೆ 2016-17
- ಎ ಅಲ್ಲಿಗೆ ಹೋದ ವರ್ಷ ಬಂದಿದ್ದು
 ಹೋದ ವರ್ಷ ಕಾವೇರಿಗೆ ಬಂದಿದ್ದು
- 🕨 ಎಂ ––––-ಗಿಂತ ಮುಂಚೆ ಬಸವರಾಜ ಬೊಮ್ಮಾಯಿ ಅಣ್ಣನಿಗೂನು ಹೇಳಿದ್ದ
- 🕨 ವೈ ಟ್ರೈ ಮಾಡು ಇನ್ನೊಂದು ಸಲ
- 🕨 ಎ ಹಾ... ಸರ್ ಟ್ರ್ಯೆ ಮಾಡ್ತೀನಿ
- 🕨 ವೈ ಮೆಸೇಜ್ ಹಾಕು ಅರ್ಜೆಂಟ್ ಮಾತಾಡ್ಬೇಕು ಅಂತ
- 🍃 ಎ ಹಾ...ಸರಿ ಸರ್
- 🕨 ಎ೦ ನೀವು Chief Minister ಆದಾಗ್ಲೂ ಬಂದಿದ್ದೀನಿ ಇವಳು opposition party ಇತ್ತಲ್ಲ
- 🕨 ವೈ ಆಗ ಅಟೆಂಡ್ ಮಾಡಿಲ್ವಾ
- 🕨 ಎಂ ನೀವು ಯಾರಿಗೋ ಫೋನ್ ಮಾಡಿ ಹೇಳಿದ್ರೆ ಅಷ್ಟೇ
- ≻ ವೈ ಯಾರಿಗೇ
- ಎಂ ಪೊಲೀಸ್ ಸ್ಟೇಷನ್ ಗೆ ಕಮಿಷನರ್ ಗೆ ಹೇಳಿದ್ರಿ,
 ಕಮಲ್ ಪಂತ್ರ ಮಾಡ್ಲಿಲ್ಲ. ಸುನಿಲ್ ಕುಮಾರ್ ಮಾಡ್ಲಿಲ್ಲ
- 🕨 ವೈ ಕದುಲ್ ಪಂತ್ ಒಳ್ಳೆಯವನು ಅಲ್ವಾ
- ಎಂ ಮಾಡಿಲ್ಲ ಅಪ್ಪಾಜಿ,
 ಪೊಲೀಸ್ ನವರು ಮಾಡದೆ ಇರೋದಕ್ಕೆ ತಾನೆ ಹಿಂಗೇ
- ಎಂ ಎಷ್ಟು ಪ್ರೂಫ್ ಸಮೇತ ಅಪ್ಪಾಜಿ ಐದು ಸಾವಿರ pages ಇದೆ it is not a parallel post office ನಾನು ನಿಮಗೆ ಕೊಡ್ತೀನಿ ನೀವು ಸರ್ಕಾರದಲ್ಲಿ ಇನ್ನಾರಿಗೂ ಕೊಡ್ತೀರಾ ಅಲ್ಲಿಂದ it is just autograph ಹಾಕಿ ಕಳಿಸಿದ್ದೀರಾ ಅಷ್ಟೇ. That is what is happening. This is not why

we are coming to your place because ಅಲ್ಲಿ local police station ಅಲ್ಲಿ ಮಾಡ್ತಿಲ್ಲ even commissioner ಗೆ ಹೋಗ್ಗೀನಿ

- 🕨 ವೈ commissioner ಗೆ ಏನು ಹೇಳ್ತಾರೆ.
- 🕨 ಎಂ ನೀನು ಪಿಸಿಆರ್ ಹಾಕಿನೇ ಎಫ್.ಐ.ಆರ್ ಗೆ ಡೈರೆಕ್ಷನ್ ತಗೊಂಡ್ ಬಾ ಅಂತಾರೆ ದಯಾನಂದ್.
- 🕨 ವೈ ದಯಾನಂದ್ ಒಳ್ಳೇ ಮನುಷ್ಯಾ
- ಎಂ ಹೌದಪ್ಪಾಜಿ, ಆದರೆ ಕ್ರಿಯೇಟ್ ಮಾಡಿದರು ಏನು, ಈಗ ನನ್ನ ಮಗಳೇ ಹಿಂಗೆ ಇರಬೇಕಾದ್ರೆ ನಾನು ಹೆಂಗೆ ಇರೋಣಾ 9 ವರ್ಷ ಅಪ್ಪಾಜಿ ನನಗೆ ಸಾಫ್ಟ್ ವೇರ್ ಅಲ್ಲಿ ಇರುವಳು ನಾನು ಒಂದು ದಿನ ಒಂದು ಪಾರ್ಟಿಗೆ ಹೋಗಲ್ಲ ಒಂದು ದಿನ ಒಂದು ಬಾಟಲ್ ಏನೂ ಹೆಸರು ಗೊತ್ತಿಲ್ಲ. ನಂಗೆ ಹೆಂಗೆ ಜೀವನಾ ಮಾಡಿರದು. ನಾವು ಅಂತ ಕೆಟ್ಡ ಕೆಲಸ ಮಾಡದಾಗಿದ್ರೆ ಒಂದು ರೂಪಾಯಿಗೋ ಆಗಬೇಕಿಲ್ಲ ನಾನು.
- 🕨 ವೈ ದಯಾನಂದ್ ಒಳ್ಳೇ ಮನುಷ್ಯಾ
- > ಎಂ ಹೌದು ಅಪ್ಪಾಜಿ, ಆದರೆ ಒಳಗಡೆನೇ ಬಿಡಲ್ಲವಲ್ಲ ನಾನು ಅಲೋಕ್ ಮೋಹನ್ ಗೆ ಅಪಾಯಿಂಚ್ ಮೆಂಟ್ ಗೆ ಅಷ್ಟು ಸರಿ ಮೇಲ್ ಮಾಡಿದ್ರಿ, ಅಷ್ಟು ಸರಿ ರಿಕ್ವೆಸ್ಟ್ ಮಾಡ್ತೀನಿ ಅಷ್ಟು ಸರಿ ಹೋಗ್ತೀನಿ ಯಾರು ಒಬ್ಬರು ಭೇಟಿ ಮಾಡಲ್ಲ.
- 🕨 ವೈ ಏ ... ದಯಾನಂದ್ ತಕೊಳೋ
- 🍃 ಎಂ ಯಾರು ಭೇಟಿ ಮಾಡಲ್ಲ ರೀ.. ನನ್ನ ಬಗ್ಗೆನೇ ಸುಳ್ಳು ಅಂತ ಹೇಳ್ತಾರೆ.
- ಪೈ ಸ್ವಲ್ಪ ನೀನು calm ಆಗಿ ಮಾತಾಡಿದರೆ ಕೇಳ್ತಾರೆ ನೀನು ಹೆಚ್ಚು ಮಾತಾಡ್ತೇನೆ.
 ಶಾಂತವಾಗಿ ಮಾತಾಡಬೇಕು.
- ➤ ಜಿ.ಎಸ್ ಒಂದು ನಿಮಿಷ
- 🕨 ಎಂ ಅಪ್ಪಾಜಿ ನಾನೊಂದು ತಾಯಿ,

ನನ್ನ ಮಗುಗೆ 6 ವರ್ಷದ ಮಗು ಆವಾಗಿಂದನೂ suffer ಆಗ್ತಾ ಇದೆಯಲ್ಲ. ನಾನು ಯಾವ ತಾಯಿ ಸಾಯಿಸಿಕೊಳ್ತಾರೆ ಹೇಳಪ್ಪಾಜಿ. ನಿಮಗೆ ಅನ್ಸಲ್ವ ಒಂದು responsible ತಂದೆ ಆಗಿ, ಮಕ್ಕಳಿಗೆ ತೊಂದರೆ ಆದ್ರೆ, ಈ ಮಗಂದು ಏನು ಎಷ್ಟು, ನಂದೇನು ತಪ್ಪು, ಹೋರಾಟಾ ಮಾಡೋದೇ ತಪ್ಪಾ.

- ವೈ ನಾನು ನಿನಗೆ ಒಂದು ಅಡ್ವೈಸ್ ಮಾಡೋದು ಇಷ್ಟೇನೆ ನೀನು ಯಾರನ್ನೇ ಭೇಟಿ ಮಾಡುದ್ರೂ ಸಮಾಧಾನವಾಗಿ short ಆಗಿ ಒಂದು ಮೂರು ನಿಮಿಷದಲ್ಲಿ ಮುಗಿಸು, ಹೆಚ್ಚು ಮಾತನಾಡದ್ರೆ they will not take it seriously calm ಆಗಿ ಸ್ವಲ್ಪ ಅದೇನು ಬೇಕೋ ಅದನ್ನ ಮಾತಾಡಬೇಕು.
- 🕨 ಎ ಸರ್ ನಮಸ್ತೆ, ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರು ಮನೆಯಿಂದ ಸಿರ
- ಎಂ ನೀವು ಎಸ್ಐಟಿ ಮಾಡ್ಸಿ ಅಪ್ಪಾಜಿ,
 ಬೊಮ್ಮಾಯಿ ಅವರು ಹೇಳಿದ್ರು ಎಸ್.ಐ.ಟಿ ಮಾಡ್ತೀನಿ ಅಂತ ಒಂದು ಲೆಟರ್ ನೂ ಕೊಟ್ಟಿದ್ರು.
- 🕨 ವೈ ಅದು ಆಯ್ಕಮ್ಮಾ
- > ಎಂ ಅಲ್ಲಿ ಆಗಲಿ ಈಗ ಇರೋ Government ಅಲ್ಲೇ ಮಾಡ್ತಿ.
- ಎ ಸರ್ ನಮಸ್ತೆ ಸರ್

ಸರ್ ನಮಸ್ತೆ ಸರ್

- ಎ ಸರ್ ಸರ್ ಸರ್
 ಸರ್ ಯಡಿಯೂರಪ್ಪ ಸಾಹೇಬರ ಮನೆಯಿಂದ ಸರ್ ಸಾಹೇಬ್ರು ಮಾತಾಡ್ತಾರೆ
 ಸರ್
- 🕨 ವೈ ಯಾರು
- 🕨 ಎ ಕಮಿಷನರ್ ಸಾಹೇಬರು ದಯಾನಂದ್ ರವರು
- ವೈ ದಯಾನಂದ್ ಅವರೇ, ಯಡಿಯೂರಪ್ಪ ಮಾತಾಡ್ತೀನಿ ನಮಸ್ಕಾರ. ಮಮತಾ ಅಂತ ಹೇಳ್ಬಿಟ್ಟೂ, ಅವರನ ಕಳುಹಿಸಿಕೊಡ್ತೀನಿ, ಬಹಳ ತೊಂದ್ರೆಗೆ ಸಿಕ್ಕೋಂಡಿದರೇ ಬಹಳ ಅನ್ಯಾಯ ಆಗಿದೆ ಅವರಿಗೇ ಯಾರು ಅವರಿಗೇ ಸರಿಯಾಗಿ ಸಪೋರ್ಚ್ ಮಾಡ್ತಿಲ್ಲಾ. ನಮ್ಮ ಡ್ಯೂಟಿ ಇದೆ ಅವರನ್ನ ಸಪೋರ್ಟ್ ಮಾಡದೂ ಅವರನ್ನ ಹೆಲ್ಪ್ ಮಾಡೋ ಅಂತದ್ದು, ಈಗಲೇ ಕಳುಹಿಸಿಕೊಡಬೇಕಾ ಕಮಿಷನರ್ ಆಫೀಸ್ಗೆ ಎಮಮತಾ ಅಂತ ಬರ್ತಾರೆ. ಅಲ್ಲಿ ಹೇಳಿರಿ ಗೇಟ್ ಅಲ್ಲಿ ಒಳಗಡೆ ಬಿಡಬೇಕು, ಅವರು ಅವರ ಮಗಳು ಬರ್ತಾರೆ. ದಯವಿಟ್ಟು ಶಾಂತವಾಗಿ ಅವರ ಮಾತು ಕೇಳಿ ಬಿಟ್ಟು, ಅವರಿಗೆ ಹೆಲ್ಟ್ ಮಾಡಬೇಕು ಮತ್ತೆ ವಾಪಸ್ ನಂಗೆ ತಿಳಿಸಬೇಕು. Genuine case ಇದು ಅದಕ್ಕೋಸ್ಕರ ನಾನು ನಿಮಗೆ ಹೇಳ್ತಾ ಇರೋದು ನಾನು ಸಾಮಾನ್ಯವಾಗಿ ಯಾರಿಗೂ ಫೋನ್ ಗಳೇ ಮಾಡಲ್ಲ ನಿಮಗೆ ಗೊತ್ತಿದೆ ಪ್ಲೀಸ್ ಸ್ವಲ್ಪ ಕಳುಹಿಸಿಕೊಡ್ತೀನಿ, ಮಮತಾ ಅಂತ ಹೇಳ್ಬಿಟ್ಟು ಓಕೆ ಹೋಗಮ್ಮ ಕಮಿಷನರ್ ಆಫೀಸ್ಗೆ ಹೋಗಿ
- 🕨 ಎಂ ಹಾ. . . ಆಮೇಲೆ ಫೋನ್ ಮಾಡಿ
- ವೈ ನೀನು ಹೇಳೋದು ಹೇಳದ್ಮು, ಅವರು ಏನು ಮಾಡ್ತಾರೋ ಮಾಡ್ಲಿ,
 ನಿನ್ನ ಡ್ಯೂಟಿ ನೀನು ಮಾಡು.
- 🕨 ಎಂ ನನ್ನ ಡ್ಯೂಟಿ ನಾನು ಮಾಡ್ತಾ ಇದೀನಿ ಅಪ್ಪಾಜಿ, ಒಂದು
- ವೈ ಅವಳಿಗೆ ನಿನ್ನ ಮಗಳಿಗೆ..
 ಕಮಿಷನರ್ ಹತ್ತಿರ short ಆಗಿ ಏನು ಅನ್ಯಾಯ ಆಗಿದೆ ಅಷ್ಟು ಹೇಳು.
- ಎ ಕೂಲ್ ಆಗಿ ಮಾತಾಡಿ.
- > ವೈ ಅದಾದ ಮೇಲೆ ನೀನು ಈ ಫೋನ್ ನಂಬರ್ ಗೆ ಮಾತಾಡಿ ಹೇಳು ಅವರು ಏನು ಹೇಳಿದರು ಅಂತ
- ≻ ಎಂ ಸರಿ
- ವೈ ಆಮೇಲೆ ನಾನು ಫಾಲೋ ಅಪ್ ಮಾಡಿ ನಿಂಗೆ ಹೇಳ್ತೀನಿ.
- 🕨 ಎ ಕೂಲ್ ಆಗಿ ಮಾತಾಡಿ
- 🕨 ಎಂ ಅಲ್ಲಿ ನಾನು ಎಲ್ಲೇ but ಇವಾಗ ನಂದ ಇದಾಯ್ಲಲ್ಲ ಅವಳಿಗೆ ತೊಂದರೆ ಆಯ್ತು.
- 🕨 ವೈ ಇಲ್ಲ Don't worry I will take care.
- ಎಂ ನನಗೆ I am very ಅದಕ್ಕೋಸ್ಕರ ಇನ್ನು ಮುಂದೆ ನನ್ನ ಮಗಳು ಅದೇನು face ಮಾಡ್ಲೇಕೋ ಅಂತ ಭಯ ಆಗ್ತಿದೆ
- ವೈ ಜೊತೆಗೆ ಹೋಗಿ ಕೊಡಿ. ನಾನು ಹೆಲ್ಫ್ ಮಾಡ್ತೇನೆ. ನಾನು ಹೇಳೇನೆ, ನಾನು ಸಹಾಯ ಮಾಡ್ತೇನೆ.

- ಎಂ ಅಪ್ಪಾಜಿ ನಾನು ಇದು ಮಾತ್ರ conviction ಆಗುತ್ತ ಪುಟ್ಟ ಮಕ್ಕಳ case ನಲ್ಲಿ, ಪುಟ್ಟ ಮಕ್ಕಳ ಕೇಸ್ನಲ್ಲಿ ಇದು ಮಾತ್ರ conviction ಆಗುತ್ತ, ಮಿಕ್ಕಿದ್ದ 98 ಕೇಸನ್ ತೊಂದ್ರೆ ಮಾಡ್ತಾರೆ. ಅದು ಅವರು ಗೆಲ್ಲಕ್ಕೆ ಆಗಲ್ಲ. ಆ ಮಕ್ಕಳು mentally distruct ಆಗಿ full life ಹಾಳಾಗುತ್ತೆ.
- ವೈ ಈಗ ಅವಳು ಬೇಜಾರು ಮಾಡ್ಕೋತಾಳೆ ಹೆಚ್ಚೆಗೆ ಮಾತಾಡದು ಬೇಡ. ಈಗ ಹೋಗು commissioner ಹತ್ರ short ಆಗಿ ಹೇಳು. ಈತರ ಆಗಿದೆ ಯಡಿಯೂರಪ್ಪ ಅವರು ಕಳುಹಿಸಿ ಕೊಟ್ರು ಅಂತ ಹೇಳು ಆಮೇಲೆ ಈ ನಂಬರ್ ಗೆ ಫೋನ್ ಮಾಡು ಅವರು ಏನು ಹೇಳಿದ್ದು ಅಂತ
- 🍃 ಎಂ ಸರಿ
- 🕨 ಎಂ ನಾನು ನನ್ನ ಮಗಳೇ ಅಂತ ಅಲ್ಲಿ I want to bring out the truth ಅಷ್ಟೇ
- > ವೈ I will give support.
- ≻ ಎಂ ok
- ವೈ ಒಳ್ಳೆಯದು ಆಗಲಮ್ಮ
 ಮಗಳು ಒಳ್ಳೆ ಮಗಳು
 ಕರ್ನೊಂಡು ಹೋಗ
 - 🕨 ಎ೦ ಆಯ್ತು."

(Emphasis added)

The conversation is sent to FSL. The FSL confirms the voice is that of the petitioner and also confirms the fact that it is not morphed or the mobile was subject of hacking. Since it is a report of the FSL, taking note of the same cannot lead to establishment of the guilt. It has to be tested in evidence. Therefore, these matters would undoubtedly require to be thrashed out in a full-blown trial.

11. This Court would have on the basis of what is considered hereinabove rejected the petition. But the subsequent act to all

these is by the concerned Court where it takes cognizance of the offences. The bald, laconic and cryptic order of the concerned Court is what merits the partial entertainment of the petition. As observed hereinabove, there are statements made by the prosecution witnesses, there are statements made by the victim. While cognizance of the offence, the concerned Court ought to have applied its mind and then issued process.

- 12. The order of cognizance is quoted *supra*. The concerned Courts would take cognizance under Section **190(1)(b)** of the **Cr.P.C.** and under Section **204** of the **Cr.P.C.** issue summons/process to the accused. Therefore, it becomes germane to notice Section 204 of the Cr.P.C. It reads as follows:
 - **"204. Issue of process.**—(1) If in the opinion of a Magistrate taking cognizance of an offence there is sufficient ground for proceeding, and the case appears to be—
 - (a) a summons-case, he shall issue his summons for the attendance of the accused, or
 - (b) a warrant-case, he may issue a warrant, or, if he thinks fit, a summons, for causing the accused to be brought or to appear at a certain time before such Magistrate or (if he has no jurisdiction himself) some other Magistrate having jurisdiction.
 - (2) No summons or warrant shall be issued against the accused under sub-section (1) until a list of the prosecution witnesses has been filed.

- (3) In a proceeding instituted upon a complaint made in writing, every summons or warrant issued under sub-section (1) shall be accompanied by a copy of such complaint.
- (4) When by any law for the time being in force any process-fees or other fees are payable, no process shall be issued until the fees are paid and, if such fees are not paid within a reasonable time, the Magistrate may dismiss the complaint.
- (5) Nothing in this section shall be deemed to affect the provisions of Section 87."

Section 204 requires sufficient ground for proceeding against the accused, which would mean the Court has to examine existence of sufficient grounds to proceed against the accused and then proceed to issue process. This act, undoubtedly requires application of mind, on the part of the learned Magistrate or the Court of Sessions as the case would be, as the provision itself mandates existence of sufficient ground for proceeding. Therefore, it can be only on perusal of the material on record and consideration thereof, not an order which depicts the Court to be a post office to the prosecution.

13. The interpretation of Section 204 and whether an order of taking cognizance and issuance of process, needs to bear application of mind or not, need not detain this Court for long or delve deep into the matter. The answer lies in the judgments relied

on by the learned senior counsel for the petitioner. On the other hand, the learned senior counsel for the respondent/CID has also placed reliance upon plethora of judgments to contend that the order of taking cognizance need not bear application of mind, when it is being taken upon a Police report. The judgments so relied by the learned counsel for respondent/CID, are as follows:

- (i) STATE OF WEST BENGAL v. MOHD. KHALID & OTHERS (1995) 1 SCC 684 Paras 78 & 81;
- (ii) ANIL SARAN v. STATE OF BIHAR AND ANOTHER (1995) 6 SCC 142 para 5;
- (iii) BHAGAT RAM v. SURINDER KUMAR AND OTHERS (2004) 11 SCC 622 para 4;
- (iv) AJITH KAMAR PALIT v. STATE OF WEST BENGAL AND ANOTHER 1962 SCC Online SC 80 para 19;
- (v) R.R. CHARI v. STATE OF UTTAR PRADESH 1951 SCC 250 paras 6 and 15;
- (vi) JAGDISH RAM v. STATE OF RAJASTHAN AND ANOTHER (2004) 4 SCC 432 Para 10;
- (vii) BHUSHAN KUMAR AND ANOTHER v. STATE (NCT OF DELHI) & ANOTHER (2012) 5 SCC 424 paras 13 & 17;
- (viii) RAJENDRA RAJORIYA v. JAGAT NARAIN THAPAK AND ANOTHER (2018) 17 SCC 234 para 16;
- (ix) AJAY KUMAR PARMAR v. STATE OF RAJASTHAN (2012) 12 SCC 406 -Para 13;

- (x) RASHMI KUMAR v. MAHESH KUMAR BHADA (1997) 2 SCC 397 para 14 and
- (xi) STATE OF BIHAR v. RAJENDRA AGARWALLA (1996)8 SCC 164 para 5.

There can no qualm about the principles so laid down by the Apex Court in the afore-quoted judgments. But, much water has flown after the judgments relied on by the learned senior counsel for the respondent, by way of elucidation by the Apex Court, on the issue of orders of cognizance and issuance of process. I deem it appropriate to note the entire spectrum of law, right from 1951 till this day, with regard to the interpretation by the Apex Court on orders of taking cognizance and issuance of summons/process.

14(a). JAGDISH RAM v. STATE OF RAJASTHAN1:-

"10. The contention urged is that though the trial court was directed to consider the entire material on record including the final report before deciding whether the process should be issued against the appellant or not, yet the entire material was not considered. From perusal of order passed by the Magistrate it cannot be said that the entire material was not taken into consideration. The order passed by the Magistrate taking cognizance is a well-written order. The order not only refers to the statements recorded by the police during investigation which led to the filing of final report by the police and the

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¹(2004) 4 SCC 432

statements of witnesses recorded by the Magistrate under Sections 200 and 202 of the Code but also sets out with clarity the principles required to be kept in mind at the stage of taking cognizance and reaching a prima facie view. At this stage, the Magistrate had only to decide whether sufficient ground exists or not for further proceeding in the matter. It is well settled that notwithstanding the opinion of the police, a Magistrate is empowered to take cognizance if the material on record makes out a case for the said purpose. The investigation is the exclusive domain of the police. The taking of cognizance of the offence is an area exclusively within the domain of a Magistrate. At this stage, the Magistrate has to be satisfied whether there is sufficient ground for proceeding and not whether there is **sufficient ground for conviction.** Whether the evidence is adequate for supporting the conviction, can be determined only at the trial and not at the stage of inquiry. At the stage of issuing the process to the accused, the Magistrate is not required to record reasons. (Dy. Chief Controller of Imports & Exports v. Roshanlal Agarwal [(2003) 4 SCC 139: 2003 SCC (Cri) 788].)"

(Emphasis supplied)

14(b). BHUSHAN KUMAR v. STATE (NCT OF DELHI)2:-

"11. In *Chief* Officer v. Videocon **Enforcement** International Ltd. [(2008) 2 SCC 492 : (2008) 1 SCC (Cri) 471] (SCC p. 499, para 19) the expression "cognizance" was explained by this Court as "it merely means 'become aware of' and when used with reference to a court or a Judge, it connotes 'to take notice of judicially'. It indicates the point when a court or a Magistrate takes iudicial notice of an offence with a view to initiating proceedings in respect of such offence said to have been committed by someone." It is entirely a different thing from initiation of proceedings; rather it is the condition precedent to the initiation of proceedings by the Magistrate or the Judge. Cognizance is taken of cases and not of persons. Under Section 190 of the Code, it is the

² (2012) 5 SCC 424

application of judicial mind to the averments in the complaint that constitutes cognizance. At this stage, the Magistrate has to be satisfied whether there is sufficient ground for proceeding and not whether there is sufficient ground for conviction. Whether the evidence is adequate for supporting the conviction can be determined only at the trial and not at the stage of enquiry. If there is sufficient ground for proceeding then the Magistrate is empowered for issuance of process under Section 204 of the Code.

...

18. In *U.P. Pollution Control Board* v. *Bhupendra Kumar Modi* [(2009) 2 SCC 147 : (2009) 1 SCC (Cri) 679] this Court, in para 23, held as under: (SCC p. 154)

- "23. It is a settled legal position that at the stage of issuing process, the Magistrate is mainly concerned with the allegations made in the complaint or the evidence led in support of the same and he is only to be prima facie satisfied whether there are sufficient grounds for proceeding against the accused."
- **19.** This being the settled legal position, the order passed by the Magistrate could not be faulted with only on the ground that the summoning order was not a reasoned order."

(Emphasis supplied)

14(c). STATE OF GUJARAT v. AFROZ MOHAMMED HASANFATTA³:-

"16. It is well settled that at the stage of issuing process, the Magistrate is mainly concerned with the allegations made in the complaint or the evidence led in support of the same and the Magistrate is only to be satisfied that there are sufficient grounds for proceeding against the

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³ (2019) 20 SCC 539

accused. It is fairly well settled that when issuing summons, the Magistrate need not explicitly state the reasons for his satisfaction that there are sufficient grounds for proceeding against the accused. Reliance was placed upon Bhushan Kumar v. State (NCT of Delhi) [Bhushan Kumar v. State (NCT of Delhi), (2012) 5 SCC 424: (2012) 2 SCC (Cri) 872] wherein it was held as under: (SCC pp. 428-29, paras 11-13)

- "11. In Chief Enforcement Officer v. Videocon International Ltd. [Chief Enforcement v. Videocon International Ltd., (2008) 2 SCC 492: (2008) 1 SCC (Cri) 471] (SCC p. 499, para 19) the expression "cognizance" was explained by this Court as "it merely means 'become aware of' and when used with reference to a court or a Judge, it connotes 'to take notice of judicially'. It indicates the point when a court or a Magistrate takes judicial notice of an offence with a view to initiating proceedings in respect of such offence said to have been committed by someone.' It is entirely a different thing from initiation of proceedings; rather it is the condition precedent to the initiation of proceedings by the Magistrate or the Judge. Cognizance is taken of cases and not of persons. Under Section 190 of the Code, it is the application of judicial mind to the averments in the complaint that constitutes cognizance. At this stage, the Magistrate has to be satisfied whether there is sufficient ground for proceeding and not whether there is sufficient ground for conviction. Whether the evidence is adequate for supporting the conviction can be determined only at the trial and not at the stage of enquiry. If there is sufficient ground for proceeding then the Magistrate is empowered for issuance of process under Section 204 of the Code.
- 12. A "summons" is a process issued by a court calling upon a person to appear before a Magistrate. It is used for the purpose of notifying an individual of his legal obligation to appear before the Magistrate as a response to violation of law. In other words, the summons will announce to the person to whom it is directed that a legal proceeding has been started against that person and the date and time on which the person must appear in court. A person who is summoned is legally bound to appear before the court on the given

date and time. Wilful disobedience is liable to be punished under Section 174 IPC. It is a ground for contempt of court.

13. Section 204 of the Code does not mandate the Magistrate to explicitly state the reasons for issuance of summons. It clearly states that if in the opinion of a Magistrate taking cognizance of an offence, there is sufficient ground for proceeding, then the summons may be issued. This section mandates the Magistrate to form an opinion as to whether there exists a sufficient ground for summons to be issued but it is nowhere mentioned in the section that the explicit narration of the same is mandatory, meaning thereby that it is not a prerequisite for deciding the validity of the summons issued."

(emphasis supplied)

...

21. In para 21 of Mehmood UI Rehman [Mehmood UI Rehman v. Khazir Mohammad Tunda, (2015) 12 SCC 420: (2016) 1 SCC (Cri) 124], this Court has made a fine distinction between taking cognizance based upon charge-sheet filed by the police under Section 190(1)(b) CrPC and a private complaint under Section 190(1)(a) CrPC and held as under: (SCC p. 430)

- "21. Under Section 190(1)(b) CrPC, the Magistrate has the advantage of a police report and under Section 190(1)(c) CrPC, he has the information or knowledge of commission of an offence. But under Section 190(1)(a) CrPC, he has only a complaint before him. The Code hence specifies that "a complaint of facts which constitute such offence". Therefore, if the complaint, on the face of it, does not disclose the commission of any offence, the Magistrate shall not take cognizance under Section 190(1)(a) CrPC. The complaint is simply to be rejected."
- 22. In summoning the accused, it is not necessary for the Magistrate to examine the merits and demerits of the case and whether the materials collected is adequate for supporting the conviction. The court is not required to evaluate the evidence and its merits. The standard to be

adopted for summoning the accused under Section 204 CrPC is not the same at the time of framing the charge. For issuance of summons under Section 204 CrPC, the expression used is "there is sufficient ground for proceeding..."; whereas for framing the charges, the expression used in Sections 240 and 246 IPC is "there is ground for presuming that the accused has committed an offence...". At the stage of taking cognizance of the offence based upon a police report and for issuance of summons under Section 204 CrPC, detailed enquiry regarding the merits and demerits of the case is not required. The fact that after investigation of the case, the police has filed charge-sheet along with the materials thereon may be considered as sufficient ground for proceeding for issuance of summons under Section 204 CrPC.

23. Insofar as taking cognizance based on the police report is concerned, the Magistrate has the advantage of the charge-sheet, statement of witnesses and other evidence collected by the police during the investigation. Investigating officer/SHO collects the necessary evidence during the investigation conducted in compliance with the provisions of the Criminal Procedure Code and in accordance with the rules of investigation. Evidence and materials so collected are sifted at the level of the investigating officer and thereafter, charge-sheet was filed. In appropriate cases, opinion of the Public Prosecutor is also obtained before filing the chargesheet. The court thus has the advantage of the police report along with the materials placed before it by the **police.** Under Section 190(1)(b) CrPC, where the Magistrate has taken cognizance of an offence upon a police report and the Magistrate is satisfied that there is sufficient ground for proceeding, the Magistrate directs issuance of process. In case of taking cognizance of an offence based upon the police report, the Magistrate is not required to record reasons for issuing the process. In cases instituted on a police report, the Magistrate is only required to pass an order issuing summons to the accused. Such an order of issuing summons to the accused is based upon subject to satisfaction of the Magistrate considering the police report and other documents and satisfying himself that there is

sufficient ground for proceeding against the accused. In a case based upon the police report, at the stage of issuing the summons to the accused, the Magistrate is not required to record any reason. In case, if the charge-sheet is barred by law or where there is lack of jurisdiction or when the charge-sheet is rejected or not taken on file, then the Magistrate is required to record his reasons for rejection of the charge-sheet and for not taking it on file.

(Emphasis supplied)

14(d). SRI S.C.JAYACHANDRA v. STATE OF KARNATAKA⁴:-

"12. I have perused the aforesaid judgments. By applying the principles laid down by the Hon'ble Supreme Court in the judgments stated supra and on perusal of the case on hand, the trial Court while taking cognizance and issuing process, has passed the following order:

"The Karnataka Lokayuktha City Division, Bengaluru have filed the charge sheet against the accused, that the accused has made total assets of ₹2,27,13,936/-. And his total expenditure is ₹1,71,95,040/-. The total of assets and expenditure comes to ₹3,99,08,976/-. The income of the accused and his family from all sources is ₹2,02,50,007/-. The accused from 1-02-1985 to 18-12-2008 working as Chief Engineer of Hemavathi Project, Goruru, Hassan as on 18-12-2008, has made disproportionate assets of total ₹1,96,58,969/- i.e., 97.08% and committed offence punishable u/s 13(1)(e) r/w 13(2) of Prevention of Corruption Act, 1988.

- 2. The prosecution has produced the fresh Sanction dated 20-03-2019, authorization dated 17-12-2008, F.I.R., Source Report, P.F., Panchanama dated 23-12-2008, Panchanama dated 18-12-2008, property documents, Panchanama dated 18-12-2008 and other documents.
 - 3. Perused the documents.

⁴ Criminal Revision Petition No.1479 of 2019/29 decided 18th May 2020

4. Found prima facie case, Cognizance is taken. Register the case as Special Case, and issue summons to accused returnable by 27-05-2019."

....

- 14. Keeping in view the principles laid down by the Hon'ble Supreme Court in the latest dictum stated supra, here in this case, the Lokayuktha Police filed the charge sheet and the Trial Court while taking cognizance need not pass detailed order and hence issuing process under Section 204 of Cr.P.C by taking cognizance under Section 190(a)(b) of Cr.P.C would attract. Therefore, there is no illegality committed by the trial Court while issuing process against the petitioner and it cannot be said that there is no application of mind by the trial Court. Even otherwise, the trial Court considered the documents and proceeded to issue process after satisfaction of the same Judge who passed the order of discharge on the earlier **occasion.** Therefore, the arguments of learned senior counsel Sri C.V. Nagesh cannot be accepted. Accordingly, I answer the Point No.1 in favour of Lokayuktha Police and against the accused.
- 19. Accordingly, the Criminal Revision Petition is dismissed. The trial Court is directed to proceed with the trial against the accused and dispose of the mater in accordance with law."

(Emphasis supplied)

14(e). PRADEEP S. WODEYAR v. STATE OF KARNATAKA⁵:-

"C.5. Cognizance order and non-application of mind

76. The counsel for the appellant has contended that the order of the Special Judge taking cognizance has not sufficiently

⁵ (2021) 19 SCC 62

demonstrated application of mind to the material placed before him. To substantiate this contention, the appellant relied on the Ltd. v. Special decisions in *Pepsi* Foods Magistrate [Pepsi Foods Ltd. v. Special Judicial Magistrate, (1998) 5 SCC 749 : 1998 SCC (Cri) 1400] , Fakhruddin Ahmad v. State of Uttaranchal [Fakhruddin Ahmad v. State of Uttaranchal, (2008) 17 SCC 157: (2010) 4 SCC (Cri) 478] , Mehmood Ul Rehman v. Khazir Mohammad Tunda [Mehmood Ul Rehman v. Khazir Mohammad Tunda, (2015) 12 SCC 420: (2016) 1 SCC (Cri) 124], Sunil Bharti Mittal v. CBI [Sunil Bharti Mittal v. CBI, (2015) 4 SCC 609 : (2015) 2 SCC (Cri) 687] and Ravindranatha Bajpe v. Mangalore Special Economic Zone Ltd. [Ravindranatha Bajpe v. Mangalore Special Economic Zone Ltd., (2022) 15 SCC 430 : 2021 SCC OnLine SC 806] The respondent argued that this Court has made a distinction on application of mind by the Judge for the purpose of taking cognizance based on a police report on the one hand and a private complaint under Section 200CrPC on the other, and that the requirement of a demonstrable application of mind in the latter case is higher. For this purpose, the counsel relied on this Court's decisions in *Bhushan* Kumar v. State (NCT Delhi) [Bhushan Kumar v. State (NCT of Delhi), (2012) 5 SCC 424: (2012) 2 SCC (Cri) 872] and State of Gujarat v. Afroz Mohammed Hasanfatta [State of Gujarat v. Afroz Mohammed Hasanfatta, (2019) 20 SCC 539: (2020) 3 SCC (Cri) 876].

...

85. Moreover, Kurian Joseph, J. writing for the two-Judge Bench has clearly taken note of the difference between Sections 190(1)(a) and 190(1)(b): (Mehmood Ul Rehman case [Mehmood Ul Rehman v. Khazir Mohammad Tunda, (2015) 12 SCC 420: (2016) 1 SCC (Cri) 124], SCC p. 430, para 21)

"21. Under Section 190(1)(b)CrPC, the Magistrate has the advantage of a police report and under Section 190(1)(c)CrPC, he has the information or knowledge of commission of an offence. But under Section 190(1)(a)CrPC, he has only a complaint before him. The Code hence specifies that "a complaint of facts which constitute such offence". Therefore, if the complaint, on the face of it, does not disclose the commission of any offence, the Magistrate shall not take cognizance under Section

190(1)(a)CrPC. The complaint is simply to be rejected."

86. In Fakhruddin Ahmad (Fakhruddin Ahmad v. State of Uttaranchal, (2008) 17 SCC 157: (2010) 4 SCC (Cri) 478], a complaint was lodged before the Judicial Magistrate alleging commission of offences Sections 240, 467, 468 and 471IPC. The Magistrate directed the police to register the case and investigate it. The Magistrate thus, instead of following the procedure laid down under Section 200 or 202CrPC, ordered that the matter be investigated and a report be submitted under Section 173(2) of the Code. Based on the police report, cognizance was taken by the Magistrate. A two-Judge Bench of this Court observed that the Magistrate must apply his mind before taking cognizance of the offence. However, no observation was made that the cognizance order based on a police report needs to be "well-reasoned". On the facts of the case, the Court held that since the cognizance order was not placed before the High Court, it did not have the opportunity to review if the Magistrate had applied his mind while taking cognizance. The matter was thus remanded back to the High Court for it to peruse the documents and then decide the Section 482 petition afresh.

87. It must be noted that the decisions in *Pepsi Foods* Ltd. [Pepsi Foods Ltd. v. Special Judicial Magistrate, (1998) 5 1998 SCC (Cri) 1400] and Mehmood UI Rehman [Mehmood Ul Rehman v. Khazir Mohammad Tunda, (2015) 12 SCC 420 : (2016) 1 SCC (Cri) 124] arose in the context of a private complaint. Though the decision in Sunil Bharti Mittal [Sunil Bharti Mittal v. CBI, (2015) 4 SCC 609: (2015) 2 SCC (Cri) 687] arose from a police report, it is evident from the narration of facts in the earlier part of this judgment that in that case, the charge-sheet had not named the Chief Executive Officers of the Telecom Companies as accused. The Magistrate, however, furnished the reason that the CEO was an alter ego of the Telecom Company which, as this Court noted in its judgment was a "reverse application" of the alter ego doctrine.

88. Similarly, the cognizance order in Fakhruddin Ahmad [Fakhruddin Ahmad v. State of Uttaranchal, (2008) 17 SCC 157: (2010) 4 SCC (Cri) 478] was based on a police report. However, this Court remanded the case back to the High Court for fresh consideration of the validity of the cognizance order and did not review the Magistrate's satisfaction before issuing the cognizance order. Therefore, none of the above judgments referred to support the contention of the appellant. Though all the above judgments mention that the Magistrate needs to apply his mind to the materials placed before him before taking cognizance, they have been differentiated on facts from the present case as unlike the present case where cognizance was taken based on the SIT report, in those cases cognizance was taken based on a complaint. The difference in the standard of proof for application of mind with reference to cognizance based on a complaint and police report has been discussed in Mehmood Ul Rehman [Mehmood Rehman v. Khazir Mohammad Tunda, (2015) 12 SCC 420 : (2016) 1 SCC (Cri) 124] and Fakhruddin Ahmad [Fakhruddin Ahmad v. State of Uttaranchal, (2008) 17 SCC 157: (2010) 4 SCC (Cri) 478] . A two-Judge Bench of this Court in Afroz Mohammed Hasanfatta [State of Gujarat v. Afroz Mohammed Hasanfatta, (2019) 20 SCC 539: (2020) 3 SCC (Cri) 876] laid down the law on the difference of the standard of review of the application of mind by the Judge while taking cognizance based on a police report and a private complaint.

..

108.8. Since cognizance was taken by the Special Judge based on a police report and not a private complaint, it is not obligatory for the Special Judge to issue a fully reasoned order if it otherwise appears that the Special Judge has applied his mind to the material."

(Emphasis supplied)

14(f). SRI RATAN BABULAL LATH v. STATE OF KARNATAKA⁶:-

"The Apex Court in terms of clause (viii) of the aforesaid conclusions holds that since cognizance is taken based on a police report and not a private complaint, it is not obligatory for the Judge to issue a completely reasoned order if it otherwise appears that the Judge has applied his mind to the material."

(Emphasis supplied)

15. The Apex Court in the case of **JAGDISH RAM** *supra* holds that the Magistrate is not expected to consider entire material while taking cognizance; it should be a well written order and bear application of mind. The Magistrate is not required to advert to whether there is sufficient ground for conviction. In the case of **BHUSHAN KUMAR** *supra*, the Apex Court again reiterates that if cognizance is taken under Section 190 of the Code, application of judicial mind to the averments of the complaint is necessary. The Magistrate has to be satisfied whether there is sufficient ground for proceeding in the matter or not and whether there is sufficient ground for conviction. In **AFROZ MOHAMMED HASANFATTA** *supra* the Apex Court holds that it is not necessary to pass a

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 $^{^{6}}$ Criminal Petition No.1367 of 2022 decided on 10^{th} May 2022

detailed order when the Magistrate or the concerned Court has taken cognizance on a final report. The same goes with the order of the coordinate Bench in **S.C.JAYACHANDRA** *supra*. The Apex Court in the case of **PRADEEP S.WODEYAR** at para 108.8 *supra* holds that the Court is not obliged to pass a fully reasoned order if it otherwise appears that the Special Judge has applied his mind. This Court in **RATAN BABULAL LATH**'s case considers all these judgments and holds that the order of taking cognizance did bear application of mind. The aforesaid are the judgments relied on by the learned senior counsel for the respondent/CID.

The subsequent elucidation:

16. The Apex Court, in the case of **SACHIN GARG v. STATE**OF U.P.⁷, has held as follows:

"20. While it is true that at the stage of issuing summons a magistrate only needs to be satisfied with a prima facie case for taking cognizance, the duty of the magistrate is also to be satisfied whether there is sufficient ground for proceeding, as has been held in the case of Jagdish Ram (supra). The same proposition of law has been laid down in the case of Pepsi Foods Ltd. v. Special Judicial Magistrate [(1998) 5 SCC 749]. The learned Magistrate's order issuing summons records

⁷ 2024 SCC OnLine SC 82

the background of the case in rather longish detail but reflects his satisfaction in a cryptic manner. At the stage of issue of summons, detailed reasoning as to why a Magistrate is issuing summons, however, is not necessary. But in this case, we are satisfied that the allegations made by the complainant do not give rise to the offences for which the appellant has been summoned for trial. A commercial dispute, which ought to have been resolved through the forum of Civil Court has been given criminal colour by lifting from the penal code certain words or phrases and implanting them in a criminal complaint. The learned Magistrate here failed to apply his mind in issuing summons and the High Court also failed to exercise its jurisdiction under Section 482 of the 1973 Code to prevent abuse of the power of the Criminal Court."

(Emphasis supplied)

The Apex Court has held that while it is true that at the stage of issuing summons, the Magistrate only needs to be satisfied with a *prim facie* case for taking cognizance. The duty is to record that there is sufficient ground. The Apex Court observes that learned Magistrate's order issuing summons records the background of the case in rather longish detail but reflects his satisfaction in a cryptic manner. Therefore, the Apex Court was holding that satisfaction of the Magistrate to issue summons was imperative. Satisfaction is discernible only if the order would bear application of mind. The

Apex Court, again, in the case of SHARIF AHMED v. STATE OF

UTTAR PRADESH⁸ has held as follows:

"6. We would like to elaborate on certain aspects, as submission of the chargesheet is for taking cognisance and summoning of the accused by the Magistrate, which stages are of considerable importance and significance.

...

14. In the context of the present issue, it would be apt to refer to Section 190 and Section 204 of the Code, along with the provisions relating to contents of charge, namely, Sections 211 to 213 and Section 218 of the Code, which read as under:

"190. Cognizance of offences by Magistrates.—(1) Subject to the provisions of this Chapter, any Magistrate of the first class, and any Magistrate of the second class specially empowered in this behalf under sub-section (2), may take cognizance of any offence—

- (a) upon receiving a complaint of facts which constitute such offence;
- (b) upon a police report of such facts;
- (c) upon information received from any person other than a police officer, or upon his own knowledge, that such offence has been committed.
- (2) The Chief Judicial Magistrate may empower any Magistrate of the second class to take cognizance under sub-section (1) of such offences as are within his competence to inquire into or try.

XXXXX

204. Issue of process.—(1) If in the opinion of a Magistrate taking cognizance of an offence there is sufficient ground for proceeding, and the case appears to be—

(a) a summons-case, he shall issue his summons for the attendance of the accused, or

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⁸ 2024 SCC OnLine SC 726

- (b) a warrant-case, he may issue a warrant, or, if he thinks fit, a summons, for causing the accused to be brought or to appear at a certain time before such Magistrate or (if he has no jurisdiction himself) some other Magistrate having jurisdiction.
- (2) No summons or warrant shall be issued against the accused under sub-section (1) until a list of the prosecution witnesses has been filed.
- (3) In a proceeding instituted upon a complaint made in writing, every summons or warrant issued under sub-section
- (1) shall be accompanied by a copy of such complaint.
- (4) When by any law for the time being in force any process-fees or other fees are payable, no process shall be issued until the fees are paid and, if such fees are not paid within a reasonable time, the Magistrate may dismiss the complaint.
- (5) Nothing in this section shall be deemed to affect the provisions of Section 87.
- 15. On the submission of the police report, Dablu Kujur (supra) refers to an earlier decision of this Court in Bhagwant Singh v. Commissioner of Police¹⁰, and discusses the power and the role of the Magistrate when he receives the police report and the options available to him, in the following words:
 - "14. When such a Police Report concludes that an offence appears to have been committed by a particular person or persons, the Magistrate has three options: (i) he may accept the report and take cognizance of the offence and issue process, (ii) he may direct further investigation under subsection (3) of Section 156 and require the police to make a further report, or (iii) he may disagree with the report and discharge the accused or drop the proceedings. If such Police Report concludes that no offence appears to have been committed, the Magistrate again has three options: (i) he may accept the report and drop the proceedings, or (ii) he may

disagree with the report and taking the view that there is sufficient ground for proceeding further, take cognizance of the offence and issue process, or (iii) he may direct further investigation to be made by the police under sub-section (3) of Section 156."

It is in this context that the provisions of Sections 190 and 204 of the Code become important. Clause (a) of Section 190 states that the Magistrate can take cognisance of an offence on receiving a complaint of facts which constitute such offence. Clause (b) relates to a situation where the Magistrate receives a police report carrying such facts, i.e., facts which constitute such offence. In *Minu Kumari* v. *State of Bihar* this Court referred to the options available to the Magistrate on how to proceed in terms of Section 190(1)(b) of the Code, and held:

- "11... The position is, therefore, now well settled that upon receipt of a police report under Section 173(2) a Magistrate is entitled to take cognizance of an offence under Section 190(1)(b) of the Code even if the police report is to the effect that no case is made out against the accused. The Magistrate can take into account the statements of the witnesses examined by the police during the investigation and take cognizance of the offence complained of and order the issue of process to the accused. Section 190(1)(b) does not lay down that a Magistrate can take cognizance of an offence only if the investigating officer gives an opinion that the investigation has made out a case against the accused. The Magistrate can ignore the conclusion arrived at by the investigating officer and independently apply his mind to the facts emerging from the investigation and take cognizance of the case, if he thinks fit, exercise his powers under Section 190(1)(b) and direct the issue of process to the accused. The Magistrate is not bound in such a situation to follow the procedure laid down in Sections 200 and 202 of the Code for taking cognizance of a case under Section 190(1)(a) though it is open to him to act under Section 200 or Section 202 also. (See India Carat (P) Ltd. v. State of Karnataka [(1989) 2 SCC 132: 1989 SCC (Cri) 306: AIR 1989 SC 885].)
- 12. The informant is not prejudicially affected when the Magistrate decides to take cognizance and to proceed with the case. But where the Magistrate decides that sufficient ground does not subsist for proceeding

further and drops the proceeding or takes the view that there is material for proceeding against some and there are insufficient grounds in respect of others, the informant would certainly be prejudiced as the first information report lodged becomes wholly or partially ineffective. This Court in *Bhagwant Singh* v. *Commr. of Police* held that where the Magistrate decides not to take cognizance and to drop the proceeding or takes a view that there is no sufficient ground for proceeding against some of the persons mentioned in the first information report, notice to the informant and grant of opportunity of being heard in the matter becomes mandatory. As indicated above, there is no provision in the Code for issue of a notice in that regard.

(Emphasis supplied)

The Apex Court holds that application of mind is imperative if taking of cognizance and issuing of process is an action that the concerned Court would take. The Apex Court considers all earlier judgments, all of which are relied on by the learned senior counsel for the respondent/CID. In the later judgment, the Apex Court in the case of VIKAS CHANDRA v. STATE OF U.P. UTTAR PRADESH. has held as follows:

"14. In the aforesaid circumstances, the next question to be considered is whether a summons issued by a Magistrate can be interfered with in exercise of the power under Section 482, Cr. P.C. In the decisions in Bhushan Kumar v. State (NCT of Delhi) and Pepsi Foods Ltd.'s case (supra) this Court held that a petition filed under Section 482, Cr. P.C., for quashing an order summoning the accused is maintainable. There cannot be any doubt that once it is held that sine qua non for

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⁹²⁰²⁴ SCC OnLine SC 1534

exercise of the power to issue summons is the subjective satisfaction "on the ground for proceeding further" while exercising the power to consider the legality of a summons issued by a Magistrate, certainly it is the duty of the Court to look into the question as to whether the learned Magistrate had applied his mind to form an opinion as to the existence of sufficient ground for proceeding further and in that regard to issue summons to face the trial for the offence concerned. In this context, we think it appropriate to state that one should understand that 'taking cognizance', empowered under Section 190, Cr. P.C., and 'issuing process', empowered under Section 204, Cr. P.C., are different and distinct. (See the decision in *Sunil Bharti Mittal* v. C.B.I.).

...

16. In the decision in S.M.S. Pharmaceuticals Ltd. v. Neeta Bhalla, this Court held that the settled position for summoning of an accused is that the Court has to see the prima facie evidence. This Court went on to hold that the 'prima facie evidence' means the evidence sufficient for summoning the accused and not the evidence sufficient to warrant conviction. The inquiry under Section 202, Cr. P.C., is limited only to ascertain whether on the material placed by the complainant a prima facie case was made out for summoning the accused or not.

- **17.** In an earlier decision in *Smt. Nagawwa* v. *Veeranna Shivalingappa Konjalgi*, this Court laid down certain conditions whereunder a complaint can be quashed invoking the power under Section 482, Cr. P.C., thus:—
 - "(1) where the allegations made in the complaint or the statements of the witnesses recorded in support of the same taken at their face value make out absolutely no case against the accused or the complaint does not disclose the essential ingredients of an offence which is alleged against the accused;
 - (2) where the allegations made in the complaint are patently absurd and inherently improbable so that no prudent person can ever reach a conclusion that there is sufficient ground for proceeding against the accused;

- (3) where the discretion exercised by the Magistrate in issuing process is capricious and arbitrary having been based either on no evidence or on materials which are wholly irrelevant or inadmissible; and
- (4) where the complaint suffers from fundamental legal defects, such as, want of sanction, or absence of a complaint by legally competent authority and the like."

explicit or implicit abetment or some overt act indicative

"As per mandate of this Section, there must be

20. As per the impugned judgment the High Court went on to consider and held thus:—

or suggestive of fact that some instigation was given for committing suicide and the applicant was having an interest in it. Nothing has surfaced, which may reflect on the mindset of the applicant that he ever intended the consequence that the deceased would commit suicide and with that view in mind, he stopped payment of salary. Had it been the actual position then obviously the suicide note must have whispered about that particular aspect or it would have at least alluded to that situation, but on careful perusal of the suicide note it explicit that the deceased himself was bent upon committing suicide in case the salary was not drawn in his favour. But under circumstances, there is nothing to suggest that the applicant was conscious of that position and knowing the same situation he insisted that he would not pay the salary in question. The trial court, however, ignoring all these legal aspects took cognizance of the offence by rejecting the final report submitted by the Investigating

Officer and issued process against the applicant by way of summoning. Resultantly, this application is allowed.

2012, Vikas v. Ram Babu, Case Crime No. C-2 of 2005, under Section 306 IPC, Police Station-Alhaganj, District Shahjahanpur by which the applicant has been

Criminal

summoned to face the trial is hereby quashed."

of impugned

by Chief Judicial

Case

proceedings

passed

in

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05.04.2012

Shahjahanpur

(Emphasis supplied)

No.

order

Magistrate,

1478

The Apex Court, again, in the case of JM LABORATORIES V.

STATE OF ANDHRA PRADESH¹⁰ has held as follows:

- **"8.** In the judgment and order of even date in criminal appeal arising out of SLP (Crl.) No. 2345 of 2024 titled "INOX Air Products Limited Now Known as INOX Air Products Private Limited v. The State of Andhra Pradesh", we have observed thus:
 - **"33.** It could be seen from the aforesaid order that except recording the submissions of the complainant, no reasons are recorded for issuing the process against the accused persons.
 - 34. In this respect, it will be relevant to refer to the following observations of this Court in the case of *Pepsi Foods Ltd.* v. *Special Judicial Magistrate* (1998) 5 SCC 749 (supra):
 - "28. Summoning of an accused in a criminal case is a serious matter. Criminal law cannot be set into motion as a matter of course. It is not that the complainant has to bring only two witnesses to support his allegations in the complaint to have the criminal law set into motion. The order of the Magistrate summoning the accused must reflect that he has applied his mind to the facts of the case and the law applicable thereto. He has to examine the nature of allegations made in the complaint and the evidence both oral and documentary in support thereof and would that be sufficient for the complainant to succeed in bringing charge home to the accused. It is not that the Magistrate is a silent spectator at the time of recording of preliminary evidence before summoning of the accused. The Magistrate has to carefully scrutinise the evidence brought on record and may even himself put questions to the complainant and his witnesses to elicit answers to find out the truthfulness of the allegations or otherwise and then examine if any offence is prima facie committed by all or any of the accused."
 - 35. This Court has clearly held that summoning of an accused in a criminal case is a serious matter. It has been held that the order of the Magistrate summoning the accused must reflect that he has applied his mind to the facts of the case and the law applicable thereto. This Court held that the Magistrate is required to examine the nature of allegations made in the complaint and the evidence, both oral and documentary in support thereof

^{10 2025} SCC online SC 208

and as to whether that would be sufficient for proceeding against the accused. It has been held that the Magistrate is not a silent spectator at the time of recording of preliminary evidence before summoning the accused.

- 36. The said law would be consistently following by this Court in a catena of judgments including in the cases of *Sunil Bharti Mittal* v. *Central Bureau of Investigation* (2015) 4 SCC 609, *Mehmood UI Rehman* v. *Khazir Mohammad Tunda* (2015) 12 SCC 420 and *Krishna Lal Chawla* v. *State of Uttar Pradesh* (2021) 5 SCC 435.
- 37. Recently, a Bench of this Court to which one of us (Gavai, J.) was a Member, in the case of *Lalankumar Singh* v. *State of Maharashtra* 2022 SCC OnLine SC 1383 (supra), has observed thus:
- **"38.** The order of issuance of process is not an empty formality. The Magistrate is required to apply his mind as to whether sufficient ground for proceeding exists in the case or not. The formation of such an opinion is required to be stated in the order itself. The order is liable to be set aside if no reasons are given therein while coming to the conclusion that there is a *prima facie case* against the accused. No doubt, that the order need not contain detailed reasons. A reference in this respect could be made to the judgment of this Court in the case of *Sunil Bharti Mittal* v. *Central Bureau of Investigation*⁹, which reads thus:
- **"51.** On the other hand, Section 204 of the Code deals with the issue of process, if in the opinion of the Magistrate taking cognizance of an offence, there is sufficient ground for proceeding. This section relates to commencement of a criminal proceeding. If the Magistrate taking cognizance of a case (it may be the Magistrate receiving the complaint or to whom it has been transferred under Section 192), upon a consideration of the materials before him (i.e. the complaint, examination of the complainant and his witnesses, if present, or report of inquiry, if any), thinks that there is a prima facie case for proceeding in respect of an offence, he shall issue process against the accused.
- 52. A wide discretion has been given as to grant or refusal of process and it must be judicially exercised. A person ought not to be dragged into court merely because a complaint has been filed. If a prima facie case has been made out, the Magistrate ought to issue process and it cannot be refused merely because he thinks that it is unlikely to result in a conviction.

- 53. However, the words "sufficient ground for proceeding" appearing in Section 204 are of immense importance. It is these words which amply suggest that an opinion is to be formed only after due application of mind that there is sufficient basis for proceeding against the said accused and formation of such an opinion is to be stated in the order itself. The order is liable to be set aside if no reason is given therein while coming to the conclusion that there is prima facie case against the accused, though the order need not contain detailed reasons. A fortiori, the order would be bad in law if the reason given turns out to be ex facie incorrect."
- 39. A similar view has been taken by this Court in the case of *Ashoke Mal Bafna* (supra).
- 40. In the present case, leaving aside there being no reasons in support of the order of the issuance of process, as a matter of fact, it is clear from the order of the learned Single Judge of the High Court, that there was no such order passed at all. The learned Single Judge of the High Court, based on the record, has presumed that there was an order of issuance of process. We find that such an approach is unsustainable in law. The appeal therefore deserves to be allowed."

(Emphasis supplied)

The Apex Court in the case of **SANJAY DUTT V. STATE OF HARYANA**¹¹ has held as follows:

"15. When jurisdiction is exercised on a complaint petition filed in terms of Section 156(3) or Section 200 of the CrPC, the Court concerned should remain vigilant & apply its mind carefully before taking cognizance of a complaint of the present nature."

(Emphasis supplied)

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¹¹ 2025 SCC OnLine SC 32

The Apex Court, in all the aforesaid judgments, has followed the judgment in the case of **SUNIL BHARTI MITTAL V. CBI**¹². Since the Three Judge Bench decision has been quoted in all the aforesaid judgments and followed, I deem it appropriate to notice the same at this juncture. The elucidation of the Apex Court reads as follows:

"51. On the other hand, Section 204 of the Code deals with the issue of process, if in the opinion of the Magistrate taking cognizance of an offence, there is sufficient ground for proceeding. This section relates to commencement of a criminal proceeding. If the Magistrate taking cognizance of a case (it may be the Magistrate receiving the complaint or to whom it has been transferred under Section 192), upon a consideration of the materials before him (i.e. the complaint, examination of the complainant and his witnesses, if present, or report of inquiry, if any), thinks that there is a prima facie case for proceeding in respect of an offence, he shall issue process against the accused.

...

53. However, the words "sufficient ground for proceeding" appearing in Section 204 are of immense importance. It is these words which amply suggest that an opinion is to be formed only after due application of mind that there is sufficient basis for proceeding against the said accused and formation of such an opinion is to be stated in the order itself. The order is liable to be set aside if no reason is given therein while coming to the conclusion that there is prima facie case against the accused,

12 (2015)4 SCC 609

though the order need not contain detailed reasons. A fortiori, the order would be bad in law if the reason given turns out to be ex facie incorrect."

(Emphasis supplied)

On a coalensce of the judgments rendered by the Apex Court as quoted hereinabove, what would unmistakably emerge is, that the order of taking of cognizance and issuance of process should bear application of mind. Section 190(1)(a) deals with cognizance being taken on a complaint which would be a private complaint presented before the concerned Court. Section 190(1)(b) deals with cognizance taken on a police report which would be a final report/charge sheet filed before the concerned Court. Therefore, cognizance can be taken only under Section 190 of the CrPC. Section 204 deals with issue of process.

17. After the concerned Court takes cognizance under Section 190 of the Cr.P.C., process is issued under Section 204 of the Cr.P.C. Sub-section (1) thereof mandates that, if in the opinion of the Magistrate, taking cognizance of an offence there is sufficient ground for proceeding, it shall issue process. Therefore, the words

'there is sufficient ground' assumes all importance. The necessity of recording reasons for existence of sufficient ground is thus imperative and those reasons are discernible only, if they are recorded in writing, which would reflect application of mind, on the part of the Court taking cognizance and issuing summons. Therefore, the judgments relied on by the learned senior counsel for the petitioner are all overwhelming to the judgments relied on by the learned senior counsel for the respondent/CID, as all the judgments that are quoted hereinabove, fallen from the arsenal of the learned senior counsel for the petitioner, are of 2024 and 2025, and they consider the very issue as against the judgments which are little earlier cited by the learned senior counsel for the respondent/CID and the law as laid down by the Apex Court is that order of taking cognizance and issuing summons must bear application of mind.

18. With the law being thus, I now deem it appropriate to re-notice the order taking cognizance in the case at hand. It reads as follows:

"04-07-2024

Case called out. Learned Special Public Prosecutor present.

Heard and perused the office note and also perused the police report and the documents submitted along with the police report including complaint, FIR, statements of witnesses and the documents.

On perusal of police report and documents produced along with police, there are prima facie material placed records so as to proceed against the accused and also to issue process against the accused.

Therefore, on being satisfied with prima facie materials placed records, exercising the powers U/s 190(1) (b) r/w Section 193 of CrPC, cognizance is taken for the offences punishable <u>Under Section 8 of POCSO Act, 2012, Section 354(A), 204 and 214 r/w Sec.37 of IPC.</u>

Office is directed to register this case as Special C.c. in criminal register.

Office to attend regarding compliance U/s 35(1) of POCSO Act i.e., securing statement U/s 164 of CrPC, Medical report, FSL Report, Property from the complainant Police.

Issue summons to the accused persons R/by 15-07-2024."

(Emphasis added)

The Court observes 'perused the charge sheet and all the documents'. On perusal of the same, the Court is satisfied that *prima facie* case has been committed by the accused as alleged.

Therefore, cognizance is taken under Section 190(1)(b) and summons issued ostensibly under Section 204 of the CrPC. The order of taking cognizance and issuing of process does not bear even a semblance of application of mind. It runs completely counter to the necessity under Section 190(1)(b) or Section 204 of the Cr.P.C. as elucidated by the Apex Court in the aforesaid judgments.

19. The learned senior counsel for the respondent/CID submits that in 80% of cases the Courts would take cognizance in the same manner while that would not impress this Court to dismiss the petition and permit perpetration of irregularity or illegality by the concerned Court, just because it has become a habit to take cognizance and issue summons in this manner. Not for nothing is the elucidation by the Apex Court in regard to existence of sufficient grounds and application of judicial mind. The Court is expected to record reasons for taking of cognizance. Though the reasons need not be so elaborate when it records framing of charges or conviction, nonetheless, it must bear application of mind to set further proceedings in motion, as taking of cognizance or issuance

of process has some judicial sanctity. It cannot be frolicsome act on the part of the learned Magistrate who would take cognizance and issue summons.

20. If the afore-quoted order of taking of cognizance is considered on the touchstone of the principles laid down by the Apex Court as to the requirement of application of mind, the order of cognizance impugned, *inter alia*, would be rendered unsustainable, while it is not the same with regard to the other submissions. The submissions of the learned senior counsel for the petitioner is that there is no indication of the cognizance being taken against a particular person. It is his submission that Sections 204 and 214 of the IPC do not get attracted against the petitioner at all. Be those submissions as they are. In the light of the order of taking cognizance being found to be blatant non-application of mind and the resultant obliteration, I do not find any necessity to consider the submissions qua the offences at this stage. Suffice it so say, that the learned Sessions Judge shall now look into the entire material that is before him and pass necessary orders on the final report, bearing in mind the observations made in the course of the order. It is needless to observe that the order should bear application of mind and application of mind in an order is discernible, only if reasons are recorded in writing, failing which, the order would depict an *inscrutable face of the sphinx*.

21. For the aforesaid reasons the following:

ORDER

- (i) Writ Petition is allowed in part.
- (ii) The order of taking cognizance by the concerned Court dated 4-07-2024 passed in Crime No.9 of 2024 (Special C.C.No.1283 of 2024) *qua* accused No.1 stands obliterated.
- (iii) The crime, the investigation and the final report, all remain intact.
- (iv) The matter is remitted back to the hands of the concerned Court to pass appropriate orders on the final report so placed before it by the CID, bearing in mind the observations made in the course of the order.
- (v) It is made clear that this Court has not answered any of the contentions so advanced by both the learned senior counsel, except the submission with regard to the order of taking cognizance.
- (vi) All other contentions shall remain open. The petitioner is at liberty to avail all such remedy, as is available in law, at the appropriate stage before the appropriate forum.

IN WRIT PETITION No.18538 OF 2024:

- 22. The subject petition is preferred by accused Nos.2, 3 and 4 in Spl.C.C.1283 of 2024. The companion petition is of the accused No.1. The complaint so filed is common, only the allegations are different against these accused. They are for the offences punishable under Sections 204 and 214 r/w Section 34 of the IPC.
- 23. The order of taking of cognizance *qua* all the petitioners is common. The order of cognizance is quoted in the companion petition and extensively dealt with. Therefore, for the very reasons rendered in W.P.No.15522 of 2024, the present petition also deserves to follow suit.
- 24. The order of cognizance being common and the same being found fault with in the companion petition, no further reason need be assigned separately in the case at hand.
- 25. Therefore, for the reasons so rendered in W.P.No.15522 of 2024, the subject petition also deserves to succeed in part, with the same order becoming applicable to the case at hand.

26. For the aforesaid reasons the following:

ORDER

- (i) Writ Petition is allowed in part.
- (ii) The order of taking cognizance by the concerned Court dated 4-07-2024 passed in Crime No.9 of 2024 (Special C.C.No.1283 of 2024) *qua* accused Nos.2, 3 and 4 also stands obliterated.
- (iii) The crime, the investigation and the final report, all remain intact.
- (iv) The matter is remitted back to the hands of the concerned Court to pass appropriate orders on the final report so placed before it, by the CID, bearing in mind the observations made in the course of the order.
- (v) It is made clear that this Court has not answered any of the contentions so advanced by both the learned senior counsel, except the submission with regard to the order of taking cognizance.
- (vi) All other contentions shall remain open. The petitioners are at liberty to avail all such remedy, as is available in law, at the appropriate stage, before the appropriate forum.

Consequently, pending applications if any in both the petitions, shall also stand disposed.

sd/
JUSTICE M.NAGAPRASANNA

Bkp/ct:ss